

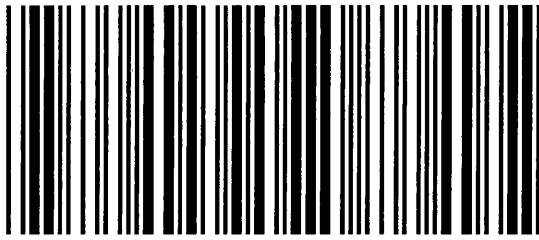
DOCUMENT INFORMATION

FILE NAME : Ch_XIX_41_a

VOLUME : VOL-2

CHAPTER : Chapter XIX. Commodities

TITLE : 41. a). Grains Trade Convention, 1995. London, 7
December 1994



DOCUMENT INFORMATION

FILE NAME : Ch_XIX_41_b

VOLUME : VOL-2

CHAPTER : Chapter XIX. Commodities

TITLE : 41. b). Food Aid Convention, 1995. London, 5 December
1994



INTERNATIONAL GRAINS AGREEMENT, 1995

ACCORD INTERNATIONAL SUR LES CEREALES DE 1995

**МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО ЗЕРНУ
1995 ГОДА**

CONVENIO INTERNACIONAL DE LOS CEREALES, 1995



UNITED NATIONS

INTERNATIONAL GRAINS AGREEMENT, 1995

PREAMBLE

THE SIGNATORIES TO THIS AGREEMENT

Considering that the International Wheat Agreement, 1949 was revised, renewed, updated or extended on successive occasions leading to the conclusion of the International Wheat Agreement, 1986,

Considering that the provisions of the International Wheat Agreement, 1986, consisting of the Wheat Trade Convention, 1986, on the one hand, and the Food Aid Convention, 1986, on the other, as extended, will expire on 30 June 1995, and that it is desirable to conclude an agreement for a new period,

Have agreed that the International Wheat Agreement, 1986 shall be updated and renamed the International Grains Agreement, 1995, which shall consist of two separate legal instruments

- (a) the Grains Trade Convention, 1995 and
- (b) the Food Aid Convention, 1995,

and that each of these two Conventions, or either of them as appropriate, shall be submitted for signature and ratification, acceptance or approval, in conformity with their respective constitutional or institutional procedures, by the Governments concerned.

ACCORD INTERNATIONAL SUR LES CEREALES DE 1995

PREAMBULE

LES SIGNATAIRES DU PRESENT ACCORD,

Considérant que l'Accord international sur le blé de 1949 a été révisé, renouvelé, mis à jour ou reconduit à diverses reprises, aboutissant à la conclusion de l'Accord international sur le blé de 1986,

Considérant que les dispositions de l'Accord international sur le blé de 1986, composé de la Convention sur le commerce du blé de 1986, d'une part, et de la Convention relative à l'aide alimentaire de 1986, d'autre part, telles qu'elles ont été prorogées, viendront à expiration le 30 juin 1995 et qu'il est souhaitable de conclure un accord pour une nouvelle période,

Sont convenus que l'Accord international sur le blé de 1986 sera actualisé et intitulé l'Accord international sur les céréales de 1995, lequel comprendra deux instruments juridiques distincts

- a) la Convention sur le commerce des céréales de 1995 et
- b) la Convention relative à l'aide alimentaire de 1995,

et que chacune de ces deux Conventions, ou l'une des deux, suivant qu'il conviendra, sera soumise, conformément à leurs procédures constitutionnelles ou institutionnelles, à la signature et à la ratification, l'acceptation ou l'approbation des gouvernements intéressés.

МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО ЗЕРНУ 1995 ГОДА

ПРЕАМБУЛА

СТОРОНЫ, ПОДПИСАВШИЕ НАСТОЯЩЕЕ СОГЛАШЕНИЕ,

Принимая во внимание, что Международное соглашение по пшенице 1949 года неоднократно последовательно пересматривалось, возобновлялось или продлевалось, что привело к заключению Международного соглашения по пшенице 1986 года,

Принимая во внимание, что срок действия положений Международного соглашения по пшенице 1986 года, состоящего из Конвенции о торговле пшеницей 1986 года, с одной стороны, и Конвенции об оказании продовольственной помощи 1986 года, с другой стороны, продленного ранее, истекает 30 июня 1995 года, а также учитывая желательность заключения соглашения на новый срок,

Согласились в том, что Международное соглашение по пшенице 1986 года должно быть обновлено и переименовано в Международное соглашение по зерну 1995 года, которое должно состоять из двух самостоятельных правовых документов:

- a) Конвенции о торговле зерном 1995 года и
- b) Конвенции об оказании продовольственной помощи 1995 года,

и что обе указанные Конвенции, либо одна из них, в зависимости от необходимости, представляются для подписания и ратификации, принятия или одобрения соответствующими Правительствами в соответствии с их конституционными или административными постановлениями.

CONVENIO INTERNACIONAL DE CEREALES, 1995

PREÁMBULO

LOS SIGNATARIOS DEL PRESENTE CONVENIO

Considerando que el Convenio Internacional del Trigo 1949, fue revisado, renovado, actualizado o prorrogado en ocasiones sucesivas llevando a la conclusión del Convenio Internacional del Trigo, 1986,

Considerando que las disposiciones del Convenio Internacional del Trigo 1986, que comprende por una parte el Convenio sobre el Comercio del Trigo 1986, y por otra el Convenio sobre Ayuda Alimentaria 1986, prorrogados, caducan el 30 de junio de 1995 y que es conveniente concertar un Convenio por un nuevo período,

Han convenido que el Convenio Internacional del Trigo 1986, se actualice y se redenomine Convenio Internacional de los Cereales 1995, el cual comprende dos instrumentos jurídicos separados:

- a) el Convenio sobre el Comercio de Cereales 1995, y
- b) el Convenio sobre Ayuda Alimentaria 1995,

y que estos dos Convenios, o uno cualquiera de ellos, según sea apropiado, se presenten a la firma y a la ratificación, aceptación o aprobación de los Gobiernos interesados, conforme a sus respectivos procedimientos constitucionales o institucionales.

GRAINS TRADE CONVENTION, 1995

CONVENTION SUR LE COMMERCE DES CEREALES DE 1995

КОНВЕНЦИЯ О ТОРГОВЛЕ ЗЕРНОМ 1995 ГОДА

CONVENIO SOBRE EL COMERCIO DE LOS CEREALES, 1995



UNITED NATIONS

GRAINS TRADE CONVENTION, 1995



UNITED NATIONS

GRAINS TRADE CONVENTION, 1995

PART I - GENERAL

ARTICLE 1

Objectives

The objectives of this Convention are:

- (a) to further international cooperation in all aspects of trade in grains, especially in so far as these affect the food grain situation;
- (b) to promote the expansion of international trade in grains, and to secure the freest possible flow of this trade, including the elimination of trade barriers and unfair and discriminatory practices, in the interest of all members, in particular developing members;
- (c) to contribute to the fullest extent possible to the stability of international grain markets in the interests of all members, to enhance world food security, and to contribute to the development of countries whose economies are heavily dependent on commercial sales of grain; and
- (d) to provide a forum for exchange of information and discussion of members' concerns regarding trade in grains.

ARTICLE 2

Definitions

For the purposes of this Convention:

- (1) (a) "Council" means the International Grains Council established by the International Wheat Agreement, 1949 and continued in being by Article 9;
- (b) (i) "member" means a party to this Convention;
- (ii) "exporting member" means a member so designated under Article 12;
- (iii) "importing member" means a member so designated under Article 12;

- (c) "Executive Committee" means the Committee established under Article 15;
 - (d) "Market Conditions Committee" means the Committee established under Article 16;
 - (e) "grain" or "grains" means barley, maize, millet, oats, rye, sorghum, triticale and wheat, and their products, and such other grains and products as the Council may decide;
 - (f) (i) "purchase" means a purchase of grain for import, or the quantity of grain so purchased, as the context requires;
 - (ii) "sale" means a sale of grain for export, or the quantity of such grain so sold, as the context requires;
 - (iii) where reference is made in this Convention to a purchase or sale, it shall be understood to refer not only to purchases or sales concluded between the Governments concerned, but also to purchases or sales concluded between private traders, and to purchases or sales concluded between a private trader and the Government concerned;
 - (g) "special vote" means a vote requiring at least two thirds of the votes (as calculated under Article 12) cast by the exporting members present and voting, and at least two thirds of the votes (as calculated under Article 12) cast by the importing members present and voting, counted separately;
 - (h) "crop year" or "fiscal year" means the period from 1 July to the following 30 June;
 - (i) "working day" means a working day at the headquarters of the Council.
- (2) Any reference in this Convention to a "Government" or "Governments" or "member" shall be construed as including a reference to the European Community (hereinafter referred to as the EC). Accordingly, any reference in this Convention to "signature" or to the "deposit of instruments of ratification, acceptance, or approval" or "an instrument of accession" or "a declaration of provisional application" by a Government shall, in the case of the EC, be construed as including signature or declaration of provisional application on behalf of the EC by its competent authority and the deposit of the instrument required by the institutional procedures of the EC to be deposited for the conclusion of an international agreement.
- (3) Any reference in this Convention to a "Government", or "Governments", or "member", shall be understood, where appropriate, to

include a reference to any separate customs territory within the meaning of the General Agreement on Tariffs and Trade or of the Agreement Establishing The World Trade Organization.

ARTICLE 3

Information, reports and studies

(1) To facilitate the achievement of the objectives in Article 1, make possible a fuller exchange of views at Council sessions, and provide information on a continuing basis to serve the general interest of members, arrangements shall be made for regular reports and exchange of information, and also special studies, as appropriate, covering grains, focusing primarily upon the following:

- (a) supply, demand and market conditions;
- (b) developments in national policies and their effects on the international market;
- (c) developments concerning the improvement and expansion of trade, utilization, storage and transportation, especially in developing countries.

(2) To improve the collection and presentation of information for those reports and studies referred to in paragraph (1) of this Article, to make it possible for more members to participate directly in the work of the Council, and to supplement the guidance already given by the Council in the course of its sessions, there shall be established a Market Conditions Committee, whose meetings shall be open to all members of the Council. The Committee shall have the functions specified in Article 16.

ARTICLE 4

Consultations on market developments

(1) If the Market Conditions Committee, in the course of its continuous review of the market under Article 16, is of the opinion that developments in the international grain market seriously threaten to affect the interests of members, or if such developments are called to the Committee's attention by the Executive Director on his own initiative or at the request of any member of the Council, it shall immediately report the facts concerned to the Executive Committee. The Market Conditions Committee, in so informing the Executive Committee, shall give particular regard to those circumstances which threaten to affect the interests of members.

(2) The Executive Committee shall meet within ten working days to review such developments and, if it deems it appropriate, request the Chairman of the Council to convene a session of the Council to consider the situation.

ARTICLE 5

Commercial purchases and special transactions

(1) A commercial purchase for the purposes of this Convention is a purchase as defined in Article 2 which conforms to the usual commercial practices in international trade and which does not include those transactions referred to in paragraph (2) of this Article.

(2) A special transaction for the purposes of this Convention is one which includes features introduced by the Government of a member concerned which do not conform to usual commercial practices. Special transactions include the following:

- (a) sales on credit in which, as a result of government intervention, the interest rate, period of payment, or other related terms do not conform to the commercial rates, periods or terms prevailing in the world market;
- (b) sales in which the funds for the purchase of grain are obtained under a loan from the Government of the exporting member tied to the purchase of grain;
- (c) sales for currency of the importing member which is not transferable or convertible into currency or goods for use in the exporting member;
- (d) sales under trade agreements with special payments arrangements which include clearing accounts for settling credit balances bilaterally through the exchange of goods, except where the exporting member and the importing member concerned agree that the sale shall be regarded as commercial;
- (e) barter transactions:
 - (i) which result from the intervention of Governments where grain is exchanged at other than prevailing world prices, or
 - (ii) which involve sponsorship under a government purchase programme, except where the purchase of grain results from a barter transaction in which the country of final destination was not named in the original barter contract;

- (f) a gift of grain or a purchase of grain out of a monetary grant by the exporting member made for that specific purpose;
- (g) any other categories of transactions, as the Council may prescribe, that include features introduced by the Government of a member concerned which do not conform to usual commercial practices.

(3) Any question raised by the Executive Director or by any member as to whether a transaction is a commercial purchase as defined in paragraph (1) of this Article or a special transaction as defined in paragraph (2) of this Article shall be decided by the Council.

ARTICLE 6

Guidelines relating to concessional transactions

- (1) Members undertake to conduct any concessional transactions in grains in such a way as to avoid harmful interference with normal patterns of production and international commercial trade.
- (2) To this end both supplying and recipient members shall undertake appropriate measures to ensure that concessional transactions are additional to commercial sales which could reasonably be anticipated in the absence of such transactions, and would increase consumption or stocks in the recipient country. Such measures shall, for countries which are members of the Food and Agriculture Organization (FAO), be consistent with the FAO Principles of Surplus Disposal and Guiding Lines and the consultative obligations of FAO members, and may include the requirement that a specified level of commercial imports of grains agreed with the recipient country be maintained on a global basis by that country. In establishing or adjusting this level, full regard shall be had to the commercial import levels in a representative period, to recent trends in utilization and imports, and to the economic circumstances of the recipient country, including, in particular, its balance-of-payments situation.
- (3) Members, when engaging in concessional export transactions, shall consult with exporting members whose commercial sales might be affected by such transactions to the maximum possible extent before such arrangements are concluded with recipient countries.
- (4) The Secretariat shall periodically report to the Council on developments in concessional transactions in grains.

ARTICLE 7

Reporting and recording

(1) Members shall provide regular reports, and the Council shall maintain records for each crop year, showing separately commercial and special transactions, of all shipments of grain by members and all imports of grain from non-members. The Council shall also maintain, to the extent possible, records of all shipments between non-members.

(2) Members shall provide, as far as possible, such information as the Council may require concerning their grain supply and demand, and report promptly all changes in their national grain policies.

(3) For the purposes of this Article:

- (a) members shall send to the Executive Director such information concerning the quantities of grain involved in commercial sales and purchases and special transactions as the Council within its competence may require, including:
 - (i) in relation to special transactions, such detail of the transactions as will enable them to be classified in accordance with Article 5;
 - (ii) such information as may be available as to the type, class, grade and quality of the grains concerned;
- (b) any member when exporting grain shall send to the Executive Director such information relating to their export prices as the Council may require;
- (c) the Council shall obtain regular information on currently prevailing grain transportation costs, and members shall report such supplementary information as the Council may require.

(4) In the case of any grain which reaches the country of final destination after resale in, passage through, or transshipment from the ports of, a country other than that in which it originated, members shall to the maximum extent possible make available such information as will enable the shipment to be entered in the records as a shipment between the country of origin and the country of final destination. In the case of a resale, the provisions of this paragraph shall apply if the grain originated in the country of origin during the same crop year.

(5) The Council shall make rules of procedure for the reports and records referred to in this Article. Those rules shall prescribe the frequency and the manner in which those reports shall be made and shall prescribe the duties of members with regard thereto. The Council shall

also make provision for the amendment of any records or statements kept by it, including provision for the settlement of any dispute arising in connection therewith. If any member repeatedly and unreasonably fails to make reports as required by this Article, the Executive Committee shall arrange consultations with that member to remedy the situation.

ARTICLE 8

Disputes and complaints

(1) Any dispute concerning the interpretation or application of this Convention which is not settled by negotiation shall, at the request of any member which is a party to the dispute, be referred to the Council for decision.

(2) Any member which considers that its interests as a party to this Convention have been seriously prejudiced by actions of any one or more members affecting the operation of this Convention may bring the matter before the Council. In such a case, the Council shall immediately consult with the members concerned in order to resolve the matter. If the matter is not resolved through such consultations, the Council shall consider the matter further and may make recommendations to the members concerned.

PART II - ADMINISTRATION

ARTICLE 9

Constitution of the Council

(1) The Council (formerly the International Wheat Council, as established by the International Wheat Agreement, 1949, and now renamed the International Grains Council) shall continue in being for the purposes of administering this Convention with the membership, powers and functions provided in this Convention.

(2) Members may be represented at Council meetings by delegates, alternates and advisers.

(3) The Council shall elect a Chairman and a Vice-Chairman who shall hold office for one crop year. The Chairman shall have no vote and the Vice-Chairman shall have no vote while acting as Chairman.

ARTICLE 10

Powers and functions of the Council

- (1) The Council shall establish its Rules of Procedure.
- (2) The Council shall keep such records as are required by the terms of this Convention and may keep such other records as it considers desirable.
- (3) In order to enable the Council to discharge its functions under this Convention, the Council may request, and members undertake to supply, subject to the provisions of paragraph (2) of Article 7, such statistics and information as are necessary for this purpose.
- (4) The Council may, by special vote, delegate to any of its committees, or to the Executive Director, the exercise of powers or functions other than the following:
 - (a) decisions on matters under Article 8;
 - (b) review, under Article 11, of the votes of members listed in the Annex;
 - (c) determination of exporting and importing members and distribution of their votes under Article 12;
 - (d) location of the seat of the Council under paragraph (1) of Article 13;
 - (e) appointment of the Executive Director under paragraph (2) of Article 17;
 - (f) adoption of the budget and assessment of members' contributions under Article 21;
 - (g) suspension of the voting rights of a member under paragraph (6) of Article 21;
 - (h) any request to the Secretary-General of UNCTAD to convene a negotiating conference under Article 22;
 - (i) exclusion of a member from the Council under Article 30;
 - (j) recommendation of an amendment under Article 32;
 - (k) extension or termination of this Convention under Article 33.

The Council may at any time revoke such delegation by a majority of the votes cast.

(5) Any decision made under any powers or functions delegated by the Council in accordance with paragraph (4) of this Article shall be subject to review by the Council at the request of any member made within a period which the Council shall prescribe. Any decision in respect of which no request for review has been made within the prescribed period shall be binding on all members.

(6) In addition to the powers and functions specified in this Convention the Council shall have such other powers and perform such other functions as are necessary to carry out the terms of this Convention.

ARTICLE 11

Votes for entry into force and budgetary procedures

(1) For the purposes of the entry into force of this Convention, the calculations under paragraph (1) of Article 28 shall be based on the votes as set out in part A of the Annex.

(2) For the purposes of the assessment of financial contributions under Article 21, the votes of members shall be based on those set out in the Annex, subject to the provisions of this Article and the associated Rules of Procedure.

(3) Whenever this Convention is extended under paragraph (2) of Article 33, the Council shall review and adjust the votes of members under this Article. Such adjustments shall bring the distribution of votes more closely into line with current grain trade patterns, and shall be in accordance with the methods specified in the Rules of Procedure.

(4) If the Council decides that a significant shift in world grain trading patterns has occurred it shall review, and may adjust, the votes of members. Such adjustments shall be regarded as amendments to this Convention, and shall be subject to the provisions of Article 32, except that an adjustment of votes may take effect only at the beginning of a fiscal year. After any adjustment to member's votes under this paragraph has taken effect, no further such adjustment may be put into effect before three years have elapsed.

(5) All redistributions of votes under this Article shall be conducted in accordance with the Rules of Procedure.

(6) For all purposes regarding the administration of this Convention, other than its entry into force under paragraph (1) of Article 28 and the assessment of financial contributions under Article 21, the votes to be exercised by members shall be as determined under Article 12.

ARTICLE 12

Determination of exporting and importing members and distribution of their votes

(1) At the first session held under this Convention, the Council shall establish which members shall be exporting members and which members shall be importing members for the purposes of this Convention. In so deciding, the Council shall take account of the grain trading patterns of those members and of their own views.

(2) As soon as the Council has determined which members shall be exporting and which shall be importing members under this Convention, the exporting members, on the basis of their votes under Article 11, shall divide their votes among them as they shall decide, subject to the conditions laid down in paragraph (3) of this Article, and the importing members shall similarly divide their votes.

(3) For the purposes of the allocation of votes under paragraph (2) of this Article, the exporting members shall together hold 1,000 votes, and the importing members shall together hold 1,000 votes. No member shall hold more than 333 votes as an exporting member or more than 333 votes as an importing member. There shall be no fractional votes.

(4) The lists of exporting and importing members shall be reviewed by the Council, in the light of changing patterns in their grain trade, after a period of three years following the entry into force of this Convention. They shall also be reviewed whenever this Convention is extended under paragraph (2) of Article 33.

(5) At the request of any member, the Council may, at the beginning of any fiscal year, agree by special vote to the transfer of that member from the list of exporting members to the list of importing members, or from the list of importing members to the list of exporting members, as appropriate.

(6) The distribution of the votes of exporting and importing members shall be reviewed by the Council whenever the lists of the exporting and importing members are changed under paragraphs (4) or (5) of this Article. Any redistribution of votes under this paragraph shall be subject to the conditions set out in paragraph (3) of this Article.

(7) Whenever any Government becomes, or ceases to be, a party to this Convention, the Council shall redistribute the votes of the other exporting or importing members, as appropriate, in proportion to the number of votes held by each member, subject to the conditions set out in paragraph (3) of this Article.

(8) Any exporting member may authorize any other exporting member, and any importing member may authorize any other importing member, to represent its interests and to exercise its votes at any meeting or meetings of the Council. Satisfactory evidence of such authorization shall be submitted to the Council.

(9) If at any meeting of the Council a member is not represented by an accredited delegate and has not authorized another member to exercise its votes in accordance with paragraph (8) of this Article, or if at the date of any meeting any member has forfeited, has been deprived of, or has recovered its votes under any provisions of this Convention, the total votes to be exercised by the exporting members at that meeting shall be adjusted to a figure equal to the total of votes to be exercised at that meeting by the importing members and redistributed among exporting members in proportion to their votes.

ARTICLE 13

Seat, sessions and quorum

(1) The seat of the Council shall be in London unless the Council decides otherwise.

(2) The Council shall meet at least once during each half of each fiscal year and at such other times as the Chairman may decide, or as otherwise required by this Convention.

(3) The Chairman shall convene a session of the Council if so requested by (a) five members or (b) one or more members holding a total of not less than 10 per cent of the total votes or (c) the Executive Committee.

(4) The presence of delegates with a majority of the votes held by the exporting members and a majority of the votes held by the importing members, prior to any adjustment of votes under paragraph (9) of Article 12, shall be necessary to constitute a quorum at any meeting of the Council.

ARTICLE 14

Decisions

(1) Except where otherwise specified in this Convention, decisions of the Council shall be by a majority of the votes cast by the exporting members and a majority of the votes cast by the importing members, counted separately.

(2) Without prejudice to the complete liberty of action of any member in the determination and administration of its agricultural and price policies, each member undertakes to accept as binding all decisions of the Council under the provisions of this Convention.

ARTICLE 15

Executive Committee

(1) The Council shall establish an Executive Committee consisting of not more than six exporting members elected annually by the exporting members and not more than eight importing members elected annually by the importing members. The Council shall appoint the Chairman of the Executive Committee and may appoint a Vice-Chairman.

(2) The Executive Committee shall be responsible to and work under the general direction of the Council. It shall have such powers and functions as are expressly assigned to it under this Convention and such other powers and functions as the Council may delegate to it under paragraph (4) of Article 10.

(3) The exporting members on the Executive Committee shall have the same total number of votes as the importing members. The votes of the exporting members on the Executive Committee shall be divided among them as they shall decide, provided that no such exporting member shall have more than 40 per cent of the total votes of those exporting members. The votes of the importing members on the Executive Committee shall be divided among them as they shall decide, provided that no such importing member shall have more than 40 per cent of the total votes of those importing members.

(4) The Council shall prescribe rules of procedure regarding voting in the Executive Committee and may make such other provision regarding rules of procedure in the Executive Committee as it thinks fit. A decision of the Executive Committee shall require the same majority of votes as this Convention prescribes for the Council when making a decision on a similar matter.

(5) Any member of the Council which is not a member of the Executive Committee may participate, without voting, in the discussion of any question before the Executive Committee whenever the latter considers that the interests of that member are affected.

ARTICLE 16

Market Conditions Committee

(1) The Council shall establish a Market Conditions Committee, which shall be a Committee of the whole. The Chairman of the Market Conditions Committee shall be the Executive Director, unless the Council decides otherwise.

(2) Invitations to attend the meetings of the Market Conditions Committee as observers may be extended to representatives of non-member Governments and international organizations, as the Chairman of the Committee considers appropriate.

(3) The Committee shall keep under continuous review, and report to members on, all matters affecting the world grain economy. The Committee shall take account in its review of relevant information supplied by any member of the Council.

(4) The Committee shall supplement the guidance given by the Council to assist the Secretariat in carrying out the work envisaged in Article 3.

(5) The Committee shall advise in accordance with the relevant Articles of this Convention and on any matters which the Council or the Executive Committee may refer to it.

ARTICLE 17

Secretariat

(1) The Council shall have a Secretariat consisting of an Executive Director, who shall be its chief administrative officer, and such staff as may be required for the work of the Council and its Committees.

(2) The Council shall appoint the Executive Director who shall be responsible for the performance of the duties devolving upon the Secretariat in the administration of this Convention, and for the performance of such other duties as are assigned to him by the Council and its Committees.

(3) The staff shall be appointed by the Executive Director in accordance with regulations established by the Council.

(4) It shall be a condition of employment of the Executive Director and of the staff that they do not hold or shall cease to hold financial interest in the grain trade and that they shall not seek or receive instructions regarding their duties under this Convention from any Government or from any other authority external to the Council.

ARTICLE 18

Admission of observers

The Council may invite any non-member State, and any intergovernmental organization, to attend any of its meetings as an observer.

ARTICLE 19

Cooperation with other intergovernmental organizations

(1) The Council may make whatever arrangements are appropriate for consultation or cooperation with the United Nations, its organs, and such other specialized agencies and intergovernmental organizations as may be appropriate, in particular the United Nations Conference on Trade and Development, the Food and Agriculture Organization, the Common Fund for Commodities and the World Food Programme.

(2) The Council, bearing in mind the particular role of the United Nations Conference on Trade and Development in international commodity trade, will, as it considers appropriate, keep the United Nations Conference on Trade and Development informed of its activities and programmes of work.

(3) If the Council finds that any terms of this Convention are materially inconsistent with such requirements as may be laid down by the United Nations through its appropriate organs or by its specialized agencies regarding intergovernmental commodity agreements, the inconsistency shall be deemed to be a circumstance affecting adversely the operation of this Convention and the procedure prescribed in Article 32 shall be applied.

ARTICLE 20

Privileges and immunities

(1) The Council shall have legal personality. It shall in particular have the capacity to contract, acquire and dispose of movable and immovable property and to institute legal proceedings.

(2) The status, privileges and immunities of the Council in the territory of the United Kingdom shall continue to be governed by the Headquarters Agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the International Wheat Council signed at London on 28 November 1968.

(3) The Agreement referred to in paragraph (2) of this Article shall be independent of the present Convention. It shall however terminate:

- (a) by agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Council, or
- (b) in the event of the seat of the Council being moved from the United Kingdom, or
- (c) in the event of the Council ceasing to exist.

(4) In the event of the seat of the Council being moved from the United Kingdom, the Government of the member in which the seat of the Council is situated shall conclude with the Council an international agreement relating to the status, privileges and immunities of the Council, its Executive Director, its staff and representatives of members at meetings convened by the Council.

ARTICLE 21

Finance

(1) The expenses of delegations to the Council and of representatives on its Committees and working groups shall be met by their respective Governments. The other expenses necessary for the administration of this Convention shall be met by annual contributions from all members. The contribution of each member for each fiscal year shall be in the proportion which the number of its votes in the Annex bears to the total of the votes of members in the Annex, as adjusted under Article 11 to reflect the membership of the Convention at the time when the budget for that fiscal year is adopted.

(2) At its first session after this Convention comes into force, the Council shall approve its budget for the fiscal year ending 30 June 1996, and assess the contribution to be paid by each member.

(3) The Council shall, at a session during the second half of each fiscal year, approve its budget for the following fiscal year and assess the contribution to be paid by each member for that fiscal year.

(4) The initial contribution of any member acceding to this Convention under paragraph (2) of Article 27 shall be assessed on the basis of the votes agreed with the Council as a condition for its accession, and the period of the current fiscal year remaining at the time of accession, but the assessments of contributions to be paid by the other members in that fiscal year shall not be altered.

(5) Contributions shall be payable immediately upon assessment.

(6) If, at the end of six months following the date on which its contribution is due in accordance with paragraph (5) of this Article, a member has not paid its full contribution, the Executive Director shall request the member to make payment as quickly as possible. If, at the expiration of six months after the request of the Executive Director, the member has still not paid its contribution, its voting rights in the Council and in the Executive Committee shall be suspended until such time as it has made full payment of the contribution.

(7) A member whose voting rights have been suspended under paragraph (6) of this Article shall not be deprived of any of its other rights or relieved of any of its obligations under this Convention, unless the Council so decides by special vote. It shall remain liable to pay its contribution and to meet any other of its financial obligations under this Convention.

(8) The Council shall, each fiscal year, publish an audited statement of its receipts and expenditures in the previous fiscal year.

(9) The Council shall, prior to its dissolution, provide for the settlement of its liabilities and the disposal of its records and assets.

ARTICLE 22

Economic provisions

The Council may, at an appropriate time, examine the possibility of the negotiation of a new international agreement or convention with economic provisions, and report to members, making such recommendations as it deems appropriate. The Council may, when it is judged that such a negotiation could be successfully concluded, request the Secretary-General of the United Nations Conference on Trade and Development to convene a negotiating conference.

PART III - FINAL PROVISIONS

ARTICLE 23

Depositary

(1) The Secretary-General of the United Nations is hereby designated as the depositary of this Convention.

(2) The depositary shall notify all signatory and acceding Governments of each signature, ratification, acceptance, approval, provisional application of, and accession to, this Convention, as well as each notification and notice received under Articles 29 and 32.

ARTICLE 24

Signature

This Convention shall be open for signature at United Nations Headquarters from 1 May 1995 until and including 30 June 1995 by the Governments listed in the Annex.

ARTICLE 25

Ratification, acceptance, approval

(1) This Convention shall be subject to ratification, acceptance or approval by each signatory Government in accordance with its respective constitutional procedures.

(2) Instruments of ratification, acceptance or approval shall be deposited with the depositary not later than 30 June 1995. The Council may, however, grant one or more extensions of time to any signatory Government which is unable to deposit its instrument by that date. The Council shall inform the depositary of all such extensions of time.

ARTICLE 26

Provisional application

Any signatory Government and any other Government eligible to sign this Convention, or whose application for accession is approved by the Council, may deposit with the depositary a declaration of provisional application. Any Government depositing such a declaration shall provisionally apply this Convention in accordance with its laws and regulations and be provisionally regarded as a party thereto.

ARTICLE 27

Accession

(1) Any Government listed in the Annex may accede to the present Convention until and including 30 June 1995, except that the Council may grant one or more extensions of time to any Government which has not deposited its instrument by that date.

(2) This Convention shall be open for accession after 30 June 1995 by the Governments of all States upon such conditions as the Council considers appropriate. Accession shall be effected by the deposit of an instrument of accession with the depositary. Such instruments of

accession shall state that the Government accepts all the conditions established by the Council.

(3) Where, for the purposes of the operation of this Convention, reference is made to members listed in the Annex, any member the Government of which has acceded to this Convention on conditions prescribed by the Council in accordance with this Article shall be deemed to be listed in the Annex.

ARTICLE 28

Entry into force

(1) This Convention shall enter into force on 1 July 1995 if instruments of ratification, acceptance, approval or accession, or declarations of provisional application have been deposited not later than 30 June 1995 on behalf of Governments listed in part A of the Annex holding, at least, 88 per cent of the total votes set out in part A of the Annex.

(2) If this Convention does not enter into force in accordance with paragraph (1) of this Article, the Governments which have deposited instruments of ratification, acceptance, approval or accession, or declarations of provisional application, may decide by mutual consent that it shall enter into force between themselves.

ARTICLE 29

Withdrawal

Any member may withdraw from this Convention at the end of any fiscal year by giving written notice of withdrawal to the depositary at least ninety days prior to the end of that fiscal year, but shall not thereby be released from any obligations under this Convention which have not been discharged by the end of that fiscal year. The member shall simultaneously inform the Council of the action it has taken.

ARTICLE 30

Exclusion

If the Council finds that any member is in breach of its obligations under this Convention and decides further that such breach significantly impairs the operation of this Convention, it may, by special vote, exclude such member from the Council. The Council shall immediately notify the depositary of any such decision. Ninety days

after the date of the Council's decision, that member shall cease to be a member of the Council.

ARTICLE 31

Settlement of accounts

(1) The Council shall determine any settlement of accounts which it finds equitable with a member which has withdrawn from this Convention or which has been excluded from the Council, or has otherwise ceased to be a party to this Convention. The Council shall retain any amounts already paid by such member. Such member shall be bound to pay any amounts due from it to the Council.

(2) Upon termination of this Convention, any member referred to in paragraph (1) of this Article shall not be entitled to any share of the proceeds of the liquidation or the other assets of the Council; nor shall it be burdened with any part of the deficit, if any, of the Council.

ARTICLE 32

Amendment

(1) The Council may by special vote recommend to members an amendment of this Convention. The amendment shall become effective 100 days after the depositary has received notifications of acceptance from exporting members which hold two thirds of the votes of the exporting members and by importing members which hold two thirds of the votes of the importing members, or on such later date as the Council may have determined by special vote. The Council may fix a time within which each member shall notify the depositary of its acceptance of the amendment and, if the amendment has not become effective by such time, it shall be considered withdrawn. The Council shall provide the depositary with the information necessary to determine whether the notifications of acceptance received are sufficient to make the amendment effective.

(2) Any member on behalf of which notification of acceptance of an amendment has not been made by the date on which such amendment becomes effective shall as of that date cease to be a party to this Convention, unless such member has satisfied the Council that acceptance could not be secured in time owing to difficulties in completing its constitutional procedures and the Council decides to extend for such member the period fixed for acceptance. Such member shall not be bound by the amendment before it has notified its acceptance thereof.

ARTICLE 33

Duration, extension and termination

(1) This Convention shall remain in force until 30 June 1998, unless extended under paragraph (2) of this Article, or terminated earlier under paragraph (3) of this Article, or replaced before that date by a new agreement or convention negotiated under Article 22.

(2) The Council may, by special vote, extend this Convention beyond 30 June 1998 for successive periods not exceeding two years on each occasion. Any member which does not accept such extension of this Convention shall so inform the Council at least thirty days prior to the extension coming into force. Such a member shall cease to be a party to this Convention from the beginning of the period of extension, but it shall not thereby be released from any obligations under this Convention which have not been discharged prior to that date.

(3) The Council may at any time decide, by special vote, to terminate this Convention with effect from such date and subject to such conditions as it may determine.

(4) Upon termination of this Convention, the Council shall continue in being for such time as may be required to carry out its liquidation and shall have such powers and exercise such functions as may be necessary for that purpose.

(5) The Council shall notify the depositary of any action taken under paragraph (2) or paragraph (3) of this Article.

ARTICLE 34

Relationship of Preamble to Convention

This Convention includes the Preamble to the International Grains Agreement, 1995.

IN WITNESS WHEREOF the undersigned, having been duly authorized to this effect by their respective Governments, have signed this Convention on the dates appearing opposite their signatures.

ESTABLISHED at London, this 7th day of December One Thousand, Nine Hundred and Ninety-Four, the texts of this Convention in the English, French, Russian and Spanish languages being equally authentic.

ANNEX TO THE GRAINS TRADE CONVENTION, 1995

VOTES UNDER ARTICLE 11

(from 1 July 1995 to 30 June 1998)

PART A

Algeria	15
Argentina	97
Australia	122
Austria	5
Barbados	5
Bolivia	5
Canada	243
Côte d'Ivoire	5
Cuba	6
Ecuador	5
Egypt (Arab Republic of)	55
European Community	443
Finland	5
Hungary	13
India	32
Iran (Islamic Republic of)	9
Iraq	9
Israel	8
Japan	187
Korea, Republic of	26
Malta	5
Mauritius	5
Morocco	10
Norway	11
Pakistan	14
Panama	5
Russian Federation	100
Saudi Arabia	17
South Africa	16
Sweden	10
Switzerland	15
Tunisia	5
Turkey	7
United States of America	475
Vatican City	5
Yemen (Republic of)	5

2 000

PART B

Bangladesh	9
Belarus	5
Brazil	32
Bulgaria	7
Chile	6
China (People's Republic of)	77
Colombia	5
Cyprus	5
Czech Republic	6
Dominican Republic	5
El Salvador	5
Estonia	5
Ethiopia	5
Ghana	5
Guatemala	5
Indonesia	9
Jamaica	5
Jordan	5
Kazakhstan	5
Kenya	5
Kuwait	5
Latvia	5
Lithuania	5
Malaysia	8
Mexico	28
New Zealand	5
Nigeria	6
Paraguay	5
Peru	9
Philippines	7
Poland	31
Romania	14
Senegal	5
Slovakia	6
Slovenia	5
Sri Lanka	5
Sudan	5
Syrian Arab Republic	7
Taiwan	26
Tanzania	5
Thailand	17
Trinidad and Tobago	5
Ukraine	8
Uruguay	5
Uzbekistan	14
Venezuela	13
Viet Nam	5
Zaire	5
Zambia	5
Zimbabwe	5

CONVENTION SUR LE COMMERCE DES CEREALES DE 1995

PREMIERE PARTIE - GENERALITES

ARTICLE PREMIER

Objectifs

La présente Convention a pour objet :

- a) de favoriser la coopération internationale dans tous les aspects du commerce des céréales, particulièrement en ce qui concerne la situation de l'alimentation céréalière ;
- b) de favoriser le développement du commerce international des céréales et d'assurer que ce commerce s'effectue le plus librement possible, entre autres en éliminant les entraves au commerce ainsi que les pratiques déloyales et discriminatoires, dans l'intérêt de tous les membres, en particulier des membres en développement ;
- c) de contribuer, autant que possible, à la stabilité des marchés internationaux des céréales dans l'intérêt de tous les membres, de renforcer la sécurité alimentaire mondiale et de contribuer au développement des pays dont l'économie dépend dans une mesure importante de la vente commerciale des céréales ; et
- d) de fournir un cadre pour l'échange d'informations et pour l'examen des préoccupations des membres concernant le commerce des céréales.

ARTICLE 2

Définitions

Aux fins de la présente Convention :

- 1) a) "Conseil" désigne le Conseil international des céréales constitué par l'Accord international sur le blé de 1949 et maintenu en existence par l'article 9 ;
- b) i) "membre" désigne une partie à la présente Convention.
- ii) "membre exportateur" désigne un membre auquel ce statut a été conféré en vertu de l'article 12,
- iii) "membre importateur" désigne un membre auquel ce statut a été conféré en vertu de l'article 12 ;

- c) "Comité exécutif" désigne le Comité constitué en vertu de l'article 15 ;
- d) "Le Comité de la situation du marché" désigne le Comité constitué en vertu de l'article 16 ;
- e) "céréale" ou "céréales" désigne l'avoine, le blé, le maïs, le millet, l'orge, le seigle, le sorgho, le triticales et les produits dérivés ainsi que toute autre céréale et tout autre produit céréalier que le Conseil pourra décider ;
- f)
 - i) "achat" désigne, suivant le contexte, l'achat de céréales aux fins d'importation ou la quantité de céréales ainsi achetée,
 - ii) "vente" désigne, suivant le contexte, la vente de céréales aux fins d'exportation ou la quantité de céréales ainsi vendue,
 - iii) lorsqu'il est question dans la présente Convention d'un achat ou d'une vente, il est entendu que ce terme désigne non seulement des achats ou des ventes conclus entre les gouvernements intéressés, mais aussi les achats ou les ventes conclus entre des négociants privés et des achats ou des ventes conclus entre un négociant privé et le gouvernement intéressé ;
- g) "vote spécial" désigne un vote qui exige au moins les deux tiers des suffrages (calculés conformément à l'article 12) exprimés par les membres exportateurs présents et votants et au moins les deux tiers des suffrages (calculés conformément à l'article 12) exprimés par les membres importateurs présents et votants, comptés séparément ;
- h) "année agricole" ou "exercice" désigne la période allant du 1er juillet au 30 juin ;
- i) "jour ouvrable" désigne un jour ouvrable au siège du Conseil.

2) Toute mention dans la présente Convention, d'un "gouvernement" ou de "gouvernements" ou de "membre" est réputée valoir aussi pour la Communauté européenne (dénommée ci-après la CE). En conséquence, toute mention, dans la présente Convention, de la "signature" ou du "dépôt des instruments de ratification, d'acceptation ou d'approbation" ou d'un "instrument d'adhésion" ou d'une "déclaration d'application à titre provisoire" par un gouvernement est, dans le cas de la CE, réputée valoir aussi pour la signature ou pour la déclaration d'application à titre provisoire au nom de la CE par son autorité compétente ainsi que pour le dépôt de

l'instrument requis par la procédure institutionnelle de la CE pour la conclusion d'un accord international.

3) Toute mention dans la présente Convention d'un "gouvernement", de "gouvernements" ou d'un "membre" sera considérée, en tant que de besoin, comprendre tout territoire douanier restrictif aux termes de l'Accord général sur les tarifs douaniers et le commerce ou de l'Accord instituant l'Organisation mondiale du commerce.

ARTICLE 3

Information, rapports et études

1) Aux fins de faciliter la réalisation des objectifs énoncés à l'article premier, de rendre possible un échange de vues plus complet aux sessions du Conseil et d'assurer un apport continu de renseignements dans l'intérêt général des membres, des dispositions sont prises en vue d'assurer, régulièrement, la préparation de rapports et un échange de renseignements ainsi que, lorsqu'il y a lieu, la préparation d'études spéciales. Ces rapports, échanges de renseignements et études ont trait aux céréales et portent essentiellement sur :

- a) la situation de l'offre, de la demande et du marché ;
- b) les faits nouveaux relatifs aux politiques nationales et leurs incidences sur le marché international ;
- c) les faits nouveaux intéressant l'amélioration et l'accroissement des échanges, de l'utilisation, du stockage et des transports, particulièrement dans les pays en développement.

2) Aux fins d'augmenter la quantité et d'améliorer la présentation des données rassemblées pour les rapports et études mentionnés au paragraphe 1 du présent article, de permettre à un plus grand nombre de membres de participer directement aux travaux du Conseil et de compléter les directives déjà fournies par le Conseil à ses sessions, il est établi un Comité de la situation du marché dont les réunions sont ouvertes à tous les membres du Conseil. Le Comité exercera les fonctions spécifiées à l'article 16.

ARTICLE 4

Consultations sur les événements intervenus sur le marché

1) Si le Comité de la situation du marché, au cours de l'examen permanent du marché qu'il effectue en application de l'article 16, est d'avis que des événements intervenus sur le marché international des céréales sont de nature à porter préjudice aux intérêts des membres, ou si

de tels événements sont signalés à l'attention du Comité par le Directeur exécutif, de sa propre initiative ou à la demande de tout membre du Conseil, le Comité rend immédiatement compte au Comité exécutif des faits en question. Le Comité de la situation du marché, en informant de la sorte le Comité exécutif, tient particulièrement compte des circonstances qui sont de nature à porter préjudice aux intérêts des membres.

2) Le Comité exécutif se réunit dans les dix jours ouvrables pour analyser les événements en question et, s'il le juge approprié, demande au Président du Conseil de convoquer une session du Conseil pour examiner la situation.

ARTICLE 5

Achats commerciaux et transactions spéciales

1) "Achat commercial" désigne, aux fins de la présente Convention, tout achat conforme à la définition figurant à l'article 2 et conforme aux pratiques commerciales usuelles du commerce international, à l'exclusion des transactions visées au paragraphe 2 du présent article.

2) "Transaction spéciale" désigne, aux fins de la présente Convention, une transaction contenant des éléments, introduits par le gouvernement d'un membre intéressé, qui ne sont pas conformes aux pratiques commerciales usuelles. Les transactions spéciales comprennent :

- a) les ventes à crédit dans lesquelles, par suite d'une intervention gouvernementale, le taux d'intérêt, le délai de paiement ou d'autres conditions connexes ne sont pas conformes aux taux, aux délais ou aux conditions habituellement pratiqués dans le commerce sur le marché mondial ;
- b) les ventes dans lesquelles les fonds nécessaires à l'opération sont obtenus du gouvernement du membre exportateur sous forme d'un prêt lié à l'achat des céréales ;
- c) les ventes en devises du membre importateur, ni transférables ni convertibles en devises ou en marchandises destinées à être utilisées dans le membre exportateur ;
- d) les ventes effectuées en vertu d'accords commerciaux avec arrangements spéciaux de paiement qui prévoient des comptes de compensation servant à régler bilatéralement les soldes créditeurs au moyen d'échange de marchandises, sauf si le membre exportateur et le membre importateur intéressés acceptent que la vente soit considérée comme ayant un caractère commercial ;

- e) les opérations de troc :
- i) qui résultent de l'intervention de gouvernements et dans lesquelles les céréales sont échangées à des prix autres que ceux qui sont pratiqués sur le marché mondial, ou
 - ii) qui s'effectuent au titre d'un programme gouvernemental d'achats, sauf si l'achat de céréales résulte d'une opération de troc dans laquelle le pays de destination finale des céréales n'est pas désigné dans le contrat initial de troc ;
- f) un don de céréales ou un achat de céréales au moyen d'une aide financière accordée spécialement à cet effet par le membre exportateur ;
- g) toutes autres catégories de transactions que le Conseil pourrait spécifier et qui contiennent des éléments, introduits par le gouvernement d'un membre intéressé, qui ne sont pas conformes aux pratiques commerciales usuelles.
- 3) Toute question soulevée par le Directeur exécutif ou par un membre en vue d'établir si une transaction donnée constitue un achat commercial au sens du paragraphe 1 ou une transaction spéciale au sens du paragraphe 2 du présent article est tranchée par le Conseil.

ARTICLE 6

Directives concernant les transactions à des conditions de faveur

- 1) Les membres s'engagent à effectuer toutes transactions à des conditions de faveur portant sur les céréales de manière à éviter tout préjudice à la structure normale de la production et du commerce international.
- 2) A cette fin, les membres fournisseurs et les membres bénéficiaires prendront les mesures qui s'imposent pour faire en sorte que les transactions à des conditions de faveur s'ajoutent aux ventes commerciales raisonnablement prévisibles en l'absence de telles transactions et résultent en une augmentation de la consommation ou des stocks dans le pays bénéficiaire. De telles mesures devront, en ce qui concerne les pays qui sont membres de l'Organisation pour l'alimentation et l'agriculture (FAO), être conformes aux Principes et directives de la FAO en matière d'écoulement des excédents ainsi qu'aux obligations des membres de la FAO en matière de consultations et pourront disposer, entre autres, qu'un niveau déterminé d'importations commerciales de céréales, convenu avec le pays bénéficiaire, sera maintenu sur une base globale par ce pays. En formulant ou en ajustant ce niveau, il conviendra de tenir pleinement

compte du volume des importations commerciales au cours d'une période représentative, des tendances récentes de l'utilisation et des importations, ainsi que de la situation économique du pays bénéficiaire, notamment de la situation de sa balance des paiements.

3) Les membres, lorsqu'ils effectuent des opérations d'exportation à des conditions de faveur, doivent entrer en consultation avec les membres exportateurs dont les ventes commerciales pourraient être touchées par de telles transactions, autant que possible avant de conclure les arrangements nécessaires avec les pays bénéficiaires.

4) Le Secrétariat fait périodiquement rapport au Conseil sur les faits nouveaux en matière de transactions à des conditions de faveur portant sur des céréales.

ARTICLE 7

Notification et enregistrement

1) Les membres fournissent régulièrement des rapports et le Conseil enregistre pour chaque année agricole, en faisant la distinction entre les transactions commerciales et les transactions spéciales, toutes les expéditions de céréales effectuées par les membres et toutes les importations de céréales en provenance de non-membres. Le Conseil enregistre également, dans la mesure du possible, toutes les expéditions effectuées entre non-membres.

2) Les membres fournissent, dans la mesure du possible, les renseignements que le Conseil peut demander concernant leur offre et leur demande de céréales et signalent sans tarder toute modification de leurs politiques nationales en matière de céréales.

3) Aux fins du présent article ;

a) les membres adressent au Directeur exécutif tous les renseignements relatifs aux quantités de céréales ayant fait l'objet de ventes et achats commerciaux et de transactions spéciales, dont le Conseil, en fonction de ses compétences, pourrait avoir besoin, y compris :

i) en ce qui concerne les transactions spéciales, les détails de ces transactions permettant de les classer selon les catégories définies à l'article 5,

ii) les détails disponibles concernant le type, la catégorie, le grade et la qualité des céréales en cause ;

- b) tout membre, lorsqu'il exporte des céréales, est tenu d'envoyer au Directeur exécutif tous renseignements relatifs à leurs prix à l'exportation dont le Conseil pourrait avoir besoin ;
- c) le Conseil reçoit régulièrement des renseignements sur les frais de transport en vigueur pour les céréales, et les membres sont tenus de communiquer au Conseil tous renseignements complémentaires dont il pourrait avoir besoin .

4) Si une quelconque quantité de céréales arrive au pays de destination finale après revente, passage ou transbordement portuaire dans un pays autre que celui dont la céréale est originaire, les membres fournissent dans toute la mesure du possible des renseignements permettant d'enregistrer l'expédition en tant qu'expédition du pays d'origine sur le pays de destination finale. Dans le cas d'une revente, les dispositions du présent paragraphe ne sont applicables que si la céréale est partie du pays d'origine pendant l'année agricole en cause.

5) Le Conseil établit un règlement concernant les notifications et les registres dont il est question dans le présent article. Ce règlement fixe la fréquence et les modalités suivant lesquelles ces notifications doivent être faites et définit les obligations des membres à cet égard. Le Conseil arrête également la procédure de modification des registres et relevés dont il assure la tenue, ainsi que les modes de règlement de tout différend pouvant surgir à cet égard. Si un membre quelconque manque de façon répétée et sans justification aux engagements de notification contractés en vertu du présent article, le Comité exécutif engage des consultations avec le membre en cause afin de remédier à la situation.

ARTICLE 8

Différends et plaintes

1) Tout différend relatif à l'interprétation ou à l'application de la présente Convention qui n'a pu être réglé par voie de négociation est, à la demande de tout membre qui est partie au différend, déferé au Conseil pour décision.

2) Tout membre qui estime que ses intérêts en tant que partie à la présente Convention sont sérieusement lésés du fait qu'un ou plusieurs membres ont pris des mesures de nature à compromettre le fonctionnement de la présente Convention peut saisir le Conseil. Le Conseil consulte immédiatement les membres intéressés afin de régler la question. Si la question n'est pas réglée par ces consultations, le Conseil examine plus avant la question et peut faire des recommandations aux membres intéressés.

DEUXIEME PARTIE - DISPOSITIONS ADMINISTRATIVES

ARTICLE 9

Constitution du Conseil

- 1) Le Conseil (naguère dénommé le Conseil international du blé, tel que constitué en vertu de l'Accord international sur le blé de 1949 et portant désormais le nom de Conseil international des céréales) continue à exister aux fins de l'application de cette Convention avec la composition, les pouvoirs et les fonctions prévus par ladite Convention.
- 2) Les membres peuvent être représentés aux réunions du Conseil par des délégués, des suppléants et des conseillers.
- 3) Le Conseil élit un président et un vice-président qui restent en fonction pendant une année agricole. Le Président ne jouit pas du droit de vote et le Vice-Président ne jouit pas du droit de vote lorsqu'il fait fonction de président.

ARTICLE 10

Pouvoirs et fonctions du Conseil

- 1) Le Conseil établit son Règlement intérieur.
- 2) Le Conseil tient les registres prévus par les dispositions de la présente Convention et peut tenir tous autres registres qu'il juge souhaitables.
- 3) Afin de pouvoir s'acquitter de ses fonctions en vertu de la présente Convention, le Conseil peut demander les statistiques et les renseignements dont il a besoin, et les membres s'engagent à les lui fournir, sous réserve des dispositions du paragraphe 2 de l'article 7.
- 4) Le Conseil peut, par un vote spécial, déléguer à l'un quelconque de ses comités ou au Directeur exécutif l'exercice de pouvoirs ou fonctions autres que les pouvoirs et fonctions suivants :
 - a) règlement des questions dont traite l'article 8 ;
 - b) réexamen, conformément à l'article 11, des voix des membres nommés dans l'annexe ;
 - c) détermination des membres exportateurs et des membres importateurs et répartition de leurs voix conformément à l'article 12 ;

- d) choix du siège du Conseil conformément au paragraphe 1 de l'article 13 ;
- e) nomination du Directeur exécutif conformément au paragraphe 2 de l'article 17 ;
- f) adoption du budget et fixation des cotisations des membres conformément à l'article 21 ;
- g) suspension des droits de vote d'un membre conformément au paragraphe 6 de l'article 21 ;
- h) toute demande faite au Secrétaire général de la CNUCED de convoquer une conférence de négociation conformément à l'article 22 ;
- i) exclusion d'un membre du Conseil en vertu de l'article 30 ;
- j) recommandation d'amendement conformément à l'article 32 ;
- k) prorogation ou fin de la présente Convention en vertu de l'article 33.

Le Conseil peut à tout moment rappeler cette délégation de pouvoirs à la majorité des voix exprimées.

5) Toute décision prise en vertu de tous pouvoirs ou fonctions délégués par le Conseil, conformément aux dispositions du paragraphe 4 du présent article, est sujette à révision de la part du Conseil, à la demande de tout membre, dans les délais que le Conseil prescrit. Toute décision au sujet de laquelle il n'est pas présenté de demande de réexamen dans les délais prescrits lie tous les membres.

6) Outre les pouvoirs et fonctions spécifiés dans la présente Convention, le Conseil jouit des autres pouvoirs et exerce les autres fonctions nécessaires pour assurer l'application de la présente Convention.

ARTICLE 11

Voix pour l'entrée en vigueur et les procédures budgétaires

- 1) Aux fins de l'entrée en vigueur de la présente Convention, les calculs à effectuer aux termes du paragraphe 1 de l'article 28 sont basés sur les voix dénombrées dans la section A de l'annexe.
- 2) Aux fins de la fixation des cotisations conformément à l'article 21, les voix des membres sont fondées sur celles indiquées dans l'annexe, sous

réserve des dispositions du présent article et des règles associées du Règlement intérieur.

3) Chaque fois que la présente Convention est prorogée en vertu du paragraphe 2 de l'article 33, le Conseil passe en revue et ajuste le nombre de voix des membres aux termes du présent article. Ces ajustements visent à faire en sorte que la répartition des voix reflète plus fidèlement la structure des échanges de céréales du moment et ils sont effectués conformément aux méthodes stipulées dans le Règlement intérieur.

4) Si le Conseil décide qu'il s'est produit une modification profonde de la structure des échanges mondiaux de céréales, il peut passer en revue et procéder à l'ajustement des voix des membres. De tels ajustements sont assimilés à des amendements apportés à la présente Convention et sont soumis aux dispositions de l'article 32, si ce n'est qu'un ajustement du nombre des voix ne peut devenir effectif qu'en début d'exercice. Si le nombre de voix des membres est modifié en vertu du présent paragraphe, trois ans doivent s'écouler avant qu'un autre ajustement de ce type puisse intervenir.

5) Toutes les redistributions de voix aux termes du présent article doivent s'effectuer conformément au Règlement intérieur.

6) Aux fins de l'administration de la présente Convention, hormis en ce qui concerne son entrée en vigueur en vertu du paragraphe 1 de l'article 28 et la fixation des cotisations en vertu de l'article 21, les voix des membres sont réparties conformément aux dispositions de l'article 12.

ARTICLE 12

Détermination des membres exportateurs et des membres importateurs et répartition de leurs voix

1) A la première session qu'il tient en vertu de la présente Convention, le Conseil décide quels membres seront membres exportateurs et quels membres seront membres importateurs aux fins de cette Convention. Le Conseil arrête cette décision en tenant compte de la structure des échanges de céréales de ces membres ainsi que de l'avis exprimé par lesdits membres.

2) Aussitôt que le Conseil a décidé quels membres sont membres exportateurs et quels membres sont membres importateurs de la présente Convention, les membres exportateurs, sur la base des voix qui leur sont attribuées en vertu de l'article 11, divisent entre eux les voix des membres exportateurs, sous réserve des conditions énoncées au paragraphe 3 du présent article, et les membres importateurs divisent leurs voix de la même façon.

3) Aux fins de la répartition des voix conformément au paragraphe 2 du présent article, les membres exportateurs détiennent ensemble 1.000 voix et les membres importateurs détiennent ensemble 1.000 voix. Aucun membre ne détient plus de 333 voix en tant que membre exportateur et aucun membre ne détient plus de 333 voix en tant que membre importateur. Il n'y a pas de fraction de voix.

4) Après une période de trois années à compter de l'entrée en vigueur de cette Convention, le Conseil réexamine la liste des membres exportateurs et la liste des membres importateurs, en tenant compte de l'évolution intervenue dans la structure de leurs échanges de céréales. Il est également procédé à un tel réexamen toutes les fois que cette Convention est prorogée en vertu du paragraphe 2 de l'article 33.

5) Si un membre en fait la demande, le Conseil peut, au début de tout exercice, décider par un vote spécial de transférer ce membre de la liste des membres exportateurs à la liste des membres importateurs ou de la liste des membres importateurs à la liste des membres exportateurs, selon le cas.

6) Le Conseil réexamine la répartition des voix des membres exportateurs et la répartition des voix des membres importateurs chaque fois que la liste des membres exportateurs et la liste des membres importateurs sont modifiées en vertu des dispositions du paragraphe 4 ou du paragraphe 5 du présent article. Toute nouvelle répartition des voix effectuée en vertu du présent paragraphe est soumise aux conditions énoncées au paragraphe 3 du présent article.

7) Toutes les fois qu'un gouvernement devient partie à la présente Convention ou cesse de l'être, le Conseil redistribue les voix des autres membres exportateurs ou importateurs, selon le cas, proportionnellement au nombre de voix détenu par chaque membre, sous réserve des conditions énoncées au paragraphe 3 du présent article.

8) Tout membre exportateur peut autoriser un autre membre exportateur, et tout membre importateur peut autoriser un autre membre importateur, à représenter ses intérêts et à exercer son droit de vote à une ou plusieurs réunions du Conseil. Une preuve suffisante de cette autorisation est présentée au Conseil.

9) Si, à la date d'une réunion du Conseil, un membre n'est pas représenté par un délégué accrédité et n'a pas habilité un autre membre à exercer son droit de vote conformément au paragraphe 8 du présent article, ou si, à la date d'une réunion, un membre est déchu de son droit de vote, a perdu son droit de vote ou l'a recouvré, en vertu d'une disposition de la présente Convention, le total des voix que peuvent exprimer les membres exportateurs est ajusté à un chiffre égal à celui du total des voix que peuvent exprimer, à cette réunion, les membres importateurs et est

redistribué entre les membres exportateurs en proportion des voix qu' ils détiennent.

ARTICLE 13

Siège, sessions et quorum

- 1) Le siège du Conseil est Londres, sauf décision contraire du Conseil.
- 2) Le Conseil se réunit au cours de chaque exercice au moins une fois par semestre et à tous autres moments sur décision du Président ou comme l'exigent les dispositions de la présente Convention.
- 3) Le Président convoque une session du Conseil si la demande lui en est faite : a) par cinq membres, ou b) par un ou plusieurs membres détenant au total au moins dix pour cent de l'ensemble des voix, ou c) par le Comité exécutif.
- 4) A toute réunion du Conseil, la présence de délégués possédant, avant tout ajustement du nombre des voix en vertu du paragraphe 9 de l'article 12, la majorité des voix détenues par les membres exportateurs et la majorité des voix détenues par les membres importateurs est nécessaire pour constituer le quorum.

ARTICLE 14

Décisions

- 1) Sauf disposition contraire de la présente Convention, les décisions du Conseil sont prises à la majorité des voix exprimées par les membres exportateurs et à la majorité des voix exprimées par les membres importateurs, comptées séparément.
- 2) Sans préjuger de la complète liberté d'action dont jouit tout membre dans l'élaboration et l'application de sa politique en matière d'agriculture et de prix, tout membre s'engage à considérer comme ayant force obligatoire toutes les décisions prises par le Conseil en vertu des dispositions de la présente Convention.

ARTICLE 15

Comité exécutif

- 1) Le Conseil établit un Comité exécutif composé de six membres exportateurs au plus, élus tous les ans par les membres exportateurs, et de huit membres importateurs au plus, élus tous les ans par les membres importateurs. Le Conseil nomme le président du Comité exécutif et peut nommer un vice-président.

2) Le Comité exécutif est responsable devant le Conseil et fonctionne sous la direction générale du Conseil. Il a les pouvoirs et fonctions qui lui sont expressément assignés par la présente Convention et tels autres pouvoirs et fonctions que le Conseil peut lui déléguer en vertu du paragraphe 4 de l'article 10.

3) Les membres exportateurs siégeant au Comité exécutif ont le même nombre total de voix que les membres importateurs. Les voix des membres exportateurs siégeant au Comité exécutif sont réparties entre eux de la façon qu'ils décident, à condition qu'aucun de ces membres exportateurs ne détienne plus de quarante pour cent du total des voix de ces membres exportateurs. Les voix des membres importateurs siégeant au Comité exécutif sont réparties entre eux de la façon qu'ils décident, à condition qu'aucun de ces membres importateurs ne détienne plus de quarante pour cent du total des voix de ces membres importateurs.

4) Le Conseil fixe les règles de procédure de vote au sein du Comité exécutif et adopte les autres clauses qu'il juge utile d'insérer dans le Règlement intérieur du Comité exécutif. Une décision du Comité exécutif doit être prise à la même majorité des voix que celle que la présente Convention prévoit pour le Conseil lorsque celui-ci prend une décision sur une question semblable.

5) Tout membre du Conseil qui n'est pas membre du Comité exécutif peut participer, sans droit de vote, à la discussion de toute question dont est saisi le Comité exécutif, chaque fois que celui-ci considère que les intérêts de ce membre sont en cause.

ARTICLE 16

Comité de la situation du marché

1) Le Conseil établit un Comité de la situation du marché, lequel est un comité plénier. Sauf si le Conseil en décide autrement, c'est le Directeur exécutif qui est nommé Président du Comité de la situation du marché.

2) Les représentants de gouvernements non membres ou d'organisations internationales peuvent aussi être invités, en qualité qu'observateurs, à participer aux réunions du Comité de la situation du marché, si le Président du Comité le juge opportun.

3) Le Comité examine en permanence tous les facteurs qui influent sur l'économie mondiale des céréales et communique ses conclusions aux membres. Le Comité tient compte, dans son examen, des renseignements pertinents communiqués par tout membre du Conseil.

4) Le Comité complète les orientations fournies par le Conseil afin de faciliter l'exécution par le Secrétariat des tâches prévues à l'article 3.

5) Le Comité émet des avis conformément aux articles pertinents de cette Convention, ainsi que sur toute question que le Conseil ou le Comité exécutif peut lui renvoyer.

ARTICLE 17

Secrétariat

- 1) Le Conseil dispose d'un Secrétariat composé d'un Directeur exécutif, qui est son plus haut fonctionnaire, et du personnel nécessaire aux travaux du Conseil et de ses comités.
- 2) Le Conseil nomme le Directeur exécutif, qui est responsable de l'accomplissement des tâches dévolues au Secrétariat pour l'administration de la présente Convention et de telles autres tâches qui lui sont assignées par le Conseil et ses comités.
- 3) Le personnel est nommé par le Directeur exécutif conformément aux règles établies par le Conseil.
- 4) Il est imposé comme condition d'emploi au Directeur exécutif et au personnel de ne pas détenir d'intérêt financier ou de renoncer à tout intérêt financier dans le commerce des céréales, et de ne solliciter ni recevoir d'un gouvernement ou d'une autorité extérieure au Conseil des instructions relatives aux fonctions qu'ils exercent aux termes de la présente Convention.

ARTICLE 18

Admission d'observateurs

Le Conseil peut inviter tout Etat non-membre ainsi que toute organisation intergouvernementale à assister en qualité d'observateur à l'une quelconque de ses réunions.

ARTICLE 19

Coopération avec les autres organisations intergouvernementales

- 1) Le Conseil prend toutes dispositions appropriées pour procéder à des consultations ou collaborer avec l'Organisation des Nations Unies et ses organes, ainsi qu'avec, le cas échéant, d'autres institutions spécialisées et organisations intergouvernementales, en particulier, la Conférence des Nations Unies sur le commerce et le développement, l'Organisation des Nations Unies pour l'alimentation et l'agriculture, le Fonds commun pour les produits de base et le Programme alimentaire mondial.

2) Le Conseil, eu égard au rôle particulier dévolu à la Conférence des Nations Unies sur le commerce et le développement dans le commerce international des produits de base, la tiendra, selon qu'il convient, au courant de ses activités et de ses programmes de travail.

3) Si le Conseil constate qu'une disposition quelconque de la présente Convention présente une incompatibilité de fond avec telles obligations que l'Organisation des Nations Unies, ses organes compétents ou ses institutions spécialisées peuvent établir en matière d'accords intergouvernementaux sur les produits de base, cette incompatibilité est réputée nuire au bon fonctionnement de la présente Convention et la procédure prescrite à l'article 32 est appliquée.

ARTICLE 20

Privilèges et immunités

1) Le Conseil a la personnalité juridique. Il peut en particulier conclure des contrats, acquérir et céder des biens meubles et immeubles et ester en justice.

2) Le statut, les privilèges et les immunités du Conseil sur le territoire du Royaume-Uni continuent d'être régis par l'Accord relatif au siège conclu entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Conseil international du blé, et signé à Londres le 28 novembre 1968.

3) L'accord mentionné au paragraphe 2 du présent article sera indépendant de la présente Convention. Il prendra cependant fin :

- a) si un accord est conclu entre le Gouvernement du Royaume-Uni de Grande Bretagne et d'Irlande du Nord et le Conseil ;
- b) dans le cas où le siège du Conseil n'est plus situé au Royaume-Uni, ou
- c) dans le cas où le Conseil cesse d'exister.

4) Si le siège du Conseil n'est plus situé au Royaume-Uni, le gouvernement du membre où est situé le siège du Conseil conclut avec le Conseil un accord international relatif au statut, aux privilèges et aux immunités du Conseil, de son Directeur exécutif, de son personnel et des représentants des membres qui participeront aux réunions convoquées par le Conseil.

ARTICLE 21

Dispositions financières

- 1) Les dépenses des délégations au Conseil et des représentants à ses comités et groupes de travail sont à la charge des gouvernements représentés. Les autres dépenses qu'entraîne l'application de la présente Convention sont couvertes par voie des cotisations annuelles de tous les membres. La cotisation de chaque membre pour chaque exercice est fixée en proportion du nombre de voix qui lui est attribué dans l'annexe par rapport au total des voix détenues par les membres nommés dans l'annexe, étant entendu que le nombre de voix attribué à chaque membre est ajusté, conformément aux dispositions de l'article 11, en fonction de la composition du Conseil au moment où le budget de l'exercice considéré est adopté.
- 2) Au cours de la première session qui suit l'entrée en vigueur de la présente Convention, le Conseil vote son budget pour l'exercice se terminant le 30 juin 1996, et fixe la cotisation de chaque membre.
- 3) Le Conseil, lors d'une session qu'il tient au cours du deuxième semestre de chaque exercice, vote son budget pour l'exercice suivant et fixe la cotisation de chaque membre pour ledit exercice.
- 4) La cotisation initiale de tout membre qui adhère à la présente Convention conformément aux dispositions du paragraphe 2 de l'article 27 est fixée sur la base du nombre de voix convenu avec le Conseil comme condition de son adhésion et en fonction de la période de l'exercice restant à courir au moment de l'adhésion - toutefois, les cotisations fixées pour les autres membres au titre dudit exercice ne sont pas modifiées.
- 5) Les cotisations sont exigibles dès leur fixation.
- 6) Si un membre ne verse pas intégralement sa cotisation dans un délai de six mois à compter de la date à laquelle sa cotisation est exigible en vertu du paragraphe 5 du présent article, le Directeur exécutif lui demande d'en effectuer le paiement le plus tôt possible. Si, à expiration d'un délai de six mois à compter de la date de cette demande du Directeur exécutif, ledit membre n'a toujours pas versé sa cotisation, ses droits de vote au Conseil et au Comité exécutif sont suspendus jusqu'au versement intégral de la cotisation.
- 7) Un membre dont les droits de vote ont été suspendus conformément au paragraphe 6 du présent article n'est privé d'aucun de ses autres droits ni déchargé d'aucune de ses obligations découlant de la présente Convention, à moins que le Conseil n'en décide ainsi par un vote spécial.

Il reste tenu de verser sa cotisation et de faire face à toutes ses autres obligations financières découlant de la présente Convention.

8) Le Conseil publie, au cours de chaque exercice, un état vérifié des recettes encaissées et des dépenses engagées au cours de l'exercice précédent.

9) Le Conseil prend, avant sa dissolution, toutes dispositions en vue du règlement de son passif et de l'affectation de son actif et de ses archives.

ARTICLE 22

Dispositions économiques

Le Conseil peut examiner en temps opportun la possibilité d'entreprendre la négociation d'un nouvel accord international ou d'une nouvelle convention internationale qui contiendrait des dispositions économiques ; il fait rapport aux membres en leur formulant toute recommandation qu'il juge appropriée. Lorsqu'il apparaît que ladite négociation est susceptible d'aboutir, le Conseil peut prier le Secrétaire général de la Conférence des Nations Unies sur le commerce et le développement de convoquer une conférence de négociation.

TROISIEME PARTIE - DISPOSITIONS FINALES

ARTICLE 23

Dépositaire

- 1) Le Secrétaire général de l'Organisation des Nations Unies est désigné comme dépositaire de la présente Convention.
- 2) Le dépositaire notifiera à tous les gouvernements signataires et adhérents toute signature, ratification, acceptation, approbation, application à titre provisoire de la présente Convention et toute adhésion, ainsi que toute notification et tout préavis reçus conformément aux dispositions de l'article 29 et de l'article 32.

ARTICLE 24

Signature

La présente Convention sera ouverte, au siège de l'Organisation des Nations Unies, du 1er mai 1995 au 30 juin 1995 inclus, à la signature des gouvernements nommés dans l'annexe.

ARTICLE 25

Ratification, acceptation, approbation

- 1) La présente Convention est soumise à la ratification, à l'acceptation ou à l'approbation de chacun des gouvernements signataires conformément à ses procédures constitutionnelles.
- 2) Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du dépositaire le 30 juin 1995 au plus tard. Le Conseil pourra toutefois accorder une ou plusieurs prolongations de délai à tout gouvernement signataire qui n'aura pas pu déposer son instrument à cette date. Le Conseil informera le dépositaire de toutes les prolongations de délai en question.

ARTICLE 26

Application à titre provisoire

Tout gouvernement signataire et tout autre gouvernement remplissant les conditions nécessaires pour signer la présente Convention ou dont la demande d'adhésion est approuvée par le Conseil peut déposer auprès du dépositaire une déclaration d'application à titre provisoire. Tout gouvernement déposant une telle déclaration applique provisoirement cette

Convention en accord avec ses lois et règlements et il est considéré provisoirement comme y étant partie.

ARTICLE 27

Adhésion

- 1) Tout gouvernement nommé dans l'annexe peut, jusqu'au 30 juin 1995 inclus, adhérer à la présente Convention étant entendu que le Conseil peut accorder une ou plusieurs prolongations de délai à tout gouvernement qui n'aura pas déposé son instrument à cette date.
- 2) Après le 30 juin 1995, les gouvernements de tous les Etats peuvent adhérer à la présente Convention aux conditions que le Conseil jugera appropriées. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du dépositaire. Lesdits instruments d'adhésion doivent indiquer que le gouvernement accepte toutes les conditions fixées par le Conseil.
- 3) Lorsqu'il est fait mention, aux fins de l'application de la présente Convention, des membres nommés dans l'annexe, tout membre dont le gouvernement a adhéré à la présente Convention dans les conditions prescrites par le Conseil conformément au présent article sera réputé nommé dans ladite annexe.

ARTICLE 28

Entrée en vigueur

- 1) La présente Convention entrera en vigueur le 1er juillet 1995 si, au 30 juin 1995 au plus tard, des gouvernements nommés dans la section A de l'annexe et détenant au moins 88 pour cent du total des voix dénombrées dans la section A de l'annexe ont déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion ou des déclarations d'application à titre provisoire.
- 2) Si la présente Convention n'entre pas en vigueur conformément aux dispositions du paragraphe 1 du présent article, les gouvernements qui auront déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou des déclarations d'application à titre provisoire, pourront décider d'un commun accord qu'elle entrera en vigueur entre eux-mêmes.

ARTICLE 29

Retrait

Tout membre peut se retirer de la présente Convention à la fin de tout exercice en notifiant son retrait par écrit au dépositaire au moins

quatre-vingt-dix jours avant la fin de l'exercice en question, mais il n'est de ce fait relevé d'aucune des obligations résultant de la présente Convention et non exécutées avant la fin dudit exercice. Ce membre avise simultanément le Conseil de la décision qu'il a prise.

ARTICLE 30

Exclusion

Si le Conseil conclut qu'un membre a enfreint les obligations que lui impose la présente Convention et décide en outre que cette infraction entrave sérieusement le fonctionnement de la présente Convention, il peut, par un vote spécial, exclure ce membre du Conseil. Le Conseil notifie immédiatement cette décision au dépositaire. Quatre-vingt-dix jours après la décision du Conseil, ledit membre perd sa qualité de membre du Conseil.

ARTICLE 31

Liquidation des comptes

1) Le Conseil procède dans les conditions qu'il juge équitables à la liquidation des comptes d'un membre qui s'est retiré de la présente Convention ou qui a été exclu du Conseil ou qui a, de toute autre manière, cessé d'être partie à la présente Convention. Le Conseil conserve les sommes déjà versées par ledit membre. Ledit membre est tenu de régler les sommes qu'il doit au Conseil.

2) A la fin de la présente Convention, un membre se trouvant dans la situation visée au paragraphe 1 du présent article n'a droit à aucune part du produit de la liquidation ni des autres avoirs du Conseil ; il ne peut non plus avoir à couvrir aucune partie du déficit du Conseil.

ARTICLE 32

Amendement

1) Le Conseil peut, par un vote spécial, recommander aux membres un amendement à la présente Convention. L'amendement prendra effet cent jours après que le dépositaire aura reçu des notifications d'acceptation de membres exportateurs détenant les deux tiers des voix des membres exportateurs et de membres importateurs détenant les deux tiers des voix des membres importateurs, ou à une date ultérieure que le Conseil aurait fixée par un vote spécial. Le Conseil peut assigner aux membres un délai pour faire savoir au dépositaire qu'ils acceptent l'amendement ; si l'amendement n'est pas entré en vigueur à l'expiration de ce délai, il est réputé retiré. Le Conseil donne au dépositaire les renseignements nécessaires pour déterminer si le nombre des notifications d'acceptation reçues est suffisant pour que l'amendement prenne effet.

2) Tout membre au nom duquel il n'a pas été fait de notification d'acceptation d'un amendement à la date où celui-ci prend effet cesse, à compter de cette date, d'être partie à la présente Convention, à moins que ledit membre ait prouvé au Conseil qu'il n'a pu faire accepter l'amendement en temps voulu par suite de difficultés rencontrées pour mener à terme sa procédure constitutionnelle et que le Conseil ne décide de prolonger pour ledit membre le délai d'acceptation. Ce membre n'est pas lié par l'amendement tant qu'il n'a pas notifié son acceptation dudit amendement.

ARTICLE 33

Durée, prorogation et fin de la Convention

1) La présente Convention restera en vigueur jusqu'au 30 juin 1998, à moins qu'elle ne soit prorogée en application du paragraphe 2 du présent article ou qu'il n'y soit mis fin auparavant en application du paragraphe 3 du présent article ou qu'elle ne soit remplacée avant cette date par un nouvel accord négocié en vertu de l'article 22 ou une nouvelle convention négociée en vertu dudit article.

2) Le Conseil pourra, par un vote spécial, proroger la présente Convention au-delà du 30 juin 1998 pour des périodes successives ne dépassant pas deux ans chacune. Les membres qui n'acceptent pas une prorogation ainsi décidée de la présente Convention le feront savoir au Conseil au moins trente jours avant la date d'entrée en vigueur de ladite prorogation. De tels membres cesseront d'être parties à la présente Convention à compter du début de la période de prorogation mais ils ne seront pas pour autant dégagés des obligations contractées aux termes de la présente Convention dont ils ne se seront pas acquittés avant cette date.

3) Le Conseil peut à tout moment, par un vote spécial, décider de mettre fin à la présente Convention à compter de la date et aux conditions de son choix.

4) A la fin de la présente Convention, le Conseil continue d'exister aussi longtemps qu'il le faut pour procéder à sa liquidation et il dispose alors des pouvoirs et exerce les fonctions nécessaires à cette fin.

5) Le Conseil notifie au dépositaire toute décision prise au titre du paragraphe 2 ou du paragraphe 3 du présent article.

ARTICLE 34

Rapports entre le Préambule et la Convention

La présente Convention comprend le Préambule de l'Accord international sur les céréales de 1995.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet par leur gouvernement, ont signé la présente Convention à la date qui figure en regard de leur signature.

ETABLI à Londres, le septième jour de décembre mille neuf cent quatre-vingt-quatorze, les textes de la présente Convention en langues anglaise, espagnole, française et russe faisant également foi.

**ANNEXE DE LA
CONVENTION SUR LE COMMERCE DES CEREALES DE 1995**

**VOIX DES MEMBRES CONFORMEMENT A L'ARTICLE 11
(du 1er juillet 1995 au 30 juin 1998)**

SECTION A

Afrique du sud	16
Algérie	15
Arabie saoudite	17
Argentine	97
Australie	122
Autriche	5
Barbade	5
Bolivie	5
Canada	243
Cité du Vatican	5
Communauté européenne	443
Corée (République de)	26
Côte d'Ivoire	5
Cuba	6
Egypte (République arabe d')	55
Equateur	5
Etats-Unis d'Amérique	475
Fédération de Russie	100
Finlande	5
Hongrie	13
Inde	32
Iran (République islamique d')	9
Iraq	9
Israël	8
Japon	187
Malte	5
Maroc	10
Maurice	5
Norvège	11
Pakistan	14
Panama	5
Suède	10
Suisse	15
Tunisie	5
Turquie	7
Yémen (République du)	5

2 000

SECTION B

Bangladesh	9
Bélarus	5
Brésil	32
Bulgarie	7
Chili	6
Chypre	5
Colombie	5
El Salvador	5
Estonie	5
Ethiopie	5
Ghana	5
Guatemala	5
Indonésie	9
Jamaïque	5
Jordanie	5
Kazakhstan	5
Kenya	5
Koweït	5
Lettonie	5
Lituanie	5
Malaisie	8
Mexique	28
Nigeria	6
Nouvelle-Zélande	5
Ouzbékistan	14
Paraguay	5
Pérou	9
Philippines	7
Pologne	31
République arabe de Syrie	7
République dominicaine	5
République populaire de Chine	77
République tchèque	6
Roumanie	14
Sénégal	5
Slovaquie	6
Slovénie	5
Sri Lanka	5
Soudan	5
Taiïwan	26
Tanzanie	5
Thaïlande	17
Trinité-et-Tobago	5
Ukraine	8
Uruguay	5
Venezuela	13
Viêt Nam	5
Zaïre	5
Zambie	5
Zimbabwe	5

КОНВЕНЦИЯ О ТОРГОВЛЕ ЗЕРНОМ 1995 ГОДА



ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ

КОНВЕНЦИЯ

О ТОРГОВЛЕ ЗЕРНОМ 1995 ГОДА

ЧАСТЬ ПЕРВАЯ - ОБЩИЕ ПОЛОЖЕНИЯ

Статья 1

Цели

Целями настоящей Конвенции являются:

- a) содействовать международному сотрудничеству во всех областях торговли зерном, особенно в той степени, в какой они затрагивают положение с продовольственным зерном;
- b) способствовать расширению международной торговли зерном и обеспечивать наиболее свободное развитие такой торговли, включая ликвидацию торговых барьеров и недобросовестной и дискриминационной практики, в интересах всех участников, в частности из числа развивающихся стран;
- c) в возможно более полной мере способствовать стабилизации международных рынков зерна в интересах всех участников, укреплять мировую продовольственную безопасность и содействовать развитию стран, чья экономика в значительной степени зависит от коммерческих продаж зерна; и
- d) обеспечить форум для обмена информацией и обсуждения вопросов торговли зерном, вызывающих озабоченность участников.

Статья 2

Определения

Для целей настоящей Конвенции:

- 1) a) "Совет" означает Международный совет по зерну, созданный согласно Международному соглашению по пшенице 1949 года и сохраненный в соответствии со Статьей 9;
- b) i) "участник" означает сторону настоящей Конвенции;
- ii) "участник-экспортер" означает участника, определенного таким образом в соответствии со Статьей 12;
- iii) "участник-импортер" означает участника, определенного таким образом в соответствии со Статьей 12;
- c) "Исполнительный Комитет" означает Комитет, созданный согласно Статье 15;
- d) "Комитет по конъюнктуре рынка" означает Комитет, созданный согласно Статье 16;
- e) "зерно" или "зерновые" означают ячмень, кукурузу, просо, овес, рожь, сорго, тритикаль и пшеницу и продукты из них, а также, по решению Совета, другие зерновые и продукты из них;

- f) i) "закупка" означает закупку зерна для импорта или количество закупленного таким образом зерна, в зависимости от контекста;
- ii) "продажа" означает продажу зерна для экспорта или количество проданного таким образом зерна, в зависимости от контекста;
- iii) в тех статьях настоящей Конвенции, где делается ссылка на продажу или закупку, следует понимать, что эти термины относятся не только к сделкам о продаже или закупке между соответствующими Правительствами, но и к сделкам о продаже или закупке между частными фирмами и к сделкам о продаже или закупке между частной фирмой и соответствующим Правительством;
- g) "специальное большинство голосов" означает голосование, требующее, по крайней мере, двух третей голосов (подсчитанных в соответствии со Статьей 12) присутствующих и голосующих участников-экспортеров и, по крайней мере, двух третей голосов (подсчитанных в соответствии со Статьей 12) присутствующих и голосующих участников-импортеров, подсчитанных отдельно;
- h) "сельскохозяйственный год" или "финансовый год" означают период с 1 июля по 30 июня;
- i) "рабочий день" означает рабочий день в штаб-квартире Совета.

2) Любую ссылку в данной Конвенции на "Правительство" или "Правительства" или "участника" следует понимать как включающую ссылку на Европейское сообщество (именуемое далее ЕС). Соответственно, любую ссылку в данной Конвенции на "подписание" или "депонирование ратификационных грамот, актов о принятии или одобрении" или "акта о присоединении" или на "декларацию о временном применении" Правительством следует применительно к ЕС понимать как включающую подписание или декларацию о временном применении от имени ЕС его компетентным органом и депонирование акта, который, согласно административным постановлениям ЕС, сдается на хранение при заключении международного соглашения.

3) Любую ссылку в данной Конвенции на "Правительство" или "Правительства" или "участника" следует понимать, где уместно, как включающую ссылку на любую самостоятельную таможенную территорию в соответствии со смыслом Генерального соглашения по тарифам и торговле или соглашения, учреждающего Всемирную торговую организацию.

Статья 3

Информация, отчеты и исследования

1) С целью оказания содействия достижению целей, изложенных в Статье 1, более широкому обмену мнениями в ходе сессий Совета и обеспечению поступления информации на постоянной основе в общих интересах участников следует обеспечить подготовку регулярных обзоров, обмен информацией и, по необходимости, подготовку специальных исследований по вопросам зерновых, обращая преимущественное внимание на следующее:

- a) ресурсы, спрос и конъюнктура рынка;
- b) изменения в национальной политике и их влияние на состояние мирового рынка;

- с) изменения, касающиеся совершенствования и расширения торговли, потребления, хранения и транспортировки, особенно в развивающихся странах.

2) В целях улучшения сбора и предоставления информации для обзоров и исследований, которые упоминаются в пункте 1 настоящей Статьи, обеспечения возможности более широкого прямого участия участников в работе Совета, а также в дополнение к указаниям, которые уже даются Советом в ходе его сессий, создается Комитет по конъюнктуре рынка, заседания которого являются открытыми для всех участников Совета. функции Комитета определены в Статье 16.

Статья 4

Консультации о положении на рынке

1) Если Комитет по конъюнктуре рынка в ходе своего постоянного наблюдения за положением на рынке, в соответствии со Статьей 16, приходит к мнению, что изменения на международном рынке зерна создают серьезную угрозу интересам участников, или, если Исполнительный директор по своей инициативе или по просьбе любого участника обращает внимание Комитета на такие изменения, последний незамедлительно сообщает о соответствующих фактах Исполнительному Комитету. Информирова об этом Исполнительный Комитет, Комитет обращает особое внимание на обстоятельства, которые угрожают интересам участвующих стран.

2) Исполнительный Комитет собирается в течение десяти рабочих дней для рассмотрения таких изменений и, если сочтет это целесообразным, обращается к Председателю Совета с просьбой созвать сессию для рассмотрения ситуации.

Статья 5

Коммерческие закупки и специальные сделки

1) Коммерческой закупкой в целях настоящей Конвенции является закупка, как она определена в Статье 2, соответствующая обычной коммерческой практике в международной торговле, за исключением сделок, о которых речь идет в пункте 2) настоящей Статьи.

2) Специальной сделкой в целях настоящей Конвенции является такая сделка, которая включает особые условия, не соответствующие обычной коммерческой практике, в связи с участием в заключении такой сделки Правительства соответствующей страны. К категории специальных сделок относятся следующие:

- а) продажа на условиях кредита, при которой в результате участия Правительства процентная ставка, срок платежа и другие сопутствующие условия не соответствуют коммерческим ставкам, срокам или условиям, преобладающим на мировом рынке;
- б) продажа, при которой зерно оплачивается за счет займа, предоставленного Правительством участника-экспортера для закупки зерна;
- с) продажа с оплатой в валюте участника-импортера, которая не обратима в валюту или товары для использования в экспортирующей стране;
- д) продажа по торговым соглашениям со специальными условиями платежа, включающими клиринговые расчеты с урегулированием кредитовых сальдо в двустороннем порядке путем обмена товарами, за исключением тех случаев,

когда соответствующие участник-экспортер и участник-импортер договариваются о том, что продажу следует считать коммерческой;

- e) бартерные сделки:
 - i) которые заключаются при участии Правительства и при которых зерно предоставляется в обмен по иным ценам, чем те, которые преобладают на мировом рынке, или
 - ii) которые заключаются в рамках государственных программ закупок, за исключением тех случаев, когда закупка зерна является предметом бартерной сделки, при которой страна конечного назначения не указана в первоначальном бартерном договоре;
- f) предоставление зерна в порядке дара или закупка зерна за счет денежных средств, безвозмездно предоставленных для этой конкретной цели участником-экспортером;
- g) любые другие определенные Советом категории сделок, включающие особые условия, не соответствующие обычной коммерческой практике, в связи с участием в заключении таких сделок Правительства соответствующей страны.

3) Если Исполнительный директор или любой участник ставит вопрос о том, является ли данная сделка коммерческой закупкой согласно определению пункта 1 настоящей Статьи или специальной сделкой согласно определению пункта 2 настоящей Статьи, решение выносится Советом.

Статья 6

Основные принципы заключения сделок на льготных условиях

- 1) Участники обязуются осуществлять все сделки на льготных условиях по зерну таким образом, чтобы не причинять при этом ущерба нормальной структуре производства и международной коммерческой торговле.
- 2) С этой целью участники, как поставщики, так и получатели, принимают соответствующие меры для обеспечения того, чтобы сделки на льготных условиях дополняли коммерческие продажи, которые можно было бы реально ожидать в отсутствие указанных сделок, и приводили к увеличению потребления и запасов в стране-получателе. Подобные меры для стран, являющихся членами Продовольственной и сельскохозяйственной организации (ФАО), должны соответствовать принципам ФАО, касающимся сбыта излишков, и основным направлениям и консультативным обязательствам участников ФАО и могут предусматривать требование, чтобы определенный объем коммерческого импорта зерна, согласованный со страной-получателем, сохранялся на общей основе этой страной. При установлении или корректировке этого объема необходимо полностью учитывать объем коммерческого импорта за определенный период, последние тенденции в потреблении и импорте и экономическое положение страны-получателя, включая, в частности, состояние ее платежного баланса.
- 3) Участники при проведении экспортных сделок на льготных условиях должны до осуществления подобных сделок в максимально возможной степени консультироваться с участниками-экспортерами, на коммерческий экспорт которых могут повлиять такие сделки.
- 4) Секретариат периодически докладывает Совету о ходе торговли зерном по сделкам, заключенным на льготных условиях.

Статья 7

Регистрация и сбор сведений

- 1) Участники регулярно предоставляют сведения, а Совет проводит регистрацию данных за каждый сельскохозяйственный год, показывая все отгрузки зерна участниками и весь импорт зерна из неучаствующих стран отдельно по коммерческим закупкам и специальным сделкам. Совет также, по мере возможности, проводит регистрацию всех поставок между неучаствующими странами.
- 2) Участники, по мере возможности, предоставляют такую информацию, которая может потребоваться Совету в отношении их предложения и спроса на зерно, и своевременно сообщают обо всех изменениях в их национальной зерновой политике.
- 3) Для целей настоящей Статьи:
 - a) участники направляют Исполнительному директору такие сведения относительно количеств зерна, являющегося объектом коммерческих продаж и закупок, а также специальных сделок, какие могут потребоваться Совету в пределах его компетенции, включая:
 - i) в отношении специальных сделок - такие подробности сделок, которые можно использовать для их классификации в соответствии со Статьей 5;
 - ii) имеющиеся сведения относительно типа, класса, сорта и качества соответствующего зерна;
 - b) каждый участник при экспорте зерна направляет Исполнительному директору такие данные в отношении экспортных цен, которые могут потребоваться Совету;
 - c) Совет на регулярной основе получает сведения относительно преобладающих в данное время расходов по транспортировке зерна, и участники сообщают такие дополнительные сведения, которые могут потребоваться Совету.
- 4) Если зерно поступает в страну конечного назначения после перепродажи, перевозки или перегрузки в портах страны, которая не является страной его происхождения, участники в возможно более полной мере представляют такую информацию, которая позволила бы регистрировать отгрузки как отгрузки между страной происхождения и страной конечного назначения. В случае перепродажи положения данного пункта применяются в тех случаях, когда зерно отправлено из страны происхождения в том же сельскохозяйственном году.
- 5) Совет разрабатывает правила процедуры сбора сведений и ведения регистрации, о которых идет речь в настоящей Статье. В этих правилах должны предусматриваться сроки и порядок представления таких сведений, а также обязанности участников в отношении их представления. Совет также предусматривает порядок внесения изменений в любые записи или сведения, находящиеся в его ведении, включая порядок разрешения любых возникающих в связи с этим споров. Если какой-либо участник неоднократно и без всяких на то оснований не представляет сведения, как это предусмотрено настоящей Статьей, Исполнительный Комитет проводит консультации с этим участником, чтобы исправить создавшееся положение.

Статья 8

Споры и жалобы

- 1) Все споры относительно толкования или применения настоящей Конвенции, которые не были урегулированы путем переговоров, по просьбе любого участника, являющегося одной из сторон в споре, передаются на решение Совета.

- 2) Любой участник, который считает, что его интересам как стороне настоящей Конвенции причинен серьезный ущерб действиями одного или нескольких участников и это нарушает функционирование Конвенции, может передать вопрос на рассмотрение Совета. Совет в таком случае незамедлительно консультируется с соответствующими участниками с тем, чтобы решить вопрос. Если в результате таких консультаций вопрос остается нерешенным, Совет вновь рассматривает вопрос и может вынести рекомендации соответствующим участникам.

ЧАСТЬ ВТОРАЯ - АДМИНИСТРАТИВНЫЕ ПОСТАНОВЛЕНИЯ

Статья 9

Состав Совета

- 1) Совет (раньше Международный совет по пшенице, учрежденный на основании Международного соглашения по пшенице 1949 года и теперь переименованный в Международный совет по зерну) продолжает действовать в целях осуществления настоящей Конвенции: при этом его состав, полномочия и обязанности определяются настоящей Конвенцией.
- 2) Участники могут быть представлены на заседаниях Совета представителями, заместителями и советниками.
- 3) Совет избирает Председателя и заместителя Председателя сроком на один сельскохозяйственный год. Председатель не имеет права голоса, и заместитель Председателя не имеет права голоса при исполнении обязанностей Председателя.

Статья 10

Полномочия и обязанности Совета

- 1) Совет устанавливает свои Правила процедуры.
- 2) Совет ведет такую документацию, которая необходима по условиям настоящей Конвенции, а также любую другую документацию, которую он сочтет необходимой.
- 3) В целях содействия выполнению Советом своих обязанностей по настоящей Конвенции Совет может просить, а участники должны предоставлять ему, в соответствии с пунктом 2 Статьи 7, такие статистические данные и информацию, которые необходимы ему для этих целей.
- 4) Совет может специальным большинством голосов делегировать любому из своих комитетов или Исполнительному директору полномочия или обязанности, за исключением следующих:
 - a) принятие решений по вопросам, указанным в Статье 8;
 - b) пересмотр, согласно Статье 11, голосов участников, перечисленных в Приложении;
 - c) определение участников-экспортеров и импортеров и распределение голосов между ними, согласно Статье 12;
 - d) местопребывание Совета, согласно пункту 1 Статьи 13;
 - e) назначение Исполнительного директора, согласно пункту 2 Статьи 17;
 - f) утверждение бюджета и расчет взносов участников, согласно Статье 21;
 - g) временное лишение участников права голоса, согласно пункту 6 Статьи 21;
 - h) любое обращение к Генеральному секретарю ЮНСТАД с просьбой о созыве конференции для переговоров, согласно Статье 22;

- i) исключение участника из Совета, согласно Статье 30;
- j) предложение о внесении поправок, согласно Статье 32;
- k) продление или прекращение срока действия настоящей Конвенции, согласно Статье 33.

Совет может в любое время большинством поданных голосов отозвать делегированные полномочия и обязанности.

5) Любое решение, принятое на основании делегированных Советом полномочий или обязанностей, в соответствии с пунктом 4 настоящей Статьи, подлежит пересмотру Советом по просьбе любого участника в сроки, установленные Советом. Любое решение, в отношении которого в установленные Советом сроки не поступило просьбы о пересмотре, является обязательным для всех участников.

6) В дополнение к полномочиям и обязанностям, определенным настоящей Конвенцией, Совет может иметь также другие полномочия и выполнять другие обязанности, которые необходимы для выполнения условий настоящей Конвенции.

Статья 11

Распределение голосов в целях вступления Конвенции в силу и бюджетных вопросов

- 1) Для целей вступления в силу настоящей Конвенции, расчеты, в соответствии с пунктом 1 Статьи 28, будут основываться на количестве голосов, приведенных в части А Приложения.
- 2) Для целей расчета финансовых взносов, в соответствии со Статьей 21, голоса участников должны рассчитываться на базе голосов, указанных в Приложении, с учетом положений настоящей Статьи и связанных с этим Правил процедуры.
- 3) Всякий раз при продлении настоящей Конвенции в соответствии с пунктом 2 Статьи 33, Совет пересматривает и корректирует голоса участников в соответствии с настоящей Статьей. В результате таких корректировок распределение голосов будет более близко соответствовать текущей структуре зерновой торговли и будет согласовываться с методами, установленными в Правилах процедуры.
- 4) Если Совет решит, что в структуре мировой зерновой торговли произошли значительные изменения, он рассмотрит, и может скорректировать, голоса участников. Такие корректировки рассматриваются в качестве поправок к настоящей Конвенции при условии соблюдения положений Статьи 32, за исключением того, что решение о корректировке голосов может вступить в силу только в начале финансового года. После любой проведенной корректировки голосов участников в соответствии с этим пунктом, не допускается дальнейшее ее проведение до истечения трех лет.
- 5) Все перераспределения голосов в соответствии с этой Статьей осуществляются согласно Правилам процедуры.
- 6) Для всех целей, касающихся выполнения настоящей Конвенции, за исключением вступления ее в силу в соответствии с пунктом 1 Статьи 28 и установления денежных взносов в соответствии со Статьей 21, голоса участников распределяются в соответствии со Статьей 12.

Статья 12

Определение участников-экспортеров и участников-импортеров
и распределение голосов между ними

- 1) На первой сессии, созванной в рамках настоящей Конвенции, Совет установит, кто из участников будет участником-экспортером и кто из участников будет участником-импортером в целях настоящей Конвенции. При этом Совет будет учитывать структуру торговли зерном этих участников и их точку зрения по этому вопросу.
- 2) После того как Совет определит, кто из участников настоящей Конвенции является участником-экспортером и кто - участником-импортером, участники-экспортеры, исходя из распределения их голосов согласно Статье 11, распределяют голоса между собой по договоренности, в соответствии с условиями, изложенными в пункте 3 настоящей Статьи, и участники-импортеры распределяют голоса аналогичным образом.
- 3) В целях распределения голосов, в соответствии с пунктом 2 настоящей Статьи, участники-экспортеры имеют совместно 1000 голосов и участники-импортеры имеют совместно 1000 голосов. Ни один участник не имеет более 333 голосов в качестве участника-экспортера или более 333 голосов в качестве участника-импортера. Не должно быть частичных голосов.
- 4) Списки участников-экспортеров и импортеров пересматриваются Советом в свете изменений в структуре их торговли зерном по истечении трех лет после вступления в силу настоящей Конвенции. Они также пересматриваются каждый раз при продлении срока действия настоящей Конвенции в соответствии с пунктом 2 Статьи 33.
- 5) По просьбе любого участника Совет может в начале любого финансового года специальным большинством голосов перевести данного участника из списка участников-экспортеров в список участников-импортеров или, соответственно, из списка участников-импортеров в список участников-экспортеров.
- 6) Распределение голосов участников-экспортеров и импортеров пересматривается Советом каждый раз, когда списки участников-экспортеров и импортеров изменяются в соответствии с пунктом 4 или 5 настоящей Статьи. Всякое перераспределение голосов в соответствии с настоящим пунктом осуществляется согласно условиям, изложенным в пункте 3 настоящей Статьи.
- 7) Всякий раз, когда какое-либо Правительство становится или перестает быть стороной настоящей Конвенции, Совет соответственно перераспределяет голоса остальных участников-экспортеров или импортеров пропорционально тому числу голосов, которым обладает каждый участник в соответствии с условиями, изложенными в пункте 3 настоящей Статьи.
- 8) Любой участник-экспортер может уполномочить любого другого участника-экспортера и любой участник-импортер может уполномочить любого другого участника-импортера представлять его интересы и осуществлять его право на голосование на одном или нескольких заседаниях Совета. Соответствующим образом оформленная передача полномочий должна быть представлена Совету.
- 9) Если на каком-либо заседании Совета участник не представлен официальным представителем и не уполномочил другого участника осуществлять его право на голосование в соответствии с пунктом 8 настоящей Статьи, или если к моменту какого-либо заседания какой-либо участник утратил право голоса, был лишен его или вновь его приобрел в соответствии с каким-либо положением настоящей Конвенции, то общее число голосов, которым должны располагать участники-экспортеры на данном

заседании, должно быть уравнено с общим числом голосов, которыми будут фактически располагать на данном заседании участники-импортеры, и перераспределено среди участников-экспортеров пропорционально их голосам.

Статья 13

Местопребывание, сессии и кворум

- 1) Местопребыванием Совета является Лондон, если Совет не примет иного решения.
- 2) Совет собирается не менее одного раза в каждой половине финансового года и в любое другое время по решению Председателя или в связи с иными требованиями, предусмотренными настоящей Конвенцией.
- 3) Председатель созывает сессию Совета по просьбе: а) пяти участников или б) одного или нескольких участников, имеющих в сумме не менее 10 процентов общего числа голосов, или с) Исполнительного Комитета.
- 4) Присутствие представителей, располагающих большинством голосов участников-экспортеров, и представителей, располагающих большинством голосов участников-импортеров, до перераспределения голосов в соответствии с пунктом 9 Статьи 12, является необходимым для обеспечения кворума на любом заседании Совета.

Статья 14

Решения

- 1) За исключением иных случаев, предусмотренных настоящей Конвенцией, решения Совета принимаются большинством голосов участников-экспортеров и большинством голосов участников-импортеров, подсчитанных отдельно.
- 2) Каждый участник признает для себя обязательными все решения Совета, принятые в соответствии с положениями настоящей Конвенции, что не затрагивает его полной свободы действий в определении и проведении сельскохозяйственной и ценовой политики.

Статья 15

Исполнительный Комитет

- 1) Совет учреждает Исполнительный Комитет в составе не более шести участников-экспортеров, ежегодно избираемых участниками-экспортерами, и не более восьми участников-импортеров, ежегодно избираемых участниками-импортерами. Совет назначает Председателя Исполнительного Комитета и может назначить Заместителя Председателя.
- 2) Исполнительный Комитет отвечает перед Советом и проводит свою работу под его общим руководством. Он имеет такие полномочия и обязанности, которые четко определены для него в соответствии с настоящей Конвенцией, а также другие полномочия и обязанности, которые Совет может ему делегировать, согласно пункту 4 Статьи 10.
- 3) Участники-экспортеры в Исполнительном Комитете имеют общее число голосов, равное числу голосов участников-импортеров. Голоса участников-экспортеров в Исполнительном Комитете распределяются по договоренности между ними при условии, что ни один участник-экспортер не должен иметь более 40 процентов общего числа голосов указанных участников-экспортеров. Голоса участников-импортеров в

Исполнительном Комитете распределяются по договоренности между ними при условии, что ни один участник-импортер не должен иметь более 40 процентов общего числа голосов указанных участников-импортеров.

4) Совет устанавливает правила процедуры в отношении голосования в Исполнительном Комитете и может разработать другие положения в отношении правил процедуры в Исполнительном Комитете, которые он сочтет необходимыми. Решения Исполнительного Комитета принимаются таким же большинством голосов, как это предусмотрено настоящей Конвенцией в отношении Совета при рассмотрении аналогичных вопросов.

5) Любой участник Совета, который не является членом Исполнительного Комитета, может принимать участие без права голоса в обсуждении любого вопроса, рассматриваемого Исполнительным Комитетом, в тех случаях, когда последний считает, что затрагиваются интересы данного участника.

Статья 16

Комитет по конъюнктуре рынка

1) Совет учреждает Комитет по конъюнктуре рынка, который является Комитетом полного состава. Председателем Комитета по конъюнктуре рынка является Исполнительный директор, если Совет не решит иначе.

2) Приглашения для участия в заседаниях Комитета по конъюнктуре рынка в качестве наблюдателей могут направляться представителям стран, не являющихся участниками Конвенции, и международным организациям, как Председатель Комитета сочтет целесообразным.

3) Комитет держит под постоянным наблюдением и информирует участников по всем вопросам, оказывающим влияние на мировую зерновую экономику. В процессе наблюдения Комитет принимает во внимание соответствующую информацию, предоставляемую любым членом Совета.

4) Комитет осуществляет дополнительное, наряду с Советом, руководство Секретариатом в целях оказания ему помощи в проведении работы, предусмотренной в Статье 3.

5) Комитет дает консультации согласно соответствующим Статьям настоящей Конвенции, а также по любым другим вопросам, которые могут быть переданы ему Советом или Исполнительным Комитетом.

Статья 17

Секретариат

1) Совет имеет Секретариат, который состоит из Исполнительного директора, являющегося старшим должностным лицом, и такого штата сотрудников, который может потребоваться для работы Совета и его Комитетов.

2) Совет назначает Исполнительного директора, который является ответственным за исполнение обязанностей, возложенных на Секретариат по проведению в жизнь настоящей Конвенции, и за выполнение других обязанностей, которые возлагаются на него Советом или его Комитетами.

3) Сотрудники Секретариата назначаются Исполнительным директором в соответствии с правилами, утвержденными Советом.

4) Условием для назначения Исполнительного директора и сотрудников Секретариата является отсутствие у них финансовой заинтересованности в области торговли зерном или, если такая заинтересованность имеется, отказ от нее, а также обязательство не испрашивать или не получать от какого бы то ни было Правительства или от каких бы то ни было органов, не относящихся к Совету, инструкций относительно выполнения обязанностей, вытекающих из настоящей Конвенции.

Статья 18

Приглашение наблюдателей

Совет может пригласить любое неучаствующее государство, а также любую межправительственную организацию присутствовать на любом из его заседаний в качестве наблюдателя.

Статья 19

Сотрудничество с другими межправительственными организациями

- 1) Совет может принимать любые необходимые меры для организации консультаций или сотрудничества с Организацией Объединенных Наций, ее органами и такими другими специализированными учреждениями и межправительственными организациями, когда это будет сочтено целесообразным, в частности, с Конференцией Организации Объединенных Наций по торговле и развитию, Продовольственной и сельскохозяйственной организацией, Общим фондом для сырьевых товаров и Мировой продовольственной программой.
- 2) Учитывая особую роль Конференции Организации Объединенных Наций по торговле и развитию в международной торговле сырьевыми товарами, Совет информирует Конференцию Организации Объединенных Наций по торговле и развитию о своей деятельности и программах работы таким образом, как он сочтет целесообразным.
- 3) Если Совет сочтет, что какие-либо условия настоящей Конвенции несовместимы с требованиями, которые могут быть установлены Организацией Объединенных Наций через ее соответствующие органы или специализированные учреждения в отношении межправительственных товарных соглашений, то такое несоответствие рассматривается как обстоятельство, мешающее осуществлению настоящей Конвенции, и в этом случае применяется процедура, предусмотренная в Статье 32.

Статья 20

Привилегии и иммунитеты

- 1) Совет имеет юридический статус. Он пользуется, в частности, правом заключать договоры, приобретать и распоряжаться движимым и недвижимым имуществом и быть истцом или ответчиком в суде.
- 2) Статус, привилегии и иммунитеты Совета на территории Соединенного Королевства будут и впредь определяться Соглашением о штаб-квартире между Правительством Соединенного Королевства Великобритании и Северной Ирландии и Международным советом по пшенице, подписанным в Лондоне 28 ноября 1968 года.
- 3) Соглашение, о котором говорится в пункте 2 настоящей Статьи, не является составной частью настоящей Конвенции. Его действие, однако, прекращается:

- a) по соглашению между Правительством Соединенного Королевства Великобритании и Северной Ирландии и Советом, или
- b) в случае перемещения Совета с территории Соединенного Королевства, или
- c) в случае прекращения деятельности Совета.

4) В случае перемещения Совета с территории Соединенного Королевства Правительство страны-участника, в которой находится Совет, заключает с ним международное соглашение относительно статуса, привилегий и иммунитетов Совета, его Исполнительного директора, персонала, а также представителей участников, принимающих участие в заседаниях, созываемых Советом.

Статья 21

Финансовые вопросы

1) Расходы делегаций, принимающих участие в сессиях Совета, а также представителей в его комитетах и рабочих группах покрываются соответствующими Правительствами. Прочие расходы, необходимые для проведения в жизнь настоящей Конвенции, покрываются за счет ежегодных взносов всех участников. Взнос каждого участника за каждый финансовый год определяется пропорционально числу его голосов в Приложении по отношению к общему числу голосов участников в Приложении, перераспределенными в соответствии со Статьей II таким образом, чтобы отражать состав участников Конвенции в момент утверждения бюджета на данный финансовый год.

2) На своей первой сессии после вступления в силу настоящей Конвенции Совет утверждает свой бюджет на финансовый год, оканчивающийся 30 июня 1996 года, и устанавливает размеры взносов каждого участника.

3) На сессии, проводимой во второй половине каждого финансового года, Совет утверждает свой бюджет на следующий финансовый год и устанавливает размеры взносов каждого участника на этот финансовый год.

4) Первоначальный взнос любого участника, присоединяющегося к настоящей Конвенции в соответствии с пунктом 2 Статьи 27, устанавливается на основании числа голосов, согласованных с Советом в качестве условия его присоединения и срока, остающегося на момент присоединения до истечения текущего финансового года, причем взносы, подлежащие уплате другими участниками в этом финансовом году, остаются без изменения.

5) Взносы подлежат уплате немедленно после их установления.

6) Если какой-либо участник по истечении шести месяцев после наступления даты, на которую его взнос подлежит уплате, в соответствии с пунктом 5 настоящей Статьи не уплатил полностью своего взноса, Исполнительный директор предлагает этому участнику произвести платеж в кратчайший возможный срок. Если по истечении шести месяцев после обращения Исполнительного директора данный участник все же не уплатит свой взнос, то он временно лишается права голоса в Совете и Исполнительном комитете до тех пор, пока полностью не уплатит свой взнос.

7) Участник, временно лишенный права голоса в соответствии с пунктом 6 настоящей Статьи, не утрачивает никаких других своих прав и не освобождается ни от каких других своих обязательств по настоящему Соглашению, если только Совет не примет иного решения специальным большинством голосов. Он продолжает нести ответственность

по уплате своего взноса и по исполнению любого иного из своих финансовых обязательств по настоящему Соглашению.

8) Каждый финансовый год Совет публикует заверенный аудиторами отчет о поступлениях и расходах за истекший финансовый год.

9) Перед прекращением своей деятельности Совет принимает меры по урегулированию своих обязательств, а также по передаче своей документации и активов.

Статья 22

Экономические положения

Совет в надлежащее время рассмотрит вопрос о возможных переговорах по новому международному соглашению или конвенции с экономическими положениями и представит доклад участникам, сделав такие рекомендации, которые он сочтет уместными. Совет может, когда будет сочтено, что эти переговоры могут быть успешно завершены, обратиться к Генеральному секретарю Конференции Организации Объединенных Наций по торговле и развитию с просьбой созвать конференцию полномочных представителей.

ЧАСТЬ III - ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья 23

Депозитарий

- 1) Генеральный секретарь Организации Объединенных Наций назначается депозитарием настоящей Конвенции.
- 2) Депозитарий сообщает всем правительствам, подписавшим Конвенцию или присоединившимся к ней, о каждом случае подписания, ратификации, принятия, одобрения, временного применения и присоединения к настоящей Конвенции, а также о каждой нотификации и уведомлении, полученных в соответствии со Статьями 29 и 32.

Статья 24

Подписание

Настоящая Конвенция открыта для подписания в Штаб-квартире Организации Объединенных Наций с 1 мая 1995 года по 30 июня 1995 года включительно Правительствами стран, перечисленных в Приложении.

Статья 25

Ратификация, принятие или одобрение

- 1) Настоящее соглашение подлежит ратификации, принятию или одобрению каждым подписавшим его Правительством согласно его соответствующим конституционным процедурам.
- 2) Ратификационные грамоты или акты о принятии или одобрении сдаются на хранение депозитарию не позднее 30 июня 1995 года. Однако Совет может предоставить одну или несколько отсрочек любому подписавшему Правительству, которое оказалось не в состоянии депонировать ратификационную грамоту или акт к указанному сроку. Совет информирует депозитария обо всех указанных продлениях.

Статья 26

Временное применение

Любое подписавшее Правительство и любое другое Правительство, имеющее право подписать настоящую Конвенцию, или чье заявление о присоединении одобрено Советом, может сдать на хранение депозитарию декларацию о временном применении. Любое Правительство, сдавшее на хранение такую декларацию, временно применяет настоящую Конвенцию в соответствии со своими законами и временно считается ее стороной.

Статья 27

Присоединение

- 1) Любое Правительство, указанное в Приложении, может присоединиться к настоящей Конвенции до 30 июня 1995 года включительно, за исключением тех случаев, когда Совет может предоставить одну или несколько отсрочек любому Правительству, которое к указанной дате не сдало на хранение своих актов о присоединении.

2) После 30 июня 1995 года Правительства всех государств могут присоединиться к настоящей Конвенции на условиях, которые Совет сочтет целесообразными. Присоединение осуществляется путем сдачи на хранение депозитарию акта о присоединении. В акте о присоединении должно быть указано, что Правительство принимает все условия, установленные Советом.

3) В тех случаях, когда для целей проведения в жизнь настоящей Конвенции указываются участники, перечисленные в Приложении, любой участник, Правительство которого присоединилось к настоящей Конвенции на условиях, предложенных Советом в соответствии с этой Статьей, считается внесенным в указанное Приложение.

Статья 28

Вступление в силу

1) Настоящая Конвенция вступает в силу с 1 июля 1995 года, если ратификационные грамоты, акты о принятии, одобрении или присоединении или декларации о временном применении были сданы на хранение не позднее 30 июня 1995 года от имени Правительств, перечисленных в части А Приложения и располагающих вместе, по крайней мере, 88 процентами общего количества голосов, указанных в части А Приложения.

2) Если настоящая Конвенция не вступает в силу соответствии с пунктом 1 настоящей Статьи, Правительства, которые сдали на хранение ратификационные грамоты, акты о принятии, одобрении или присоединении или декларации о временном применении, могут решить, с общего согласия, что она вступает в силу между ними.

Статья 29

Добровольный выход

Любой участник может выйти из Конвенции в конце финансового года, направив депозитарию не менее чем за 90 дней до конца данного финансового года письменное уведомление о своем выходе, однако этим он не освобождается от обязательств, вытекающих из настоящей Конвенции, которые не были выполнены к концу данного финансового года. Одновременно участник информирует Совет о предпринятых действиях.

Статья 30

Исключение

Если Совет считает, что какой-либо участник нарушает свои обязательства по настоящей Конвенции, и решает, что такое нарушение наносит серьезный ущерб действию настоящей Конвенции, он может специальным большинством голосов исключить данного участника из Совета. Совет немедленно уведомляет депозитария о любом таком решении. По истечении девяноста дней с даты вынесения Советом решения участник перестает быть членом Совета.

Статья 31

Порядок расчетов

1) Совет определяет порядок расчетов, который он считает справедливым, с участником, который выходит из настоящей Конвенции или исключается из Совета или который каким-либо образом перестает быть стороной настоящей Конвенции. Совет

CONVENTION SUR LE COMMERCE DES CÉRÉALES DE 1995



NATIONS UNIES

удерживает любые суммы, уже уплаченные этим участником. Такой участник остается обязанным уплатить Совету любые причитающиеся с него суммы.

2) После истечения срока действия настоящей Конвенции любой участник, упомянутый в пункте 1 настоящей Статьи, не имеет права на какую-либо долю поступлений от ликвидации или каких-либо других активов Совета; на него также не возлагается какая-либо часть возможного дефицита Совета.

Статья 32

Поправки

1) Совет может специальным большинством голосов рекомендовать участникам поправку к настоящей Конвенции. Поправка вступает в силу через 100 дней после получения депозитарием уведомления о ее принятии от участников-экспортеров, располагающих двумя третями от общего числа голосов экспортирующих участников, и от участников-импортеров, располагающих двумя третями от общего числа голосов импортирующих участников, или в такой более поздний срок, который может быть установлен Советом специальным большинством голосов. Совет может установить срок, в пределах которого каждый участник уведомляет депозитария о принятии им поправки, и если к этому сроку поправка не вступает в силу, то она считается снятой. Совет представляет депозитарию информацию, необходимую для определения того, являются ли полученные уведомления о принятии поправки достаточными для вступления последней в силу.

2) Любой участник, от имени которого не было направлено уведомление о принятии какой-либо поправки к дате ее вступления в силу, перестает с указанной даты быть стороной настоящего Соглашения, если только такой участник не убедит Совет в том, что ее принятие не может быть обеспечено в срок ввиду затруднений в завершении его конституционных процедур и Совет не решит продлить для такого участника срок, установленный для принятия поправки. Участник не считается связанным такой поправкой до тех пор, пока он не уведомит о ее принятии.

Статья 33

Срок, продление и прекращение действия Конвенции

1) Настоящая Конвенция остается в силе до 30 июня 1998 года, если она не будет продлена согласно пункту 2 настоящей Статьи или если ее действие не будет ранее прекращено согласно пункту 3 настоящей Статьи, или если она не будет заменена до указанной даты новым соглашением или конвенцией, в отношении которых могут вестись переговоры согласно Статье 22.

2) Совет специальным большинством голосов может продлить настоящую Конвенцию после 30 июня 1998 года на очередные сроки, не превышающие два года в каждом отдельном случае. Любой участник, который не согласен с таким продлением настоящей Конвенции, информирует об этом Совет по меньшей мере за тридцать дней до вступления в силу этого продления. Такой участник перестает быть стороной настоящей Конвенции с того момента, когда начинается срок продления, однако он не освобождается от любых обязательств в соответствии с этой Конвенцией, которые не были им выполнены до этой даты.

3) Совет может в любой момент специальным большинством голосов принять решение о прекращении действия настоящей Конвенции, начиная с такой даты и на таких условиях, какие он может установить.

4) После прекращения действия настоящей Конвенции Совет продолжает существовать в течение такого времени, которое может потребоваться для осуществления его ликвидации, и обладает такими полномочиями и выполняет такие обязанности, какие могут потребоваться для указанной цели.

5) Совет уведомляет депозитария о любых действиях, предпринятых в соответствии с пунктом 2 или 3 настоящей Статьи.

Статья 34

Взаимосвязь Преамбулы и Конвенции

Настоящая Конвенция включает Преамбулу Международного соглашения по зерну 1995 года.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, будучи надлежащим образом на то уполномочены своими соответствующими Правительствами, подписали настоящую Конвенцию в даты, указанные против их подписей.

УТВЕРЖДЕНО в Лондоне 7 декабря одна тысяча девятьсот девяносто четвертого года, причем тексты настоящей Конвенции на английском, французском, русском и испанском языках являются равно аутентичными.

ПРИЛОЖЕНИЕ
К КОНВЕНЦИИ О ТОРГОВЛЕ ЗЕРНОМ 1995 ГОДА

РАСПРЕДЕЛЕНИЕ ГОЛОСОВ В СООТВЕТСТВИИ СО СТАТЬЕЙ 11
(с 1 июля 1995 года по 30 июня 1998 года)

ЧАСТЬ А

Алжир	15
Аргентина	97
Австралия	122
Австрия	5
Барбадос	5
Боливия	5
Канада	243
Кот-д'Ивуар	5
Куба	6
Эквадор	5
Египет (Арабская Республика)	55
Европейское сообщество	443
Финляндия	5
Венгрия	13
Индия	32
Иран (Исламская Республика)	9
Ирак	9
Израиль	8
Япония	187
Корея, Республика	26
Мальта	5
Маврикий	5
Марокко	10
Норвегия	11
Пакистан	14
Панама	5
Российская Федерация	100
Саудовская Аравия	17
Южная Африка	16
Швеция	10
Швейцария	15
Тунис	5
Турция	7
Соединенные Штаты Америки	475
Ватикан	5
Йеменская Республика	5
	<hr/>
	2 000

ЧАСТЬ В

Бангладеш	9
Беларусь	5
Бразилия	32
Болгария	7
Чили	6
Китай (Народная Республика)	77
Колумбия	5
Кипр	5
Чешская Республика	6
Доминиканская Республика	5
Сальвадор	5
Эстония	5
Эфиопия	5
Гана	5
Гватемала	5
Индонезия	9
Ямайка	5
Иордания	5
Казахстан	5
Кения	5
Кувейт	5
Латвия	5
Литва	5
Малайзия	8
Мексика	28
Новая Зеландия	5
Нигерия	6
Парагвай	5
Перу	9
Филиппины	7
Польша	31
Румыния	14
Сенегал	5
Словакия	6
Словения	5
Шри-Ланка	5
Судан	5
Сирийская Арабская Республика	7
Тайвань	26
Танзания	5
Таиланд	17
Тринидад и Тобаго	5
Украина	8
Уругвай	5
Узбекистан	14
Венесуэла	13
Вьетнам	5
Заир	5
Замбия	5
Зимбабве	5

**CONVENIO SOBRE EL COMERCIO DE LOS
CEREALES, 1995**



NACIONES UNIDAS

CONVENIO SOBRE EL COMERCIO DE CEREALES, 1995

PARTE I - DISPOSICIONES GENERALES

ARTÍCULO 1

Objetivos

Los objetivos del presente Convenio son:

- a) favorecer la cooperación internacional en todos los aspectos del comercio de cereales, particularmente hasta donde éstos afecten la situación alimentaria en cereales;
- b) fomentar el desarrollo del comercio internacional de cereales y asegurar que este comercio sea lo más libre posible, comprendiendo la eliminación de barreras comerciales y las prácticas desleales y discriminatorias, en interés de todos los miembros, particularmente los miembros en desarrollo;
- c) contribuir en la mayor medida posible a la estabilidad de los mercados internacionales de cereales en interés de todos los miembros, acrecentar la seguridad alimentaria mundial, y contribuir al desarrollo de los países cuyas economías dependen en gran medida de las ventas comerciales de cereales; y
- d) servir de foro para el intercambio de información y debate de los intereses de los miembros, referentes al comercio de cereales.

ARTÍCULO 2

Definiciones

Para los fines de este Convenio:

1. a) por "Consejo" se entiende el Consejo Internacional de Cereales, creado por el Convenio Internacional del Trigo 1949, y mantenido en funciones en virtud del Artículo 9;
- b) i) por "miembro" se entiende una parte signataria en el presente Convenio;
- ii) por "miembro exportador" se entiende un miembro así designado conforme al Artículo 12;
- iii) por "miembro importador" se entiende un miembro así designado conforme al Artículo 12;
- c) por "Comité Ejecutivo" se entiende el Comité instituido de conformidad con el Artículo 15;
- d) por "Comité de Condiciones del Mercado" se entiende el Comité instituido de conformidad con el Artículo 16;
- e) por "cereal" o "cereales" se entiende avena, cebada, centeno, maíz, mijo, sorgo, trigo y triticale, y los productos derivados de los mismos, así como todo otro cereal y producto que el Consejo pueda decidir;

- f) i) por "compra" se entiende, conforme lo exija el contexto, la compra de cereal para importación, o la cantidad de cereal así comprada;
 - ii) por "venta" se entiende, conforme lo exija el contexto, la venta de cereal para exportación, o la cantidad de ese cereal así vendida;
 - iii) cuando en el presente Convenio se hace referencia a una compra o a una venta, se entenderá que se refiere no sólo a las compras o ventas concertadas entre los Gobiernos interesados, sino también a las compras o ventas concertadas entre comerciantes particulares y a las concertadas entre un comerciante particular y el Gobierno interesado;
- g) por "voto especial" se entiende todo voto que requiera por lo menos las dos terceras partes de los votos, según lo calculado en virtud del Artículo 12, emitidos por los miembros exportadores, presentes y votantes, y por lo menos las dos terceras partes de los votos, según lo calculado en virtud del Artículo 12, emitidos por los miembros importadores, presentes y votantes, contados separadamente;
 - h) por "año agrícola" o "año fiscal" se entiende el período comprendido entre el 1º de julio y el 30 de junio del siguiente año;
 - i) por "día laborable" se entiende todo día de trabajo en la sede del Consejo.

2. Toda referencia en el presente Convenio a un "Gobierno" o "Gobiernos" o "miembro" se considerará aplicable a la Comunidad Europea (referida en adelante como la CE). Por consiguiente, se considerará que toda referencia en el presente Convenio a "firma" o al "depósito de instrumentos de ratificación, aceptación o aprobación", o "un instrumento de adhesión" o a "una declaración de aplicación provisional" por un Gobierno, comprende, en el caso de la CE, la firma o declaración de aplicación provisional que, en nombre de la CE, afecte su autoridad competente y el depósito del instrumento que, con arreglo a los procedimientos institucionales de la CE, deba depositar para la conclusión de un convenio internacional.

3. Por cualquier referencia en este Convenio a un "Gobierno" o "Gobiernos", o "miembro", se entiende, de ser apropiado, una referencia a cualquier territorio aduanero separado dentro del significado del Acuerdo General sobre Aranceles Aduaneros y Comercio o el Acuerdo que crea la Organización Mundial de Comercio.

ARTÍCULO 3

Información, informes y estudios

1. Para facilitar el logro de los objetivos comprendidos en el Artículo 1, hacer posible un intercambio de opiniones más completo en los períodos de sesiones del Consejo y disponer de información, sobre una base continua, que sirva al interés general de los miembros, se tomarán los acuerdos pertinentes para la elaboración de informes regulares e intercambio de información, así como también de estudios especiales, según proceda, comprendiendo cereales, que se centrarán principalmente en lo siguiente:

- a) disponibilidades, demanda y condiciones del mercado;

- b) acontecimientos en las políticas nacionales y sus efectos sobre el mercado internacional;
- c) acontecimientos referentes al mejoramiento y la expansión del comercio, la utilización, el almacenamiento y el transporte, especialmente en los países en desarrollo.

2. Para mejorar la obtención y presentación de la información para los informes y estudios a los que se refiere el párrafo 1 de este Artículo, hacer posible la participación directa de más miembros en el trabajo del Consejo y completar la orientación ya dada por el Consejo en el transcurso de sus períodos de sesiones, se constituirá un Comité de Condiciones del Mercado, a cuyas reuniones podrán asistir todos los miembros del Consejo. El Comité tendrá las funciones que se especifican en el Artículo 16.

ARTÍCULO 4

Consultas sobre acontecimientos del mercado

1. Si en el transcurso de su continuo examen del mercado, conforme al Artículo 16, el Comité de Condiciones del Mercado opina que los acontecimientos del mercado internacional de cereales amenazan gravemente a los intereses de los miembros, o si el Director Ejecutivo pone esos acontecimientos en conocimiento del Comité, por propia iniciativa o a petición de cualquier miembro del Consejo, dicho Comité comunicará inmediatamente los hechos de que se trate al Comité Ejecutivo. El Comité de Condiciones del Mercado, cuando así informe al Comité Ejecutivo, dará consideración especial a aquellas circunstancias que amenazan afectar a los intereses de los miembros.

2. El Comité Ejecutivo se reunirá dentro de un plazo de diez días laborables para examinar dichos acontecimientos y, si lo juzga procedente, pedirá al Presidente del Consejo que convoque una reunión del Consejo para considerar la situación.

ARTÍCULO 5

Compras comerciales y transacciones especiales

1. Para los fines del presente Convenio, compra comercial es una compra tal como se define en el Artículo 2, efectuada conforme a las prácticas comerciales usuales del comercio internacional, excluidas las transacciones a que se refiere el párrafo 2 de este Artículo.

2. Para los fines del presente Convenio, transacción especial es aquella que contiene características establecidas por el Gobierno del miembro interesado que no concuerdan con las prácticas comerciales usuales. Las transacciones especiales comprenden:

- a) ventas a crédito en las que, como resultado de la intervención oficial, el tipo de interés, el plazo de pago u otras condiciones conexas no concuerdan con los tipos, los plazos o las condiciones usuales del comercio en el mercado mundial;
- b) ventas en que los fondos necesarios para la compra de cereales se obtienen del Gobierno del miembro exportador mediante un préstamo ligado a la compra de cereales;

- c) ventas en moneda del miembro importador que no sea transferible ni convertible en moneda o mercancías utilizables por el miembro exportador;
- d) ventas efectuadas conforme a acuerdos comerciales con condiciones especiales de pagos que comprendan la compensación bilateral de los saldos acreedores mediante el intercambio de mercancías, excepto cuando el miembro exportador y el miembro importador interesados acuerden que la venta sea considerada como comercial;
- e) operaciones de trueque:
 - i) resultantes de la intervención de los Gobiernos, en las que se intercambia cereal a precios diferentes de los vigentes en el mercado mundial, o
 - ii) al amparo de un programa oficial de compras, exceptuando el caso en el que la compra de cereal es el resultado de una operación de trueque en la que, en el contrato original de trueque, no se menciona el país de destino definitivo;
- f) los donativos de cereal o las compras de cereal realizadas con cargo a un donativo en efectivo, concedido específicamente con ese fin por el miembro exportador;
- g) cualquier otra categoría de transacciones que el Consejo pueda establecer, que contengan características introducidas por el Gobierno de un miembro interesado que no concuerden con las prácticas comerciales usuales.

3. Cualquier duda suscitada por el Director Ejecutivo o por un miembro sobre si una operación constituye una compra comercial, tal como se define en el párrafo 1 de este Artículo, o una transacción especial, tal como se define en el párrafo 2 de este Artículo, será resuelta por el Consejo.

ARTÍCULO 6

Directrices respecto a las transacciones en condiciones de favor

1. Los miembros se comprometen a efectuar cualesquiera transacciones de cereales en condiciones de favor de manera que no causen perjuicio a las estructuras normales de la producción y del comercio internacional.
2. Con este fin, los miembros tanto suministradores como beneficiarios tomarán las medidas oportunas para asegurar que las transacciones efectuadas en condiciones de favor sean adicionales a las ventas comerciales que, a falta de dichas transacciones, se podrían prever razonablemente y aumentarían el consumo o las existencias remanentes en el país beneficiario. En el caso de países que son miembros de la Organización de las Naciones Unidas para la Agricultura y la Alimentación (FAO), esas medidas serán consistentes con los Principios y Orientaciones de la FAO para la Colocación de Excedentes, así como con las obligaciones consultivas de los miembros de la FAO, pudiendo incluir la condición de que, de acuerdo con el país beneficiario, éste mantendrá en forma global un nivel específico de importaciones comerciales de cereales. Al establecer o ajustar dicho nivel, se tendrá en cuenta el volumen de las importaciones comerciales realizadas en un período representativo, las tendencias recientes en la utilización y las importaciones, así como las circunstancias económicas del país beneficiario, prestando especial atención a la situación de su balanza de pagos.

3. Cuando se realicen transacciones de exportación en condiciones de favor antes de concertar los términos pertinentes con los países beneficiarios, los miembros celebrarán, en la mayor medida de lo posible, consultas con los miembros exportadores cuyas ventas comerciales pueden verse afectadas por dichas transacciones.

4. La Secretaría informará periódicamente al Consejo sobre los acontecimientos en las transacciones de cereales en condiciones de favor.

ARTÍCULO 7

Notificación y registro

1. Los miembros suministrarán informes regulares y el Consejo mantendrá registros de los mismos para cada año agrícola, indicando por separado las transacciones comerciales y especiales de todos los embarques de cereal efectuados por los miembros y todas las importaciones de cereal procedentes de no participantes. En la medida de lo posible, el Consejo mantendrá también registros de todos los embarques efectuados entre no miembros.

2. Los miembros suministrarán, en la medida de lo posible, aquella información que el Consejo pueda requerir referente a sus disponibilidades y demanda de cereales e informarán con prontitud todos los cambios en sus políticas cerealistas nacionales.

3. Para los fines de este Artículo:

- a) los miembros enviarán al Director Ejecutivo la información que, de acuerdo con sus atribuciones, el Consejo pueda requerir sobre las cantidades de cereal comprendidas en las ventas y compras comerciales y transacciones especiales, incluyendo:
 - i) en lo que se refiere a las transacciones especiales, los detalles de dichas transacciones que permitan clasificarlas con arreglo al Artículo 5;
 - ii) la información disponible sobre el tipo, clase, grado y calidad de los cereales interesados;
- b) todo miembro que efectúe exportaciones de cereal, enviará al Director Ejecutivo la información que el Consejo pueda requerir, referente a sus precios de exportación;
- c) el Consejo obtendrá información regular sobre los gastos vigentes en la actualidad para transporte del cereal y los miembros comunicarán la información suplementaria que el Consejo pueda requerir.

4. Cuando se trate de cereal que llega al país de destino definitivo, después de haber sido revendido en un país que no sea el de su origen, haber pasado a través de él, o haber sido transbordado en sus puertos, los miembros suministrarán, en la mayor medida posible, la información que permita inscribir el embarque en los registros como un embarque efectuado entre el país de origen y el país de destino definitivo. En caso de reventa, las disposiciones de este párrafo se aplicarán únicamente si el cereal salió del país de origen durante el mismo año agrícola.

5. El Consejo dictará un reglamento para las notificaciones y registros a que se refiere este Artículo. En dicho reglamento se determinará la frecuencia y el modo de las notificaciones, así como las obligaciones de los miembros a ese

respecto. El Consejo dictará también las disposiciones para la modificación de los registros o estados que lleve, incluso las necesarias para resolver cualquier controversia que sobre este asunto puede suscitarse. Si cualquier miembro, repetidamente y sin justificación, deja de efectuar las notificaciones estipuladas en este Artículo, el Comité Ejecutivo concertará consultas con ese miembro para remediar la situación.

ARTÍCULO 8

Controversias y reclamaciones

1. Toda controversia, relativa a la interpretación o a la aplicación del presente Convenio, que no se resuelva por negociación, se someterá a la decisión del Consejo, a petición de cualquier miembro parte en la controversia.

2. Todo miembro que, como parte en el presente Convenio, considere que sus intereses han sido gravemente perjudicados por las acciones de uno o más miembros y que afectan a la ejecución del presente Convenio, podrá someter la cuestión al Consejo. En este caso, el Consejo celebrará consultas inmediatamente con los miembros interesados para resolver la situación. Si la controversia no se resuelve mediante esas consultas, el Consejo considerará de nuevo la situación y podrá hacer recomendaciones a los miembros interesados.

PARTE II - ADMINISTRACIÓN

ARTÍCULO 9

Constitución del Consejo

1. El Consejo (anteriormente Consejo Internacional del Trigo, constituido en virtud del Convenio Internacional del Trigo, 1949, y cuyo nuevo nombre es Consejo Internacional de Cereales) continuará en funciones para la aplicación del presente Convenio, con la composición, atribuciones y funciones que en el mismo se prevén.
2. Los miembros podrán hacerse representar en las reuniones del Consejo por delegados, suplentes y asesores.
3. El Consejo elegirá un Presidente y un Vicepresidente, cuyo mandato durará un año agrícola. El Presidente no tendrá derecho a voto, ni tampoco el Vicepresidente cuando ejerza la Presidencia.

ARTÍCULO 10

Atribuciones y funciones del Consejo

1. El Consejo dictará su Reglamento.
2. El Consejo llevará los registros que requieren las disposiciones del presente Convenio y podrá llevar otros registros que estime convenientes.
3. Para cumplir las funciones que le asigna el presente Convenio, el Consejo podrá pedir a los miembros, que le suministren las estadísticas y la información que necesite y, con sujeción a las disposiciones del párrafo 2 del Artículo 7, éstos se comprometen a suministrarle las estadísticas e información necesarias para ese fin.
4. El Consejo podrá delegar, por votación especial, en cualquiera de sus Comités, o en el Director Ejecutivo, el ejercicio de atribuciones o funciones, salvo las siguientes:
 - a) decisiones sobre los asuntos a que hace referencia el Artículo 8;
 - b) revisión de los votos de los miembros enumerados en el Anejo, conforme al Artículo 11;
 - c) determinación de los miembros exportadores e importadores y distribución de sus votos conforme al Artículo 12;
 - d) ubicación de la sede del Consejo, conforme al párrafo 1 del Artículo 13;
 - e) nombramiento del Director Ejecutivo, conforme al párrafo 2 del Artículo 17;
 - f) aprobación del presupuesto y fijación de las contribuciones de los miembros, conforme al Artículo 21;
 - g) suspensión de los derechos de voto de un miembro, conforme al párrafo 6 del Artículo 21;

- h) petición al Secretario General de la UNCTAD de una convocatoria para una conferencia de negociación, conforme al Artículo 22;
- i) exclusión de la participación de un miembro en el Consejo, conforme al Artículo 30;
- j) recomendación de una modificación, conforme al Artículo 32;
- k) prórroga o terminación del presente Convenio, conforme al Artículo 33.

El Consejo, por una mayoría de los votos emitidos, podrá revocar en cualquier momento esa delegación.

5. Toda decisión adoptada en virtud de las atribuciones o funciones delegadas por el Consejo, según lo dispuesto en el párrafo 4 de este Artículo, será objeto de revisión por el Consejo a petición de cualquier miembro, hecha dentro del plazo que el Consejo determine. Toda decisión respecto de la cual no se pida revisión en el plazo determinado será obligatoria para todos los miembros.

6. Además de las atribuciones y funciones especificadas en el presente Convenio, el Consejo tendrá las demás atribuciones y desempeñará todas las demás funciones que sean necesarias para el cumplimiento de las disposiciones del presente Convenio.

ARTÍCULO 11

Votos para la entrada en vigor y procedimientos presupuestarios

1. A los efectos de la entrada en vigor del presente Convenio, los cálculos conforme al párrafo 1 del Artículo 28 se basarán en los votos determinados en la Parte A del Anejo.

2. A los efectos de determinar las contribuciones financieras conforme al Artículo 21, los votos de los miembros se basarán en los establecidos en el Anejo, y estarán sujetos a las disposiciones de este Artículo y el Reglamento asociado.

3. Cuando se prorrogue este Convenio conforme al párrafo 2 del Artículo 33, el Consejo examinará y ajustará los votos de los miembros conforme a este Artículo. Tales ajustes harán que la distribución de votos guarde mayor conformidad con las modalidades actuales del comercio de los cereales y estarán de conformidad con los métodos especificados en el Reglamento.

4. Si el Consejo decide que se ha producido un cambio significativo en las modalidades del comercio mundial, examinará los votos de los miembros y podrá ajustarlos en consecuencia. Tales ajustes serán considerados como enmiendas de este Convenio y estarán sujetos a las disposiciones del Artículo 32, pero un ajuste de votos sólo podrá entrar en vigor a principios de un año fiscal. Después de haber entrado en vigor cualquier ajuste en los votos de los miembros conforme a este párrafo, no podrá ponerse en vigor ningún otro ajuste de esa índole hasta que hayan transcurrido tres años.

5. Todas las redistribuciones de votos en virtud de este Artículo se realizarán de conformidad con el Reglamento.

6. A los efectos relativos a la administración de este Convenio, aparte de su entrada en vigor conforme al párrafo 1 del Artículo 28 y la evaluación de las contribuciones financieras conforme al Artículo 21, los votos que ejercerán los miembros serán los determinados conforme al Artículo 12.

ARTÍCULO 12

Determinación de los miembros exportadores e importadores y distribución de sus votos

1. En la primera sesión celebrada de conformidad con el presente Convenio, el Consejo determinará qué miembros serán miembros exportadores y qué miembros serán miembros importadores para los fines del Convenio. Al decidir esto, el Consejo tomará en cuenta las corrientes del comercio de cereales de esos miembros y sus propias opiniones.
2. Tan pronto como el Consejo haya determinado qué miembros serán miembros exportadores y cuáles serán miembros importadores conforme al presente Convenio, los miembros exportadores, en base a sus votos conforme al Artículo 11, dividirán sus votos entre ellos en la forma que los mismos decidan, sujeto a las condiciones establecidas en el párrafo 3 de este Artículo y los miembros importadores dividirán sus votos de forma similar.
3. Para los fines de la asignación de votos conforme al párrafo 2 de este Artículo, los miembros exportadores tendrán conjuntamente 1.000 votos y los miembros importadores tendrán conjuntamente 1.000 votos. Ningún miembro tendrá más de 333 votos como miembro exportador o más de 333 votos como miembro importador. No habrá ningún voto fraccionario.
4. A la luz de los cambios en las modalidades del comercio de cereales, después de pasados tres años desde la entrada en vigor del Convenio, el Consejo revisará las listas de los miembros exportadores e importadores. Éstos se revisarán de nuevo cuando este Convenio se prorrogue conforme al párrafo 2 del Artículo 33.
5. A petición de cualquier miembro, el Consejo podrá acordar, por votación especial a principio de todo año fiscal, la transferencia de un miembro de la lista de miembros exportadores a la lista de miembros importadores, o de la lista de miembros importadores a la lista de miembros exportadores, según sea el caso.
6. Cuando se cambien las listas de los miembros exportadores e importadores conforme a los párrafos 4 ó 5 de este Artículo, el Consejo revisará la distribución de los votos correspondientes a los miembros exportadores e importadores. Toda redistribución de votos que se haga conforme a este párrafo se regirá por las condiciones que estipula el párrafo 3 de este Artículo.
7. Cuando un Gobierno pase a ser, o deje de ser, parte en el presente Convenio, el Consejo redistribuirá, sujeto a las condiciones establecidas en el párrafo 3 de este Artículo, los votos de los otros miembros exportadores o importadores, según sea el caso, en proporción al número de votos que cada miembro tenga.
8. Todo miembro exportador podrá autorizar a otro miembro exportador, así como todo miembro importador podrá autorizar a otro importador, para que represente sus intereses y ejerza su derecho de voto en cualquier sesión o sesiones del Consejo. Se presentará al Consejo la prueba satisfactoria de esa autorización.
9. Si en cualquier sesión del Consejo un miembro no está representado por un delegado acreditado y, de conformidad con el párrafo 8 de este Artículo, no ha autorizado a otro miembro para ejercer su derecho de voto o si, en la fecha de una sesión, un miembro ha perdido sus votos, se ha visto privado de ellos o los ha recuperado conforme a alguna de las disposiciones del presente Convenio, el total de los votos que puedan emitir los miembros exportadores en esa sesión se

ajustará a una cifra igual al total de los votos que los miembros importadores puedan emitir en la misma sesión, redistribuidos entre los miembros exportadores en proporción a sus votos.

ARTÍCULO 13

Sede, reuniones y quórum

1. A menos que el Consejo disponga otra cosa, la sede del Consejo estará en Londres.
2. El Consejo se reunirá una vez por lo menos durante cada semestre de cada año fiscal y en las demás ocasiones que el Presidente decida, o en cualquier otra circunstancia prevista en el presente Convenio.
3. El Presidente convocará una reunión del Consejo si así lo piden: a) cinco miembros; b) uno o más miembros que reúnan por lo menos el 10% de la totalidad de los votos; o c) el Comité Ejecutivo.
4. Para constituir quórum en cualquier sesión del Consejo, será necesaria la presencia de delegados que tengan, antes de cualquier ajuste de votos que haya de efectuarse con arreglo al párrafo 9 del Artículo 12, mayoría de los votos de los miembros exportadores y mayoría de los votos de los miembros importadores.

ARTÍCULO 14

Decisiones

1. Salvo cuando se disponga de otro modo en el presente Convenio, el Consejo adoptará sus decisiones por mayoría de los votos emitidos por los miembros exportadores y por mayoría de los votos emitidos por los miembros importadores, contados separadamente.
2. Sin menoscabo de la completa libertad de acción de todo miembro en la determinación y administración de sus políticas agrícolas y de precios, cada miembro se compromete a aceptar como obligatoria toda decisión que el Consejo adopte en virtud de las disposiciones del presente Convenio.

ARTÍCULO 15

Comité Ejecutivo

1. El Consejo constituirá un Comité Ejecutivo, integrado por no más de seis miembros exportadores, elegidos anualmente por los miembros exportadores, y no más de ocho miembros importadores, elegidos anualmente por los miembros importadores. El Consejo nombrará el Presidente del Comité Ejecutivo y podrá nombrar un Vicepresidente.
2. El Comité Ejecutivo será responsable ante el Consejo y actuará bajo su dirección general. Tendrá las atribuciones y funciones que se le asignan expresamente en el presente Convenio y las que el Consejo pueda delegarle de conformidad con el párrafo 4 del Artículo 10.
3. Los miembros exportadores representados en el Comité Ejecutivo tendrán el mismo número total de votos que los miembros importadores. Los votos de los miembros exportadores en el Comité Ejecutivo se dividirán entre ellos según lo acuerden, siempre que ningún miembro exportador tenga más del 40% de la

totalidad de los votos de los miembros exportadores. Los votos de los miembros importadores en el Comité Ejecutivo se dividirán entre ellos según lo acuerden, siempre que ningún miembro importador tenga más del 40% de la totalidad de los votos de los miembros importadores.

4. El Consejo dictará el Reglamento para la votación en el Comité Ejecutivo y podrá dictar cualquier otra disposición acerca del Reglamento del Comité Ejecutivo que estime apropiada. Para las decisiones del Comité Ejecutivo se necesitará la misma mayoría de votos que prescribe el presente Convenio para las decisiones del Consejo sobre asuntos de la misma índole.

5. Todo miembro del Consejo que no sea miembro del Comité Ejecutivo podrá participar, sin derecho a voto, en el debate de cualquier asunto que estudie el Comité Ejecutivo, siempre que éste considere que están en juego los intereses de ese miembro.

ARTÍCULO 16

Comité de Condiciones del Mercado

1. El Consejo instituirá un Comité de Condiciones del Mercado, que será un Comité de la totalidad. El Presidente del Comité de Condiciones del Mercado será el Director Ejecutivo, salvo que el Consejo decida otra cosa.

2. Se podrá invitar a asistir a las reuniones del Comité de Condiciones del Mercado como observadores a representantes de Gobiernos no miembros y organizaciones internacionales, según lo considere apropiado el Presidente del Comité.

3. El Comité mantendrá bajo continuo examen todos los asuntos que afecten a la economía mundial de los cereales e informará de los mismos a los miembros. En su examen, el Comité tomará en cuenta la información de interés suministrada por todo miembro del Consejo.

4. Para ayudar a la Secretaría en la realización del trabajo previsto en el Artículo 3, el Comité complementará las orientaciones dadas por el Consejo.

5. El Comité prestará su asesoramiento de conformidad con los Artículos pertinentes del presente Convenio y en cualquier otra cuestión que el Consejo o el Comité Ejecutivo le remitan.

ARTÍCULO 17

Secretaría

1. El Consejo dispondrá de una Secretaría compuesta de un Director Ejecutivo, que será el más alto funcionario administrativo del Consejo, y del personal que sea necesario para los trabajos del Consejo y de sus Comités.

2. El Consejo nombrará al Director Ejecutivo, quien será responsable del cumplimiento por la Secretaría de las obligaciones que le incumben en la ejecución del presente Convenio, así como de las demás obligaciones que le asignen el Consejo y sus Comités.

3. El Director Ejecutivo nombrará al personal de conformidad con las normas que dicte el Consejo.

4. Será condición de empleo del Director Ejecutivo y del personal que no tengan intereses financieros en el comercio de los cereales, o renuncien a todo interés financiero en el mismo, y que no soliciten ni reciban de ningún Gobierno o de ninguna otra autoridad fuera del Consejo instrucciones en cuanto a las funciones que ejercen con arreglo al presente Convenio.

ARTÍCULO 18

Admisión de observadores

El Consejo podrá invitar a todo Estado no miembro, así como a toda organización intergubernamental, a que asistan a cualquiera de sus reuniones como observadores.

ARTÍCULO 19

Cooperación con otras organizaciones intergubernamentales

1. El Consejo podrá tomar las medidas que sean apropiadas para celebrar consultas o cooperar con las Naciones Unidas, sus órganos, y cualesquiera otras Agencias especializadas y organizaciones intergubernamentales que considere apropiado, particularmente con la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, así como con la Organización para la Agricultura y la Alimentación, el Fondo Común de Productos Básicos, y el Programa Mundial de Alimentos.

2. El Consejo mantendrá informada a la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, teniendo presente su función en el comercio internacional de productos básicos, sobre sus actividades y programas de trabajo, cuando lo considere apropiado.

3. Si el Consejo estima que cualquiera de las disposiciones del presente Convenio es esencialmente incompatible con las condiciones que puedan ser establecidas por las Naciones Unidas a través de sus órganos competentes o por sus agencias especializadas respecto a los convenios intergubernamentales sobre productos básicos, esa incompatibilidad se considerará como una circunstancia que se opone a la ejecución del presente Convenio y se seguirá el procedimiento que se establece en el Artículo 32.

ARTÍCULO 20

Privilegios e inmunidades

1. El Consejo tendrá personalidad jurídica. En particular, tendrá capacidad para contratar, adquirir y enajenar bienes muebles e inmuebles y para litigar.

2. La condición jurídica, los privilegios y las inmunidades del Consejo en el territorio del Reino Unido seguirán rigiéndose por el Acuerdo relativo a la Sede firmado en Londres, el 28 de noviembre de 1968, entre el Gobierno del Reino Unido de Gran Bretaña e Irlanda del Norte y el Consejo Internacional del Trigo.

3. El Acuerdo al que se hace referencia en el párrafo 2 de este Artículo será independiente del presente Convenio. Sin embargo, se dará por terminado:

- a) por acuerdo entre el Gobierno del Reino Unido de Gran Bretaña e Irlanda del Norte y el Consejo,

- b) en el caso de que el territorio del Reino Unido deje de ser la sede del Consejo, o
- c) en el caso de que el Consejo deje de existir.

4. En el caso de que el territorio del Reino Unido deje de ser la sede del Consejo, el Gobierno del miembro donde radique la sede del Consejo concluirá con el Consejo un acuerdo internacional referente a la condición jurídica, los privilegios y las inmunidades del Consejo, su Director Ejecutivo, su personal y de los representantes de los miembros en las sesiones convocadas por el Consejo.

ARTÍCULO 21

Disposiciones financieras

1. Los gastos de las delegaciones al Consejo y de los representantes en sus Comités y grupos de trabajo serán sufragados por sus Gobiernos respectivos. Los demás gastos que sean necesarios para la ejecución del presente Convenio se sufragarán con las contribuciones anuales de todos los miembros. La contribución de cada miembro para cada año fiscal será en la proporción que guarde el número de sus votos que consta en el Anejo con el total de los votos de los miembros en dicho Anejo, ajustados conforme al Artículo 11 para reflejar la composición del Convenio en el momento que se apruebe el presupuesto para el ejercicio del año fiscal que se trate.
2. En su primera sesión, celebrada después de la entrada en vigor del presente Convenio, el Consejo aprobará su presupuesto para el ejercicio económico del año fiscal que finaliza el 30 de junio de 1996 y determinará la contribución que ha de pagar cada miembro.
3. El Consejo, en el período de sesiones celebrado durante el segundo semestre de cada año fiscal, aprobará el presupuesto para el año fiscal siguiente y determinará la contribución que cada miembro pagará para ese año fiscal.
4. La contribución inicial de todo miembro que se adhiera al presente Convenio según lo dispuesto en el párrafo 2 del Artículo 27 será determinada por el Consejo sobre la base del número de votos convenido con el Consejo como condición de su adhesión, y del período sin transcurrir del año fiscal en curso en el momento de la adhesión, pero no se modificarán las contribuciones de los demás miembros ya determinadas para dicho año fiscal.
5. Las contribuciones serán exigibles desde el momento en que se hayan fijado.
6. Si un miembro no ha pagado su contribución completa al final del plazo de seis meses, contado a partir de la fecha en que su contribución sea exigible conforme al párrafo 5 de este Artículo, el Director Ejecutivo le requerirá que efectúe el pago lo más rápidamente posible. Si, al caducar el plazo de seis meses, a contar desde la fecha de ese requerimiento del Director Ejecutivo, el miembro no ha pagado todavía su contribución, sus derechos de votación en el Consejo y en el Comité Ejecutivo quedarán suspendidos hasta el momento en que haya abonado íntegramente su contribución.
7. El miembro cuyos derechos de voto hayan sido suspendidos conforme al párrafo 6 de este Artículo no será privado de ninguno de sus otros derechos ni eximido de ninguna de las obligaciones contraídas de conformidad con el presente Convenio, a menos que así lo decida el Consejo por votación especial. Seguirá obligado a pagar su contribución y a cumplir sus demás obligaciones financieras conforme al presente Convenio.

8. Cada año fiscal, el Consejo publicará un balance comprobado de sus ingresos y gastos habidos durante el año fiscal precedente.

9. Con anterioridad a su disolución, el Consejo decidirá lo necesario para la liquidación de sus obligaciones y la enajenación de sus archivos y activo.

ARTÍCULO 22

Disposiciones económicas

El Consejo examinará, en el momento oportuno, la posibilidad de la negociación de un nuevo acuerdo o convenio internacional con disposiciones económicas e informará a los miembros, presentando las recomendaciones que considere convenientes. Cuando se estime que esa negociación podrá concluirse con éxito, el Consejo pedirá al Secretario General de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo que convoque una conferencia de negociación.

PARTE III - DISPOSICIONES FINALES

ARTÍCULO 23

Depositario

1. El Secretario General de las Naciones Unidas es designado por el presente Artículo depositario de este Convenio.
2. El depositario notificará a todos los Gobiernos signatarios y a todos los Gobiernos que se adhieran, cada firma, ratificación, aceptación, aprobación o aplicación provisional del presente Convenio y cada adhesión al mismo, así como toda notificación y aviso que reciba conforme a los Artículos 29 y 32.

ARTÍCULO 24

Firma

El presente Convenio estará abierto en la Sede de las Naciones Unidas, desde el 1º de mayo de 1995 hasta el 30 de junio de 1995 inclusive, a la firma de los Gobiernos enumerados en el Anejo.

ARTÍCULO 25

Ratificación, aceptación, aprobación

1. El presente Convenio estará sujeto a la ratificación, aceptación o aprobación de los Gobiernos signatarios, de conformidad con sus respectivos procedimientos constitucionales.
2. Los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del depositario, no más tarde del 30 de junio de 1995. No obstante, el Consejo podrá conceder prórrogas del plazo a los Gobiernos signatarios que no puedan depositar sus instrumentos para esa fecha. El Consejo informará al depositario de todas esas prórrogas del plazo.

ARTÍCULO 26

Aplicación provisional

Todo Gobierno signatario y cualquier otro Gobierno con derecho a firmar el presente Convenio, o cuya solicitud de adhesión haya aprobado el Consejo, podrá depositar ante el depositario una declaración de aplicación provisional. Todo Gobierno que deposite tal declaración aplicará provisionalmente el presente Convenio de conformidad con sus leyes y reglamento, y será considerado, provisionalmente, como parte en el mismo.

ARTÍCULO 27

Adhesión

1. Todo Gobierno enumerado en el Anejo, podrá adherirse al presente Convenio hasta el 30 de junio de 1995, inclusive, con la salvedad de que el Consejo podrá conceder una o más prórrogas del plazo a todo Gobierno que no tenga depositado su instrumento en esa fecha.

2. Después del 30 de junio de 1995, los Gobiernos de todos los Estados podrán efectuar su adhesión al presente Convenio en las condiciones que el Consejo considere apropiadas. La adhesión se efectuará mediante el depósito de un instrumento de adhesión ante el depositario. Esos instrumentos de adhesión declararán que el Gobierno acepta todas las condiciones que el Consejo estableció.

3. Cuando, para los fines de aplicación del presente Convenio, se haga referencia a miembros que figuran en el Anejo, se estimará que todo miembro cuyo Gobierno se haya adherido al presente Convenio en las condiciones que el Consejo estableció, de conformidad con este Artículo, figura en el Anejo.

ARTÍCULO 28

Entrada en vigor

1. El presente Convenio entrará en vigor el 1º de julio de 1995 si, no más tarde del 30 de junio de 1995, se han depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o declaraciones de aplicación provisional, en nombre de Gobiernos enumerados en la parte A del Anejo que tengan, por lo menos el 88% del total de los votos indicados en la parte A del Anejo.

2. Si el presente Convenio no entra en vigor de conformidad con el párrafo 1 de este Artículo, los Gobiernos que hayan depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o declaraciones de aplicación provisional, podrán decidir de común acuerdo que el Convenio entrará en vigor entre los mismos.

ARTÍCULO 29

Retiro

Cualquier miembro podrá retirarse del presente Convenio al final de todo año fiscal, notificando por escrito su retirada al depositario noventa días antes, por lo menos, del final del año fiscal de que se trate, pero no quedará exento de ninguna de las obligaciones contraídas de conformidad con el presente Convenio, que no hayan sido cumplidas al final de ese año fiscal. El miembro de que se trate informará simultáneamente al Consejo de la decisión que haya tomado.

ARTÍCULO 30

Exclusión

Si el Consejo determina que un miembro ha infringido las obligaciones contraídas en virtud del presente Convenio y decide además que tal infracción entorpece el funcionamiento del presente Convenio, podrá, por votación especial, excluir del Consejo a ese miembro. El Consejo notificará inmediatamente al depositario esta decisión. Noventa días después de la fecha de la decisión del Consejo, ese miembro dejará de ser miembro del Consejo.

ARTÍCULO 31

Liquidación de cuentas

1. Si un miembro se hubiese retirado del presente Convenio, hubiese sido excluido del Consejo, o de otro modo hubiese dejado de ser parte en este Convenio, el Consejo procederá a liquidar con él las cuentas que considere equitativas. El Consejo retendrá las cantidades ya abonadas por dicho miembro. Tal miembro estará obligado a pagar toda cantidad que adeude al Consejo.
2. Todo miembro a que hace referencia el párrafo 1 de este Artículo carecerá de derecho, al terminar este Convenio, a recibir ninguna parte del producto de la liquidación o de otros haberes del Consejo; tampoco responderá de parte alguna del déficit que pudiere tener el Consejo.

ARTÍCULO 32

Modificación

1. El Consejo podrá, por votación especial, recomendar a los miembros que se modifique este Convenio. Esa modificación entrará en vigor 100 días después de que el depositario haya recibido las notificaciones de aceptación de miembros exportadores que reúnan dos tercios de los votos de los miembros exportadores y de miembros importadores que reúnan dos tercios de los votos de los miembros importadores, o en fecha posterior que el Consejo pueda haber determinado por votación especial. El Consejo podrá fijar un plazo para que cada miembro notifique al depositario su aceptación de la modificación; si transcurrido dicho plazo la modificación no hubiera entrado en vigor, se considerará retirada. El Consejo proporcionará al depositario la información necesaria para determinar si las notificaciones de aceptación recibidas son suficientes para que la modificación entre en vigor.
2. Todo miembro en cuyo nombre no se haya notificado la aceptación de una modificación antes de la fecha en que la misma entrará en vigor, dejará de ser parte del presente Convenio en esa fecha, a menos que pruebe a satisfacción del Consejo que, por dificultades para completar sus procedimientos constitucionales, no se pudo conseguir a tiempo su aceptación y que el Consejo decida prorrogar, con respecto a ese miembro, el plazo fijado para la aceptación. La modificación no entrañará obligación para ese miembro hasta que haya notificado su aceptación de la misma.

ARTÍCULO 33

Duración, prórroga y terminación

1. El presente Convenio permanecerá en vigor hasta el 30 de junio de 1998, a menos que sea prorrogado conforme al párrafo 2 de este Artículo, que se declare terminado con anterioridad, conforme al párrafo 3 de este Artículo, o que se sustituya antes de dicha fecha por un nuevo acuerdo o convenio negociado conforme al Artículo 22.
2. El Consejo, por votación especial, podrá prorrogar el presente Convenio más allá del 30 de junio de 1998 por períodos sucesivos no excediendo dos años en cada ocasión. Todo miembro que no acepte esa prórroga del presente Convenio informará de ello al Consejo por lo menos treinta días antes de que la prórroga entre en vigor. Ese miembro dejará de ser parte en este Convenio desde el comienzo del período de prórroga, pero no estará exento de ninguna obligación conforme a este Convenio que no se haya eximido antes de esa fecha.

3. El Consejo, por votación especial, podrá en cualquier momento declarar terminado el presente Convenio, con efecto a partir de la fecha que el mismo decida y con sujeción a las condiciones que establezca.

4. Al declararse terminado este Convenio, el Consejo continuará en funciones durante el tiempo que sea necesario para llevar a cabo su liquidación y, a ese fin, tendrá los poderes y ejercerá las funciones que sea necesario.

5. El Consejo notificará al depositario toda medida adoptada de conformidad con el párrafo 2 o el párrafo 3 de este Artículo.

ARTÍCULO 34

Relación del Preámbulo con el Convenio

El presente Convenio comprende el Preámbulo del Convenio Internacional de Cereales, 1995.

EN FE DE LO CUAL, los abajo firmantes, debidamente autorizados a tal efecto por sus respectivos Gobiernos, han firmado el presente Convenio en las fechas que figuran junto a sus firmas.

HECHO en Londres, el día siete de diciembre de mil novecientos noventa y cuatro, siendo los textos del presente Convenio en los idiomas español, francés, inglés y ruso igualmente auténticos.

ANEJO DEL
CONVENIO SOBRE EL COMERCIO DE CEREALES, 1995

VOTOS DE LOS MIEMBROS CONFORME AL ARTÍCULO 11
(Desde el 1º de julio de 1995 hasta el 30 de junio de 1998)

PARTE A

Arabia Saudita	17
Argelia	15
Argentina	97
Australia	122
Austria	5
Barbados	5
Bolivia	5
Canadá	243
Ciudad del Vaticano	5
Comunidad Europea	443
Corea, República de	26
Côte d'Ivoire	5
Cuba	6
Ecuador	5
Egipto (República Árabe de)	55
Estados Unidos de América	475
Federación de Rusia	100
Finlandia	5
Hungría	13
India	32
Irán (República Islámica del)	9
Iraq	9
Israel	8
Japón	187
Malta	5
Marruecos	10
Mauricio	5
Noruega	11
Panamá	5
Pakistán	14
Sudáfrica	16
Suecia	10
Suiza	15
Túnez	5
Turquía	7
Yemen (República del)	5
	<u>2.000</u>

PARTE B

Bangladesh	9
Belarús	5
Brasil	32
Bulgaria	7
Chile	6
China (República Popular de)	77
Chipre	5
Colombia	5
El Salvador	5
Eslovaquia	6
Eslovenia	5
Estonia	5
Etiopía	5
Filipinas	7
Ghana	5
Guatemala	5
Indonesia	9
Jamaica	5
Jordania	5
Kazajstán	5
Kenya	5
Kuwait	5
Letonia	5
Lituania	5
Malasia	8
México	28
Nigeria	6
Nueva Zelandia	5
Paraguay	5
Perú	9
Polonia	31
República Árabe Siria	7
República Checa	6
República Dominicana	5
Rumania	14
Senegal	5
Sri Lanka	5
Sudán	5
Tailandia	17
Taiwán	26
República Unida de Tanzania	5
Trinidad y Tabago	5
Ucrania	8
Uruguay	5
Uzbekistán	14
Venezuela	13
Viet Nam	5
Zaire	5
Zambia	5
Zimbabwe	5

FOOD AID CONVENTION, 1995



UNITED NATIONS

FOOD AID CONVENTION, 1995

CONVENTION RELATIVE A L'AIDE ALIMENTAIRE DE 1995

КОНВЕНЦИЯ ОБ ОКАЗАНИИ ПРОДОВОЛЬСТВЕННОЙ
ПОМОЩИ 1995 ГОДА

CONVENIO SOBRE LA AYUDA ALIMENTARIA, 1995



UNITED NATIONS

FOOD AID CONVENTION, 1995

PART I - OBJECTIVE AND DEFINITIONS

ARTICLE I

Objective

The objective of this Convention is to secure, through a joint effort by the international community, the achievement of the World Food Conference target of at least 10 million tonnes of food aid annually to developing countries in the form of grain suitable for human consumption, and as determined by the provisions of this Convention.

ARTICLE II

Definitions

For the purposes of this Convention:

- (1) (a) "c.i.f." means cost, insurance and freight;
- (b) "Committee" means the Food Aid Committee referred to in Article IX of this Convention;
- (c) "Convention" means the Food Aid Convention, 1995;
- (d) "developing country", unless the Committee decides otherwise, means any country or territory which is recognized by the Development Assistance Committee of OECD as a developing country or territory;
- (e) "Executive Director" means the Executive Director of the International Grains Council;
- (f) "f.o.b." means free on board;
- (g) "pulses" includes the following species:

Cicer arietinum
Lens culinaris
Lupinus angustifolius/albus
Phaseolus vulgaris/lunatus
Pisum sativum
Vicia faba

Vigna angularis/sinensis/unguiculata
Vigna radiata/mungo

and any other species which the Committee may decide.

- (h) "member" means a party to this Convention;
- (i) "products of primary processing" include:
 - (i) cereal flours;
 - (ii) cereal groats and cereal meal;
 - (iii) other worked cereal grains (e.g. rolled, flaked, polished, pearled and kibbled, but not further prepared) except husked, glazed, polished or broken rice;
 - (iv) germ of cereals, whole, rolled, flaked or ground;
 - (v) bulgur; and
 - (vi) any other similar grain product which the Committee may decide;
- (j) "products of secondary processing" include:
 - (i) macaroni, spaghetti and similar products; and
 - (ii) any other product, whose manufacture involves the use of a product of primary processing, which the Committee may decide;
- (k) "rice" includes husked, glazed, polished or broken rice;
- (l) "Secretariat" means the Secretariat of the International Grains Council;
- (m) "tonne" means a metric ton of 1,000 kilograms;
- (n) "Usual Marketing Requirement" or "UMR" is the term, as currently used by the FAO and other responsible international organizations, for the commitment by a country receiving a concessional transaction to maintain the normal level of commercial imports of the commodity concerned, in addition to the imports provided under the concessional transaction;
- (o) "wheat equivalent" means the amount of a member's contribution, whether provided in grain, in grain products, in rice or in cash, as evaluated in terms of wheat in accordance with the provisions of Article VI of this Convention;
- (p) "year" means the period from 1 July to the following 30 June, unless otherwise stated.

(2) Any reference in this Convention to a "Government" or "Governments" or a "member" shall be construed as including a reference to the

European Community (hereinafter referred to as the EC). Accordingly, any reference in this Convention to "signature" or to the "deposit of instruments of ratification, acceptance or approval" or "an instrument of accession" or to a "declaration of provisional application" by a Government shall, in the case of the EC, be construed as including signature or declaration of provisional application on behalf of the EC by its competent authority, and the deposit of the instrument required by the institutional procedures of the EC to be deposited for the conclusion of an international agreement.

PART II - MAIN PROVISIONS

ARTICLE III

Contributions of members

- (1) The members of this Convention agree to contribute to developing countries grains as food aid, suitable for human consumption and of an acceptable type and quality, or the cash equivalent thereof, in the minimum annual amounts specified in paragraph (4) below. In supplying grain under this Convention, priority is to be given to countries or territories with food import needs which are classified by the Development Assistance Committee of the OECD as least developed countries (LDCs), other low-income countries (LICs) or lower middle-income countries (LMICs).
- (2) For the purposes of paragraph (1) of this Article, "grain" or "grains" means wheat, barley, maize, millet, oats, rye, sorghum and rice, or the products (including products of primary and secondary processing) derived therefrom, and also pulses, subject to the provisions of paragraph (3) of this Article, and any other type of grain or grain product, suitable for human consumption and of an acceptable type and quality, that the Committee may decide.
- (3) At the request of recipient countries, donors may provide limited quantities of pulses against their obligations under this Convention, provided these are of an acceptable type and quality and are suitable for human consumption. The Committee shall establish a Rule of Procedure to determine the maximum percentage of the wheat equivalent of members' minimum annual contributions, as set out in paragraph (4) of this Article, which may be provided in the form of pulses.
- (4) The minimum annual contribution, in wheat equivalent, of each member towards the achievement of the objective of Article I is as follows, subject to paragraph (9) of this Article:

<u>Member</u>	<u>Tonnes</u>
Argentina	35 000
Australia	300 000
Canada	400 000
European Community and its member States	1 755 000
Japan	300 000
Norway	20 000
Switzerland	40 000
United States of America	2 500 000

(5) For the purposes of the operation of this Convention, any member which has acceded to this Convention pursuant to paragraph (2) of Article XX shall be deemed to be listed in paragraph (4) of this Article together with its minimum contribution as determined under the provisions of Article XX.

(6) Contributions in the form of grains shall be placed in a f.o.b. forward position by members. However, donors are encouraged, as appropriate, to bear the costs of transporting their grain contributions under this Convention beyond the f.o.b. stage, especially in emergency situations or in the case of shipments to low-income, food deficit countries. Due reference to the payment of such costs shall be made in any review of the performance of members in this Convention.

(7) Cash contributions under subparagraph (b) of Article IV:

(a) shall be used, as far as possible, to buy grain from developing countries. Preference shall be given to developing members of the Grains Trade and Food Aid Conventions, with first priority to developing members of the Food Aid Convention. However, in all transactions resulting from cash contributions, special regard shall be had, when deciding on a source of supply, to the quality of the grain, the c.i.f. price advantages of using that particular supplier, the possibilities of speedy delivery to the recipient country and the specific requirements of the recipient country;

(b) shall not normally be made to purchase grain which is of the same type that the country that is the source of supply has received as bilateral or multilateral food aid in the same year as the purchase, or in a previous year if the grain then received is still being used.

(8) To the maximum extent possible, contributions shall be made by members on a forward planning basis, so that recipient countries may be able to take account, in their development programmes, of the likely flow of food aid they will receive during each year of this Convention. Furthermore, members should, to the extent possible, indicate in advance

the amount of their contributions to be made in the form of gifts, and the grant element of any aid which is not in the form of gifts.

(9) If a member is unable to provide the amount specified in paragraph (4) of this Article in a particular year, the unfulfilled amount shall be added to its amount in the following year, unless the Committee decides otherwise owing to high transport costs.

(10) Members shall provide regular and timely reports to the Committee on the amount, content, channelling and terms of their contributions under this Convention.

ARTICLE IV

Terms of food aid contributions

Food aid under this Convention may be supplied on any of the following terms:

- (a) gifts of grain;
- (b) gifts or grants of cash to be used to purchase grain for the recipient country;
- (c) sales of grain for the currency of the recipient country which is not transferable and is not convertible into currency or goods and services for use by the donor members; 1/
- (d) sales of grain on credit, with payment to be made in reasonable annual amounts over periods of 20 years or more and with interest at rates which are below commercial rates prevailing in world markets; 2/

on the understanding that such aid shall be supplied to the maximum extent possible by way of gifts, especially in the case of least developed countries, low per capita income countries and other developing countries in serious economic difficulties.

1/ Under exceptional circumstances an exemption of not more than 10 per cent may be granted. This limitation may be waived for transactions which are to be used for the expansion of economic development activity in the recipient country, provided that the currency of the recipient country is not transferable or convertible in less than 10 years.

2/ The credit sales agreement may provide for payment of up to 15 per cent of principal upon delivery of the grain.

ARTICLE V

Channelling of contributions

- (1) Members may, in respect of their contributions under this Convention, specify a recipient country or countries.
- (2) Members may make their contributions bilaterally or through intergovernmental organizations and/or non-governmental organizations.
- (3) Members shall give full consideration to the advantages of directing a greater proportion of food aid through multilateral channels, in particular the World Food Programme.

ARTICLE VI

Wheat equivalents

- (1) For the purposes of this Convention, all contributions under Article III shall be evaluated in terms of their wheat equivalent. The evaluation shall take account, where appropriate, of the grain content of grain products, and the commercial value of the contribution relative to wheat.
- (2) Contributions of rice shall be evaluated in terms of wheat equivalent in accordance with the international export price relationship between rice and wheat. The Committee shall establish a Rule of Procedure for the annual determination of the wheat equivalent of rice.
- (3) Contributions of cash under subparagraph (b) of Article IV shall be evaluated at prevailing international market prices of wheat. The Committee shall establish a Rule of Procedure for the annual determination of the "prevailing international market price".
- (4) The Committee shall establish Rules of Procedure for the determination of the wheat equivalent of contributions made in forms other than wheat, rice or cash.

ARTICLE VII

Impact on trade and agricultural production, and conduct of aid transactions

- (1) Members undertake to conduct all aid transactions under this Convention in such a way as to avoid harmful interference with normal patterns of production and international commercial trade.

(2) Members shall ensure in particular:

- (a) that the provision of international food aid is not tied directly or indirectly to commercial exports of agricultural products to recipient countries;
- (b) that international food aid transactions, including bilateral food aid which is monetized, shall be carried out in a manner consistent with the FAO "Principles of Surplus Disposal and Consultative Obligations" including, where appropriate, the system of Usual Marketing Requirements (UMRs).

(3) Members shall, as appropriate, act in accordance with the current guidelines and criteria for food aid, as approved by the governing body of the World Food Programme.

ARTICLE VIII

Special provision for exceptional needs

(1) The Committee shall keep the food situation in developing countries under regular review.

(2) If it appears that, because of a substantial food production shortfall, or other circumstances, a particular country, region or regions is faced with exceptional food needs, the Committee shall consider the matter. The Committee may recommend that members should respond to the situation by increasing the amount of food aid available.

ARTICLE IX

Food Aid Committee

(1) The Food Aid Committee, established by the Food Aid Convention of the International Grains Arrangement, 1967, shall continue in being for the purpose of administering this Convention, with the powers and functions provided in this Convention.

(2) The membership of the Committee shall consist of all parties to this Convention.

(3) The Committee shall appoint a Chairman and a Vice-Chairman.

ARTICLE X

Powers and functions of the Committee

- (1) The Committee shall keep under review the way in which the obligations undertaken under this Convention have been fulfilled.
- (2) The Committee shall exchange information on a regular basis on the functioning of the food aid arrangements under this Convention.
- (3) The Committee may receive information from recipient countries and consult with them.
- (4) The Committee shall issue reports as necessary.
- (5) The Committee shall establish such Rules of Procedure as are necessary to carry out the provisions of this Convention.
- (6) In addition to the powers and functions specified in this Article, the Committee shall have such other powers and perform such other functions as are necessary to carry out the provisions of this Convention.

ARTICLE XI

Seat, sessions and quorum

- (1) The seat of the Committee shall be in London.
- (2) The Committee shall meet at least twice a year in conjunction with the statutory sessions of the International Grains Council. The Committee shall meet also at such other times as the Chairman shall decide; or at the request of three members; or as otherwise required by this Convention.
- (3) The presence of delegates representing two thirds of the membership of the Committee shall be necessary to constitute a quorum at any session of the Committee.

ARTICLE XII

Decisions

The decisions of the Committee shall be reached by consensus.

ARTICLE XIII

Admission of observers

The Committee may, when appropriate, invite any non-member state and representatives from other international organizations to attend its open meetings as observers.

ARTICLE XIV

Administrative provisions

The Committee shall use the services of the Secretariat for the performance of such administrative duties as the Committee may request, including the processing and distribution of documentation and reports.

ARTICLE XV

Defaults and disputes

In the case of a dispute concerning the interpretation or application of this Convention, or of a default in obligations under this Convention, the Committee shall meet and take appropriate action.

PART III - FINAL PROVISIONS

ARTICLE XVI

Depositary

The Secretary-General of the United Nations is hereby designated as the depositary of this Convention.

ARTICLE XVII

Signature

This Convention shall be open for signature at United Nations Headquarters from 1 May 1995 until and including 30 June 1995 by the Governments referred to in paragraph (4) of Article III.

ARTICLE XVIII

Ratification, acceptance or approval

This Convention shall be subject to ratification, acceptance or approval by each signatory Government in accordance with its constitutional procedures. Instruments of ratification, acceptance or approval shall be deposited with the depositary not later than 30 June 1995, except that the Committee may grant one or more extensions of time to any signatory Government that has not deposited its instrument of ratification, acceptance or approval by that date.

ARTICLE XIX

Provisional application

Any signatory Government may deposit with the depositary a declaration of provisional application of this Convention. Any such Government shall provisionally apply this Convention in accordance with its laws and regulations and be provisionally regarded as a party thereto.

ARTICLE XX

Accession

(1) This Convention shall be open for accession by any Government referred to in paragraph (4) of Article III that has not signed this Convention. Instruments of accession shall be deposited with the depositary not later than 30 June 1995, except that the Committee may grant one or more extensions of time to any Government that has not deposited its instrument of accession by that date.

(2) Once this Convention has entered into force in accordance with Article XXI, it shall be open for accession by any Government other than those referred to in paragraph (4) of Article III, upon such conditions as the Committee considers appropriate. Instruments of accession shall be deposited with the depositary.

(3) Any Government acceding to this Convention under paragraph (1) of this Article, or whose accession has been agreed by the Committee under paragraph (2) of this Article, may deposit with the depositary a declaration of provisional application of this Convention pending the deposit of its instrument of accession. Any such Government shall provisionally apply this Convention in accordance with its laws and regulations and be provisionally regarded as a party thereto.

ARTICLE XXI

Entry into force

(1) This Convention shall enter into force on 1 July 1995 if by 30 June 1995 the Governments, whose combined minimum contributions, as listed in paragraph (4) of Article III, equal at least 75 per cent of the total contributions of all Governments listed in that paragraph, have deposited instruments of ratification, acceptance, approval or accession, or declarations of provisional application, and provided that the Grains Trade Convention, 1995 is in force.

(2) If this Convention does not enter into force in accordance with paragraph (1) of this Article, the Governments which have deposited instruments of ratification, acceptance, approval or accession, or declarations of provisional application, may decide by unanimous consent that it shall enter into force among themselves provided that the Grains Trade Convention, 1995 is in force.

ARTICLE XXII

Duration, extension and termination

(1) This Convention shall remain in force until and including 30 June 1998, unless extended under paragraph (2) of this Article or terminated earlier under paragraph (4) of this Article, provided that the Grains Trade Convention, 1995, or a new Grains Trade Convention replacing it, remains in force until and including that date.

(2) The Committee may extend the Convention beyond 30 June 1998 for successive periods not exceeding two years on each occasion, provided always that the Grains Trade Convention, 1995, or a new Grains Trade Convention replacing it, remains in force during the period of the extension.

(3) If the Convention is extended under paragraph (2) of this Article, the annual contributions of members under paragraph (4) of Article III may be subject to review by members before the entry into force of each extension. Their respective obligations, as reviewed, shall remain unchanged for the duration of each extension.

(4) In the event of this Convention being terminated, the Committee shall continue in being for such time as may be required to carry out its liquidation, and shall have such powers, and exercise such functions, as may be necessary for that purpose.

ARTICLE XXIII

Withdrawal and rejoining

(1) Any member may withdraw from this Convention at the end of any year by giving written notice of withdrawal to the depositary at least ninety days prior to the end of that year, but shall not thereby be released from any obligations incurred under this Convention which have not been discharged by the end of that year. The member shall simultaneously inform the Committee of the action it has taken.

(2) Any member which withdraws from this Convention may thereafter rejoin by giving notice to the Committee. It shall be a condition of rejoining the Convention that the member shall be responsible for fulfilling its full annual obligations with effect from the year in which it rejoins.

ARTICLE XXIV

Relationship of this Convention to the
International Grains Agreement, 1995

This Convention shall replace the Food Aid Convention, 1986, as extended, and shall be one of the constituent instruments of the International Grains Agreement, 1995.

ARTICLE XXV

Notification by depositary

The Secretary-General of the United Nations as depositary shall notify all signatory and acceding Governments of each signature, ratification, acceptance, approval, provisional application of, and accession to, this Convention.

ARTICLE XXVI

Authentic texts

The texts of this Convention in the English, French, Russian and Spanish languages shall all be equally authentic.

CONVENTION RELATIVE À L'AIDE ALIMENTAIRE DE 1995



NATIONS UNIES

CONVENTION RELATIVE A L'AIDE ALIMENTAIRE DE 1995

PREMIERE PARTIE - OBJET ET DEFINITIONS

ARTICLE I

Objet

La présente Convention a pour objet d'assurer, par un effort conjoint de la communauté internationale, la réalisation de l'objectif fixé par la Conférence mondiale de l'alimentation, qui est d'apporter chaque année aux pays en développement une aide alimentaire d'au moins 10 millions de tonnes de céréales propres à la consommation humaine, de la manière déterminée par les dispositions de la présente Convention.

ARTICLE II

Définitions

Aux fins de la présente Convention :

- 1) a) "c.a.f." signifie coût, assurance et fret ;
- b) le "Comité" est le Comité de l'aide alimentaire visé à l'article IX de cette Convention ;
- c) le terme "Convention" désigne la Convention relative à l'aide alimentaire de 1995 ;
- d) l'expression "pays en développement", sauf si le Comité en décide autrement, désigne tout pays ou tout territoire reconnu par le Comité de l'assistance au développement de l'OCDE comme étant un pays ou territoire en développement ;
- e) le "Directeur exécutif" est le Directeur exécutif du Conseil international des céréales ;
- f) le sigle "f.o.b." signifie franco à bord ;
- g) le terme "légumineuses" comprend les espèces suivantes :

Cicer arietinum
Lens culinaris
Lupins angustifolius/albus
Phaseolus vulgaris/lunatus
Pisum sativum
Vicia faba

Vigna angularis/sinensis/unguiculata
Vigan radiata/mungo

et toute autre variété que le Comité pourra décider.

- h) le terme "membre" désigne une partie à la présente Convention ;
- i) "les produits de première transformation" incluent :
 - i) farines de céréales ;
 - ii) gruaux, semoules ;
 - iii) grains mondés, perlés, concassés, aplatis (y compris les flocons) à l'exception du riz pelé, glacé, poli ou en brisures,
 - iv) germes de céréales, même en farine ;
 - v) bulgur, et
 - vi) tout autre produit similaire que le Comité pourra décider ;
- j) "les produits de deuxième transformation" comprennent :
 - i) macaroni, spaghetti et produits analogues ; et
 - ii) tout autre produit, dont la fabrication demande l'utilisation d'un produit de première transformation, que le Comité pourra décider ;
- k) le "riz" comprend le riz pelé, glacé, poli ou en brisures ;
- l) le "Secrétariat" est le secrétariat du Conseil international des céréales ;
- m) le terme "tonne" signifie une tonne métrique de 1.000 kilogrammes ;
- n) l'expression "importations commerciales habituelles" ou "ICH" est celle actuellement adoptée par la FAO et par d'autres organisations internationales compétentes pour désigner l'engagement par lequel un pays ayant bénéficié d'une transaction préférentielle s'engage à maintenir le niveau normal d'importations commerciales de la marchandise concernée, en plus des importations fournies dans le cadre de ladite transaction préférentielle ;
- o) l'expression "équivalent en blé" désigne le montant de la contribution d'un membre, effectuée en céréales, en produits dérivés, en riz ou en espèces, telle qu'évaluée en blé conformément aux dispositions de l'article VI de la présente Convention ;

p) le terme "année" désigne, sauf indication contraire, la période du 1er juillet au 30 juin ;

2) Toute mention dans la présente Convention d'un "gouvernement" ou de "gouvernements" ou d'un "membre" est réputée valoir aussi pour la Communauté européenne (dénommée ci-après la CE). En conséquence, toute mention, dans la présente Convention, de la "signature" ou du "dépôt" des instruments de ratification, d'acceptation ou d'approbation" ou d'un "instrument d'adhésion" ou d'une "déclaration d'application à titre provisoire" par un gouvernement est réputée, dans le cas de la CE, valoir aussi pour la signature ou pour la déclaration d'application à titre provisoire au nom de la CE par son autorité compétente, ainsi que pour le dépôt de l'instrument requis par la procédure institutionnelle de la CE pour la conclusion d'un accord international.

DEUXIEME PARTIE - DISPOSITIONS PRINCIPALES

ARTICLE III

Contributions des membres

- 1) Les membres de la présente Convention sont convenus de fournir à titre d'aide alimentaire aux pays en développement des céréales qui soient propres à la consommation humaine et d'un type et d'une qualité acceptables, ou l'équivalent en espèces, pour les montants annuels minimaux spécifiés au paragraphe 4 ci-après. En fournissant des céréales au titre de cette Convention, priorité doit être donnée aux pays ou territoires ayant besoin d'importer des produits alimentaires et qui sont classés par le Comité de l'assistance au développement de l'OCDE comme étant des pays les moins avancés (PMA), autres pays à faible revenu (PFR) ou pays à revenu intermédiaire de la tranche inférieure (PRITI).
- 2) Aux fins du paragraphe 1 du présent article, les termes "céréale" ou "céréales" désignent le blé, l'avoine, le maïs, le millet, l'orge, le seigle, le sorgho et le riz ou leurs produits dérivés (y compris les produits de première ou deuxième transformation) ainsi que les légumineuses, sous réserve des dispositions du paragraphe 3 du présent article et tout autre type de céréale ou de produit propre à la consommation humaine, d'un type et d'une qualité acceptables, que le Comité pourra décider d'inclure.
- 3) A la demande des pays bénéficiaires, les donateurs peuvent fournir une quantité limitée de légumineuses à valoir sur leurs obligations aux termes de la présente Convention, à condition toutefois que celles-ci soient d'un type et d'une qualité acceptables et qu'elles soient propres à la consommation humaine. Le Comité arrêtera une règle dans le Règlement intérieur afin de déterminer le pourcentage maximal de la contribution minimale annuelle des membres, telle que visée au paragraphe 4 du présent article et exprimée en équivalent en blé, susceptible d'être fourni sous forme de légumineuses.
- 4) Pour chaque membre, la contribution annuelle minimale, en équivalent blé, à la réalisation de l'objectif énoncé à l'article premier est la suivante, sous réserve du paragraphe 9 du présent article :

<u>Membre</u>	<u>Tonnes</u>
Argentine	35.000
Australie	300.000
Canada	400.000
Communauté européenne et ses Etats membres	1.755.000
Etats-Unis d'Amérique	2.500.000
Japon	300.000
Norvège	20.000
Suisse	40.000

5) Aux fins de l'application de la présente Convention, tout membre qui aura adhéré à ladite Convention conformément aux dispositions du paragraphe 2 de l'article XX sera réputé figurer au paragraphe 4 du présent article avec la contribution minimale qui lui aura été attribuée conformément aux dispositions pertinentes de l'article XX.

6) Les contributions en céréales sont mises en position f.o.b. par les membres. Toutefois, les donateurs sont encouragés à assumer, selon qu'il conviendra, les coûts de transport de leurs contributions en céréales au titre de la présente Convention au-delà de la position f.o.b., particulièrement dans les situations critiques ou lorsque le bénéficiaire est un pays à faible revenu en déficit alimentaire. Il sera dûment tenu compte du paiement de ces coûts de transport dans les examens de l'exécution par les membres de leurs obligations au titre de la présente Convention.

7) Les contributions en espèces aux termes de l'alinéa b) de l'article IV :

- a) seront destinées, dans la mesure du possible, à l'achat de céréales auprès des pays en développement. Préférence sera donnée aux membres en développement de la Convention sur le commerce des céréales et de la Convention relative à l'aide alimentaire, les membres en développement de cette dernière étant prioritaires. Toutefois, dans le cadre de tous les achats réalisés avec des contributions en espèces, pour sélectionner la source d'approvisionnement, il sera accordé une importance particulière à la qualité de la céréale, aux avantages en matière de prix c.a.f. que présente l'utilisation de tel ou tel fournisseur, aux possibilités de livraison rapide au pays bénéficiaire ainsi qu'aux besoins spécifiques du pays bénéficiaire concerné ;
- b) ne seront, en principe, pas utilisées pour acheter à un pays une céréale qui est du même type que celle que le pays source de l'approvisionnement a reçue à titre d'aide alimentaire bilatérale ou multilatérale pendant la même année, ou au cours

des années précédentes si la quantité de céréales alors reçue n'est pas encore épuisée.

8) Les membres apportent leurs contributions en partant, autant que possible, d'une planification préalable, afin que les pays bénéficiaires soient à même de tenir compte, dans leurs programmes de développement, du courant probable d'aide alimentaire qu'ils recevront chaque année pendant la durée de la présente Convention. En outre, les membres devraient, autant que possible, indiquer à l'avance, le montant de leurs contributions qu'ils ont l'intention de verser sous forme de dons ainsi que l'élément don de toute aide qui n'est pas fournie sous forme de don.

9) Si un membre est incapable de fournir la quantité stipulée dans le paragraphe 4 du présent article au cours d'une année donnée, la différence sera ajoutée à la quantité fixée pour sa contribution au titre de l'année suivante.

10) Les membres soumettent des rapports périodiques au Comité sur le montant, la composition, les modalités de distribution et les conditions des contributions qu'ils fournissent en vertu de la présente Convention.

ARTICLE IV

Modalités des contributions d'aide alimentaire

L'aide alimentaire en vertu de la présente Convention pourra être fournie selon l'une quelconque des modalités suivantes :

- a) dons de céréales ;
- b) dons de céréales ou dons en espèces à utiliser pour l'achat de céréales au profit du pays bénéficiaire ;
- c) ventes de céréales contre monnaie du pays bénéficiaire qui n'est ni transférable ni convertible en devises ou en marchandises et services susceptibles d'être utilisés par le membre donateur¹ ;
- d) ventes de céréales à crédit, le paiement devant être effectué par annuités raisonnables échelonnées sur vingt ans ou plus,

¹ Dans des circonstances exceptionnelles, il pourra être accordé une dispense ne dépassant pas dix pour cent. Toutefois, il pourra n'être pas insisté sur cette limite dans le cas de transactions destinées à augmenter les activités de développement économique dans le pays bénéficiaire, à condition que la monnaie du pays bénéficiaire ne soit ni transférable ni convertible avant écoulement d'un délai de dix ans.

moyennant un taux d'intérêt inférieur aux taux commerciaux en vigueur sur les marchés mondiaux¹ ;

étant entendu que ladite aide alimentaire est fournie autant que possible sous forme de dons, en particulier dans le cas des pays les moins avancés, des pays à faible revenu par habitant et d'autres pays en développement qui ont de graves difficultés économiques.

ARTICLE V

Distribution des contributions

- 1) Les membres peuvent, pour leurs contributions au titre de la présente Convention, désigner un ou plusieurs pays bénéficiaires.
- 2) Les membres peuvent apporter leurs contributions bilatéralement ou par l'intermédiaire d'organisations intergouvernementales et/ou d'organisations non gouvernementales.
- 3) Les membres prendront pleinement en considération les avantages qu'il y aurait à acheminer une plus forte proportion de l'aide alimentaire par des circuits multilatéraux, en particulier le Programme alimentaire mondial.

ARTICLE VI

Equivalents en blé

- 1) Aux fins de la présente Convention, toutes les contributions aux termes de l'article III sont évaluées sur la base de leur équivalent en blé. Le cas échéant, l'évaluation tient compte de la teneur en céréales des produits et de la valeur commerciale de la contribution par rapport à celle du blé.
- 2) Les contributions en riz sont évaluées sur la base de leur équivalent en blé calculé en fonction de la relation existant entre le prix international à l'exportation du riz et celui du blé. Le Comité arrêtera une règle dans le Règlement intérieur pour la détermination annuelle de l'équivalent en blé du riz.
- 3) Les contributions en espèces consenties aux termes de l'alinéa b) de l'article IV sont évaluées aux prix pratiqués sur le marché international

¹ L'accord relatif aux ventes à crédit peut prévoir le versement d'une fraction du principal allant jusqu'à quinze pour cent à la livraison de la céréale.

du blé. Le Comité arrêtera une règle dans le Règlement intérieur pour la détermination annuelle du "prix pratiqué sur le marché international".

4) Le Comité arrêtera dans le Règlement intérieur des règles pour la détermination de l'équivalent en blé des contributions effectuées autrement qu'en blé, en riz ou en espèces.

ARTICLE VII

Incidences sur les échanges et la production agricole et conduite des opérations d'aide alimentaire

1) Les membres s'engagent à effectuer toutes leurs opérations d'aide au titre de la présente Convention de manière à éviter tout préjudice à la structure normale de la production et du commerce international.

2) Notamment, les membres feront en sorte :

a) que l'octroi de l'aide alimentaire internationale ne soit pas lié directement ou indirectement aux exportations commerciales de produits agricoles à destination des pays bénéficiaires ;

b) que les transactions relevant de l'aide alimentaire internationale, y compris l'aide alimentaire bilatérale qui est monétisée, s'effectuent conformément aux "Principes de la FAO en matière d'écoulement des excédents et obligations consultatives", y compris, le cas échéant, le système des importations commerciales habituelles.

3) Les membres se conformeront, lorsqu'il y aura lieu, aux directives et critères pour l'aide alimentaire approuvés par l'organe de direction du Programme alimentaire mondial.

ARTICLE VIII

Disposition spéciale concernant les besoins critiques

1) Le Comité assure un suivi régulier de la situation alimentaire dans les pays en développement.

2) S'il s'avère qu'en raison d'un déficit marqué de la production de céréales alimentaires, ou de toute autre difficulté, un pays donné, voire une ou plusieurs régions se trouvent confrontés à des besoins alimentaires critiques, le Comité examine la gravité de la situation. Le Comité peut recommander que les membres remédient à la situation en augmentant la quantité d'aide alimentaire disponible.

ARTICLE IX

Comité de l'aide alimentaire

- 1) Le Comité de l'aide alimentaire, institué par la Convention relative à l'aide alimentaire de l'Accord international sur les céréales de 1967, continue d'exister afin d'administrer la présente Convention ; il conserve les pouvoirs et les fonctions qui lui sont attribués aux termes de celle-ci.
- 2) Le Comité est composé de toutes les parties à la présente Convention.
- 3) Le Comité désigne un président et un vice-président.

ARTICLE X

Pouvoirs et fonctions du Comité

- 1) Le Comité examine la manière dont les obligations souscrites aux termes de la présente Convention ont été remplies ;
- 2) Le Comité organise un échange régulier de renseignements sur le fonctionnement des dispositions relatives à l'aide alimentaire prises en vertu de la présente Convention.
- 3) Le Comité peut aussi recevoir des renseignements des pays bénéficiaires et consulter ces pays.
- 4) Le Comité fera rapport selon les besoins.
- 5) Le Comité arrête dans le Règlement intérieur les règles nécessaires à l'application des dispositions de la présente Convention.
- 6) Outre les pouvoirs et fonctions spécifiés dans le présent article, le Comité a les autres pouvoirs et exerce les autres fonctions nécessaires à l'application des dispositions de la présente Convention.

ARTICLE XI

Siège, sessions et quorum

- 1) Le siège du Comité est Londres.
- 2) Le Comité se réunit au moins deux fois par an à l'occasion des sessions statutaires du Conseil international des céréales. Le Comité se réunit aussi à tous autres moments sur décision du Président, ou à la demande de trois membres, ou ainsi que les dispositions de la présente Convention l'exigent.

3) La présence de délégués représentant les deux tiers des membres du Comité est nécessaire pour constituer le quorum à toute session du Comité.

ARTICLE XII

Décisions

Les décisions du Comité sont prises par voie de consensus.

ARTICLE XIII

Admission d'observateurs

Le Comité peut, quand il y a lieu, inviter tout pays non-membre et les représentants d'autres organisations internationales à participer à ses réunions ouvertes en qualité d'observateurs.

ARTICLE XIV

Dispositions administratives

Le Comité utilise les services du Secrétariat pour l'exécution des tâches administratives que ledit Comité peut demander, notamment la production et la distribution de la documentation et des rapports.

ARTICLE XV

Manquements aux engagements et différends

En cas de différend relatif à l'interprétation ou à l'application de la présente Convention ou d'un manquement aux obligations contractées en vertu de cette Convention, le Comité se réunit pour décider des mesures à prendre.

TROISIEME PARTIE - DISPOSITIONS FINALES

ARTICLE XVI

Dépositaire

Le Secrétaire général de l'Organisation des Nations Unies est désigné comme dépositaire de la présente Convention.

ARTICLE XVII

Signature

La présente Convention sera ouverte, au siège de l'Organisation des Nations Unies, du 1er mai 1995 au 30 juin 1995 inclus, à la signature des gouvernements visés au paragraphe 4 de l'article III.

ARTICLE XVIII

Ratification, acceptation ou approbation

La présente Convention est soumise à la ratification, à l'acceptation ou à l'approbation de chaque gouvernement signataire conformément à ses procédures constitutionnelles. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du dépositaire au plus tard le 30 juin 1995, étant entendu que le Comité peut accorder une ou plusieurs prolongations de délai à tout gouvernement signataire qui n'aura pas déposé son instrument de ratification, d'acceptation ou d'approbation à cette date.

ARTICLE XIX

Application à titre provisoire

Tout gouvernement signataire peut déposer auprès du dépositaire une déclaration d'application à titre provisoire de la présente Convention. Il applique la présente Convention selon les lois et règlements à titre provisoire et est réputé provisoirement y être partie.

ARTICLE XX

Adhésion

1) La présente Convention est ouverte à l'adhésion de tout gouvernement visé au paragraphe 4 de l'article III qui n'a pas signé la présente Convention. Les instruments d'adhésion seront déposés auprès du dépositaire au plus tard le 30 juin 1995, étant entendu que le Comité

pourra accorder une ou plusieurs prolongations de délai à tout gouvernement qui n'aura pas déposé son instrument à cette date.

2) Lorsque la présente Convention sera entrée en vigueur conformément aux dispositions de l'article XXI, elle sera ouverte à l'adhésion de tout gouvernement autre que ceux qui sont visés au paragraphe 4 de l'article III, aux conditions que le Comité jugera appropriées. Les instruments d'adhésion seront déposés auprès du dépositaire.

3) Tout gouvernement adhérant à la présente Convention en vertu du paragraphe 1 du présent article ou dont l'adhésion aura été approuvée par le Comité aux termes du paragraphe 2 dudit article peut déposer auprès du dépositaire une déclaration d'application à titre provisoire de la présente Convention en attendant le dépôt de son instrument d'adhésion. Un tel gouvernement applique la présente Convention à titre provisoire selon ses lois et règlements et est réputé provisoirement y être partie.

ARTICLE XXI

Entrée en vigueur

1) La présente Convention entrera en vigueur le 1er juillet 1995, si, au 30 juin 1995, des gouvernements dont les contributions minimales cumulées, telles que visées au paragraphe 4 de l'article III, représentent au moins 75% du total des contributions de tous les gouvernements mentionnés dans ledit paragraphe, ont déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou des déclarations d'application à titre provisoire, et sous réserve que la Convention sur le commerce des céréales de 1995 soit en vigueur.

2) Si la présente Convention n'entre pas en vigueur conformément aux dispositions du paragraphe 1 du présent article, les gouvernements qui auront déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou des déclarations d'application à titre provisoire, pourront décider unanimement qu'elle entrera en vigueur entre eux-mêmes, sous réserve que la Convention sur le commerce des céréales de 1995 soit en vigueur.

ARTICLE XXII

Durée, prorogation et fin de la Convention

1) A moins qu'elle ne soit prorogée en application du paragraphe 2 du présent article ou qu'il n'y soit mis fin auparavant en application du paragraphe 4 du présent article, la présente Convention restera en vigueur jusqu'au 30 juin 1998 inclus, sous réserve que la Convention sur le commerce des céréales de 1995, ou une nouvelle convention sur le commerce des céréales la remplaçant, reste en vigueur jusqu'à cette date incluse.

2) Le Comité pourra proroger la présente Convention au-delà du 30 juin 1998 pour des périodes successives ne dépassant pas deux ans chacune, sous réserve que la Convention sur le commerce des céréales de 1995 ou une nouvelle convention sur le commerce des céréales la remplaçant reste en vigueur jusqu'à la fin de la durée de la prorogation.

3) Si la présente Convention est prorogée en vertu du paragraphe 2 du présent article, les contributions annuelles des membres au titre du paragraphe 4 de l'article III peuvent être soumises au réexamen des membres avant l'entrée en vigueur de chaque prorogation. Les obligations individuelles, telles qu'elles auront été réexaminées, resteront inchangées pendant la durée de chaque prorogation.

4) S'il est mis fin à la présente Convention, le Comité continue d'exister aussi longtemps qu'il le faut pour procéder à sa liquidation et il dispose alors des pouvoirs et exerce les fonctions nécessaires à cette fin.

ARTICLE XXIII

Retrait et réadmission

1) Tout membre peut se retirer de la présente Convention à la fin de toute année en notifiant son retrait par écrit au dépositaire au moins quatre-vingt-dix jours avant la fin de l'année en question, mais il n'est de ce fait relevé d'aucune des obligations résultant de la présente Convention et non exécutées avant la fin de ladite année. Ce membre avise simultanément le Comité de la décision qu'il a prise.

2) Tout membre qui se retire de la présente Convention peut ultérieurement y redevenir partie en notifiant sa décision au Comité. Toutefois, il est établi comme condition à la réadmission de ce membre que celui-ci soit tenu de s'acquitter intégralement de son obligation annuelle à compter de l'année où il redevient partie à la présente Convention.

ARTICLE XXIV

Rapport entre la présente Convention et l'Accord international sur les céréales de 1995

La présente Convention remplace la Convention relative à l'aide alimentaire de 1986, telle qu'elle a été prorogée, et est l'un des instruments constitutifs de l'Accord international sur les céréales de 1995.

ARTICLE XXV

Notification par le dépositaire

Le Secrétaire général de l'Organisation des Nations Unies, en qualité de dépositaire, notifiera à tous les gouvernements signataires et adhérents toute signature, ratification, acceptation, approbation, application à titre provisoire de la présente Convention et toute adhésion à cette Convention.

ARTICLE XXVI

Textes faisant foi

Les textes de la présente Convention en langues anglaise, espagnole, française et russe font tous également foi.

КОНВЕНЦИЯ ОБ ОКАЗАНИИ ПРОДОВОЛЬСТВЕННОЙ ПОМОЩИ 1995 ГОДА



ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ

КОНВЕНЦИЯ

ОБ ОКАЗАНИИ ПРОДОВОЛЬСТВЕННОЙ ПОМОЩИ 1995 ГОДА

ЧАСТЬ ПЕРВАЯ - ЦЕЛЬ И ОПРЕДЕЛЕНИЯ

Статья I

Цель

Целью настоящей Конвенции является обеспечить путем совместных усилий международного сообщества достижение поставленной Всемирной продовольственной конференцией цели по предоставлению по крайней мере 10 млн. тонн продовольственной помощи ежегодно развивающимся странам в форме зерна, пригодного для пищевого потребления, и как это определено положениями Конвенции.

Статья II

Определения

Для целей настоящей Конвенции:

- 1) а) "сиф" означает стоимость, страхование и фрахт;
- б) "Комитет" означает Комитет по продовольственной помощи, упомянутый в Статье IX настоящей Конвенции;
- с) "Конвенция" означает Конвенцию об оказании продовольственной помощи 1995 года;
- д) "развивающаяся страна", если Комитет не решит иначе, означает любую страну или территорию, которая признана Комитетом содействия развитию ОЭСР в качестве развивающейся страны или территории;
- е) "Исполнительный директор" означает Исполнительный директор Международного совета по зерну;

"зерно" или "зерновые" означают пшеницу, ячмень, кукурузу, просо, овес, рожь, сорго и рис, а также, по решению Комитета, любой другой вид зерна, пригодного для пищевого потребления, или полученные из них продукты, включая продукты вторичной переработки, как это определено в Правилах процедуры, в соответствии с положениями пункта 1 Статьи III;
- ф) "фоб" означает франко-борт;
- г) "бобовые" включают следующие виды:

Cicer arietinum
Lens culinaris
Lupinus angustifolius/albus
Phaseolus vulgaris/lunatus
Pisum sativum
Vicia faba
Vigna angularis/sinensis/unguiculata
Vigna radiata/mungo

и любые другие виды по решению Комитета;
- h) "участник" означает сторону настоящей Конвенции;
- и) "продукты первичной переработки" включают:
 - i) различные сорта муки из хлебных злаков;
 - ii) крупу и муку крупного помола из хлебных злаков;
 - iii) другое обработанное зерно хлебных злаков (например, расплющенное, расслоенное, полированное, обшелушенное и раздробленное зерно, но не

подвергшееся дальнейшей обработке), за исключением обрубленного, полированного, шлифованного или раздробленного риса;

- iv) эмбрион хлебных злаков, непросеянный, расплющенный, расслоенный или твердый;
 - v) термообработанная пшеница; и
 - vi) любой другой аналогичный зернопродукт по решению Комитета;
 - j) "продукты вторичной переработки" включают:
 - i) макароны, спагетти и аналогичные продукты; и
 - ii) любые другие продукты, изготовление которых предусматривает использование продукта первичной переработки, по решению Комитета;
 - k) "рис" включает обрубленный, полированный, шлифованный и раздробленный рис;
 - l) "Секретариат" означает Секретариат Международного совета по зерну;
 - m) "тонна" означает метрическую тонну в 1000 килограммов;
 - n) "Обычное требование рынка" или "ОТР" - термин, используемый в настоящее время ФАО и другими соответствующими международными организациями для характеристики обязательств страны, заключающей льготную сделку, для поддержания обычного уровня коммерческого импорта определенного товара в дополнение к импорту в рамках льготной сделки;
 - o) термин "эквивалентные количества в пшенице" означает размер взноса участника, предоставленного в виде зерна, зернопродуктов, риса или денежного взноса, оцениваемого в единицах пшеничного эквивалента в соответствии с положениями Статьи VI настоящей Конвенции;
 - p) "год" означает период с 1 июля по 30 июня, если иное не оговорено.
- 2) Любую ссылку в настоящей Конвенции на "Правительство" или "Правительства", или "участника" следует понимать как включающую ссылку на Европейское сообщество (именуемое ЕС). Соответственно, любую ссылку в настоящей Конвенции на "подписание" или на "депонирование актов о ратификации, принятии или одобрении" или "акт о присоединении" или на "декларацию о временном применении" Правительствам следует - применительно к ЕС - понимать как включающую подписание или декларацию о временном применении от имени ЕС его компетентным органом и депонирование акта, который, согласно уставной процедуре ЕС, сдается на хранение при заключении международного соглашения.

ЧАСТЬ ВТОРАЯ - ОСНОВНЫЕ ПОЛОЖЕНИЯ

Статья III

Взносы участников

1) Участники настоящей Конвенции соглашаются предоставить в качестве продовольственной помощи развивающимся странам зерно, пригодное для пищевого потребления и приемлемого сорта и качества, или его денежный эквивалент в минимальных годовых объемах, установленных ниже в пункте 4. При поставках зерна в рамках настоящей Конвенции, приоритет должен отдаваться странам или территориям, нуждающимся в импорте продовольствия, которые классифицируются Комитетом содействия развитию ОЭСР в качестве наименее развитых стран, стран с низким уровнем доходов или стран с доходами ниже среднего уровня.

2) Для целей пункта 1 настоящей Статьи, "зерно" или "зерновые" означают пшеницу, ячмень, кукурузу, просо, овес, рожь, сорго и рис или продукты из них (включая продукты первичной и вторичной переработки), а также бобовые, согласно условиям пункта 3 настоящей Статьи, а также любые другие виды зерна или зернопродуктов, пригодные для пищевого потребления и приемлемого сорта и качества, по решению Комитета.

3) По просьбе страны-получателя, доноры могут предоставлять ограниченные количества бобов в счет своих обязательств в рамках настоящей Конвенции, при условии их приемлемого сорта и качества и пригодности для пищевого потребления. Комитет введет Правило процедуры для определения максимального процента пшеничного эквивалента в минимальном ежегодном взносе каждого участника, как предусмотрено в пункте 4 настоящей Статьи, который может быть предоставлен в виде бобов.

4) Для достижения цели, предусмотренной Статьей 1, минимальный ежегодный взнос каждого участника в пшеничном эквиваленте составляет, в соответствии с положениями пункта 9 настоящей Статьи:

<u>Участник</u>	<u>Тонны</u>
Аргентина	35 000
Австралия	300 000
Канада	400 000
Европейское сообщество и его страны-участницы	1 755 000
Япония	300 000
Норвегия	20 000
Швейцария	40 000
Соединенные Штаты Америки	2 500 000

5) В целях осуществления настоящей Конвенции любой участник, присоединившийся к ней в соответствии с пунктом 2 Статьи XX, считается внесенным в список в пункте 4 настоящей Статьи вместе с указанием его минимального взноса, как это определено положениями Статьи XX.

6) Взносы зерном предоставляются участниками на условиях FOB. Однако, в необходимых случаях, поощряется оплата донорами расходов по транспортировке их взносов зерном в рамках настоящей Конвенции за пределами стадии FOB, особенно в чрезвычайных обстоятельствах или при отгрузках в страны с низким уровнем доходов и нехваткой продовольствия. Соответствующая ссылка на оплату таких расходов должна делаться в любом обзоре выполнения обязательств участниками настоящей Конвенции.

7) Взносы денежным эквивалентом в соответствии с подпунктом b Статьи IV:

a) будут использоваться, насколько это возможно, для закупки зерна в развивающихся странах. Предпочтение будет отдаваться развивающимся странам - участницам Конвенций о торговле зерном и об оказании продовольственной помощи, при этом преимуществом будут пользоваться развивающиеся страны - участницы Конвенции об оказании продовольственной помощи. Однако при всех закупках,

вытекающих из взносов в денежном эквиваленте, особое внимание будет уделяться, при решении вопроса об источниках поставки, качеству зерна, преимуществам цены СИФ при использовании определенного поставщика, а также возможностям быстрой доставки стране-получателю и конкретным потребностям самой страны-получателя;

b) как правило, не должны использоваться для закупки в какой-либо стране зерна, являющегося зерном того же сорта, которое данная страна получила в виде двусторонней или многосторонней продовольственной помощи в течение того же года или в течение предыдущего года, если зерно, поставленное таким образом, все еще используется.

8) В максимально возможной степени взносы участников должны делаться на основе заблаговременного планирования, с тем чтобы страны-получатели могли учитывать в своих программах развития возможные поступления продовольственной помощи, которые они будут получать в течение каждого года действия настоящей Конвенции. Кроме того, участники должны, по возможности, заранее указывать объемы своих взносов, предоставляемых в форме даров, и безвозмездный элемент в любой помощи, предоставляемой не в форме даров.

9) Если какой-либо участник не в состоянии предоставить количество зерна, установленное в пункте 4 настоящей Статьи в определенном году, непоставленное количество будет добавлено к обязательствам этой страны в следующем году, если Комитет не примет другого решения в связи с высокими транспортными расходами.

10) Участники будут предоставлять регулярные и своевременные отчеты Комитету о количестве, содержании, распределении и условиях своих взносов в рамках настоящей Конвенции.

Статья IV

Условия предоставления взносов в виде продовольственной помощи

Продовольственная помощь, в соответствии с настоящей Конвенцией, может предоставляться на любом из следующих условий:

- a) предоставление в дар зерна;
- b) пожертвование или предоставление в дар денег, используемых для закупки зерна для страны-получателя;
- c) продажа зерна с оплатой в валюте страны-получателя, не подлежащей переводу и являющейся неконвертируемой в валюту или товары и услуги для использования участниками из числа доноров 1/;
- d) продажа зерна в кредит с оплатой приемлемыми ежегодными взносами в течение 20 или более лет по процентным ставкам, которые ниже преобладающих коммерческих ставок на мировых рынках 2/;

при понимании, что такая помощь будет предоставляться в максимально возможном размере в виде даров, особенно применительно к наименее развитым странам, странам с низким уровнем доходов на душу населения и другим развивающимся странам, испытывающим серьезные экономические трудности.

1/ При особых обстоятельствах может быть сделано исключение, но не более чем на 10 процентов. Это ограничение может быть снято применительно к сделкам, которые направлены на расширение деятельности по экономическому развитию страны-получателя, при условии, что валюта страны-получателя не подлежит переводу или обратимости в течение менее 10 лет.

2/ Соглашение о продаже в кредит может предусматривать оплату до 15 процентов основной стоимости при поставке зерна.

Статья V

Распределение взносов

- 1) Участники могут в отношении своих взносов, в соответствии с настоящей Конвенцией, определять страну или страны-получатели.
- 2) Участники могут осуществлять свои взносы на двусторонней основе или через межправительственные и/или неправительственные организации.
- 3) Участники должны в полной мере учитывать преимущества направления большей части продовольственной помощи через многосторонние каналы, в частности Мировую продовольственную программу.

Статья VI

Эквивалентные количества в пшенице

- 1) Для целей настоящей Конвенции все взносы в соответствии со Статьей III будут оцениваться в единицах их пшеничного эквивалента. При оценке будет учитываться, где уместно, содержание зерна в зернопродуктах и коммерческая стоимость взноса относительно пшеницы.
- 2) Взносы рисом будут оцениваться в единицах пшеничного эквивалента в соответствии с соотношением мировых экспортных цен на рис и пшеницу. Комитет установит Правило процедуры для ежегодного определения пшеничного эквивалента риса.
- 3) Взносы в денежном эквиваленте, предоставляемые в соответствии с подпунктом b Статьи IV, будут оцениваться по преобладающим ценам на пшеницу на мировом рынке. Комитет установит Правило процедуры для ежегодного определения "преобладающих цен на мировом рынке".
- 4) Комитет устанавливает Правила процедуры для определения пшеничного эквивалента для взносов, сделанных в других формах, за исключением взносов пшеницей, рисом или наличными деньгами.

Статья VII

Влияние на торговлю и сельскохозяйственное производство и осуществление операций по оказанию помощи

- 1) Участники обязуются осуществлять все операции по оказанию помощи в соответствии с настоящей Конвенцией таким образом, чтобы избежать ущерба нормальной структуре производства и международной коммерческой торговле.
- 2) Участники, в частности, гарантируют:
 - a) что предоставление международной продовольственной помощи прямо или косвенно не связано с коммерческим экспортом сельскохозяйственных продуктов в страны-получатели;
 - b) что операции по оказанию международной продовольственной помощи, включая двустороннюю продовольственную помощь в денежной форме, будут осуществляться в соответствии с "Принципами сбыта излишков и консультативными обязательствами" ФАО, включая, где уместно, систему Обычных требований рынка (ОТР).
- 3) Участники там, где это целесообразно, действуют в соответствии с текущими направлениями и критериями в области продовольственной помощи, одобренными руководящим органом Мировой продовольственной программы.

Статья VIII

Специальное положение об исключительных потребностях

- 1) Комитет будет держать под постоянным контролем положение с продовольствием в развивающихся странах.

2) Если окажется, что вследствие значительного сокращения производства продовольствия или других обстоятельств какая-либо страна, регион или регионы будут испытывать исключительные потребности в продовольствии, Комитет рассмотрит этот вопрос. Комитет может рекомендовать, чтобы участники откликнулись на эту ситуацию путем увеличения объема предоставляемой продовольственной помощи.

Статья IX

Комитет по продовольственной помощи

- 1) Комитет по продовольственной помощи, учрежденный на основании Конвенции об оказании продовольственной помощи Международного соглашения по зерну 1967 года, продолжает действовать в целях осуществления настоящей Конвенции; при этом его полномочия и функции определяются настоящей Конвенцией.
- 2) Членство в Комитете состоит из всех сторон настоящей Конвенции.
- 3) Комитет назначает Председателя и заместителя Председателя.

Статья X

Полномочия и функции Комитета

- 1) Комитет следит за выполнением обязательств, принятых в соответствии с настоящей Конвенцией.
- 2) Комитет регулярно проводит обмен информацией по вопросам функционирования механизмов оказания продовольственной помощи в соответствии с настоящей Конвенцией.
- 3) Комитет может получать данные от стран-получателей и проводить с ними консультации.
- 4) Комитет по мере необходимости представляет доклады.
- 5) Комитет устанавливает такие Правила процедуры, которые необходимы для выполнения положений настоящей Конвенции.
- 6) Помимо полномочий и функций, определенных в настоящей Статье, Комитет обладает такими другими полномочиями и исполняет такие другие функции, которые необходимы для выполнения положений настоящей Конвенции.

Статья XI

Местопребывание сессии и кворум

- 1) Местопребыванием Комитета является Лондон.
- 2) Заседания Комитета проводятся по крайней мере два раза в год вместе с очередными сессиями Международного совета по зерну. Заседания Комитета могут также проводиться в другое время по решению Председателя или по просьбе трех членов, или иным образом, в соответствии с требованиями настоящей Конвенции.
- 3) Для обеспечения кворума на любом из заседаний Комитета необходимо присутствие делегатов, представляющих две трети состава Комитета.

Статья XII

Решения

Решения Комитета принимаются консенсусом.

Статья XIII

Допуск наблюдателей

Комитет может, когда сочтет целесообразным, приглашать на свои заседания в качестве наблюдателей любую страну, которая не является участницей Комитета, а также представителей других международных организаций.

Статья XIV

Административные положения

Комитет пользуется услугами Секретариата для выполнения таких административных функций, которые могут потребоваться Комитету, включая подготовку и распространение документации и докладов.

Статья XV

Нарушения и споры

В случае возникновения споров относительно толкования или применения настоящей Конвенции или в случае нарушения обязательств, предусмотренных настоящей Конвенцией, Комитет проводит заседание и принимает соответствующие меры.

ЧАСТЬ ТРЕТЬЯ - ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья XVI

Депозитарий

Генеральный секретарь Организации Объединенных Наций назначается депозитарием настоящей Конвенции.

Статья XVII

Подписание

Настоящая Конвенция открыта для подписания в Штаб-квартире Организации Объединенных Наций с 1 мая 1995 года по 30 июня 1995 года включительно Правительствами, упомянутыми в пункте 4 Статьи III.

Статья XVIII

Ратификация, принятие или одобрение

Настоящая Конвенция подлежит ратификации, принятию или одобрению каждым из подписавших ее Правительств в соответствии с его конституционными процедурами. Ратификационные грамоты, акты о принятии или одобрении сдаются на хранение депозитарию не позднее 30 июня 1995 года, за исключением тех случаев, когда Комитет может предоставить одну или более отсрочек любому подписавшему Правительству, которое к этой дате не сдало на хранение своей ратификационной грамоты, акта о принятии или одобрении.

Статья XIX

Временное применение

Любое подписавшее Правительство может сдать на хранение депозитарию декларацию о временном применении настоящей Конвенции. Любое такое Правительство временно применяет настоящую Конвенцию, в соответствии со своими законами и правилами, и временно считается ее стороной.

Статья XX

Присоединение

1) Настоящая Конвенция открыта для присоединения к ней любого Правительства, упомянутого в пункте 4 Статьи III, не подписавшего настоящей Конвенции. Акты о присоединении сдаются на хранение депозитарию не позднее 30 июня 1995 года, за исключением тех случаев, когда Комитет может предоставить одну или более отсрочек любому Правительству, которое к этой дате не сдало на хранение свой акт о присоединении.

2) С момента вступления настоящей Конвенции в силу, в соответствии со Статьей XXI, она будет открыта для присоединения к ней любого Правительства, помимо упомянутых в пункте 4 Статьи III, на таких условиях, которые Комитет сочтет необходимыми. Акты о присоединении сдаются на хранение депозитарию.

3) Любое Правительство, присоединившееся к настоящей Конвенции в соответствии с пунктом 1 или чье присоединение было одобрено Комитетом в соответствии с пунктом 2 настоящей Статьи, может сдать на хранение депозитарию декларацию о временном применении настоящей Конвенции до сдачи на хранение своего акта о присоединении. Любое такое Правительство временно применяет настоящую Конвенцию, в соответствии со своими законами и правилами, и временно считается ее стороной.

Статья XXI

Вступление в силу

1) Настоящая Конвенция вступает в силу 1 июля 1995 года при условии, что к 30 июня 1995 года Правительства, чьи общие минимальные взносы, как перечислено в пункте 4 Статьи III настоящей Конвенции, составляют, по крайней мере, 75 процентов от общих взносов всех правительств, перечисленных в этом пункте, сдадут на хранение ратификационные грамоты, акты о принятии, одобрении или присоединении или

декларации о временном применении и при условии, что Конвенция о торговле зерном 1995 года находится в силе.

2) Если настоящая Конвенция не вступает в силу в соответствии с пунктом 1 настоящей Статьи, Правительства, которые сдали на хранение ратификационные грамоты, акты о принятии, одобрении или присоединении или декларации о временном применении, могут единогласно решить, что Конвенция вступает в силу по отношению к ним при условии, что Конвенция о торговле зерном 1995 года находится в силе.

Статья XXII

Срок, продление или прекращение действия

1) Настоящая Конвенция остается в силе до 30 июня 1998 года включительно, если она не будет продлена в соответствии с пунктом 2 настоящей Статьи или не прекратит ранее своего действия в соответствии с пунктом 4 настоящей Статьи, и при условии, что Конвенция о торговле зерном 1995 года или любая новая Конвенция о торговле зерном, заменяющая ее, остается в силе до этой даты включительно.

2) Комитет может последовательно продлевать срок действия Конвенции после 30 июня 1998 года на периоды, не превышающие в каждом отдельном случае двух лет, всегда при условии, что Конвенция о торговле зерном 1995 года или любая новая Конвенция о торговле зерном, заменяющая ее, остается в силе на период продления.

3) Если срок действия Конвенции продлевается, в соответствии с пунктом 2 настоящей Статьи, ежегодные взносы участников, в соответствии с пунктом 4 Статьи III, могут быть пересмотрены участниками до вступления в силу такого продления. Их соответствующие пересмотренные обязательства сохраняются неизменными в течение всего периода такого продления.

4) В случае прекращения действия Конвенции Комитет продолжает существовать в течение такого времени, которое необходимо для осуществления его ликвидации, и имеет такие права и выполняет такие функции, которые могут оказаться необходимыми для этой цели.

Статья XXIII

Добровольный выход и повторное присоединение

1) Любой участник может добровольно выйти из настоящей Конвенции в конце любого года путем направления депозитарию уведомления о добровольном выходе по крайней мере за девяносто дней до конца этого года, однако этим он не освобождается от каких-либо обязательств по настоящей Конвенции, которые не были выполнены до конца этого года. Одновременно участник информирует Комитет о предпринятых им действиях.

2) Любой участник, который добровольно выходит из настоящей Конвенции, может позже повторно присоединиться путем уведомления Комитета. Условием для повторного присоединения к Конвенции является ответственность участника за полное выполнение им своих ежегодных обязательств, начиная с года его повторного присоединения.

Статья XXIV

Взаимосвязь настоящей Конвенции с Международным соглашением по зерну 1995 года

Настоящая Конвенция заменяет продленную Конвенцию об оказании продовольственной помощи 1986 года и является одним из актов, составляющих Международное соглашение по зерну 1995 года.

Статья XXV

Уведомление депозитарием

Генеральный секретарь Организации Объединенных Наций в качестве депозитария уведомляет все Правительства, подписавшие или присоединившиеся к Конвенции, о каждом случае подписания, ратификации, принятия, одобрения, временном применении или присоединении к настоящей Конвенции.

Статья XXVI

Аутентичные тексты

Тексты настоящей Конвенции на английском, французском, русском и испанском языках являются равно аутентичными.

CONVENIO SOBRE AYUDA ALIMENTARIA, 1995

PARTE I - OBJETIVO Y DEFINICIONES

ARTÍCULO I

Objetivo

El objetivo del presente Convenio es asegurar, mediante un esfuerzo conjunto de la Comunidad internacional, el logro del nivel meta fijado por la Conferencia Mundial de la Alimentación de un mínimo de 10 millones de toneladas, cada año, de ayuda alimentaria a los países en desarrollo, en forma de cereal adecuado para el consumo humano y según se determina en las disposiciones del presente Convenio.

ARTÍCULO II

Definiciones

A los efectos del presente Convenio:

1. a) por "c.i.f." se entiende costo, seguro y flete;
- b) por "Comité" se entiende el Comité de Ayuda Alimentaria al que se refiere el Artículo IX del presente Convenio;
- c) por "Convenio" se entiende el Convenio sobre Ayuda Alimentaria, 1995;
- d) "país en desarrollo" significa, salvo que el Comité le dé otro significado, cualquier país o territorio reconocido por el Comité de Asistencia para el Desarrollo de la OCDE como país o territorio en desarrollo;
- e) por "Director Ejecutivo" se entiende el Director Ejecutivo del Consejo Internacional de Cereales;
- f) por "f.o.b." se entiende franco a bordo;
- g) "leguminosas" incluye las siguientes especies:
Cicer arietinum
Lens culinaris
Lupinus Angustifolius/Albus
Phaseolus vulgaris/lunatus
Pisum sativum
Vicia faba
Vigna angularis/sinensis/unguiculata
Vigna radiata/mungo
y toda otra clase de especies que el Comité decida;
- h) por "miembro" se entiende una parte en el presente Convenio;
- i) los "productos de primera elaboración" comprenden:
 - i) harinas de cereales;
 - ii) sémolas y harinas gruesas de cereales;

- iii) otros granos elaborados de cereales (ejemplo, copos, hojuelas, pulidos, perlados y tronzados, pero sin más elaboración), a excepción del arroz descascarado, glaseado, pulido o quebrantado;
 - iv) gérmenes de cereales, completos, copos, hojuelas o triturados;
 - v) bulgur; y
 - vi) todo otro producto similar que el Comité pueda decidir;
- j) los "productos de segunda elaboración", comprenden:
- i) macarrones, fideos y productos similares; y
 - ii) todo otro producto, cuya manufactura implica la utilización de un producto de elaboración primaria, que el Comité pueda decidir;
- k) el "arroz" comprende arroz descascarado, glaseado, pulido o quebrantado;
- l) por "Secretaría" se entiende la Secretaría del Consejo Internacional de Cereales;
- m) por "tonelada" se entiende 1.000 kilogramos;
- n) "Requisito Habitual de Comercialización" (Usual Marketing Requirement - "UMR") es el término actualmente utilizado por la FAO y otras organizaciones internacionales responsables para designar el compromiso de un país que recibe una transacción en condiciones de favor a fin de mantener el nivel normal de las importaciones comerciales del producto en cuestión, además de las importaciones dispuestas en virtud de la transacción en condiciones de favor;
- o) "equivalente en trigo" significa la cantidad de la aportación de un miembro, ya sea proporcionada en cereales, en productos de cereales, en arroz o en efectivo, valorada en términos de trigo con arreglo a las disposiciones del Artículo VI del presente Convenio;
- p) por "año" se entiende, a menos que se especifique otra cosa, el período comprendido entre el 1º de julio y el 30 de junio, salvo que se decida otra cosa.

2. Toda referencia en el presente Convenio a un "Gobierno" o "Gobiernos" o "miembro" se interpretará como incluyendo una referencia a la Comunidad Europea (a la que se hace referencia más adelante como la CE). Por consiguiente, se entenderá que toda referencia en el presente Convenio a "firma" o al "depósito de instrumentos de ratificación, aceptación o aprobación", o a "un instrumento de adhesión" o a "una declaración de aplicación provisional" por un Gobierno, comprende, en el caso de la CE, la firma o declaración de aplicación provisional en nombre de la CE por su autoridad competente, así como el depósito del instrumento que, con arreglo a los procedimientos institucionales de la CE, deba depositar para la celebración de un convenio internacional.

PARTE II - DISPOSICIONES PRINCIPALES

ARTÍCULO III

Aportaciones de los miembros

1. Los miembros del presente Convenio acuerdan aportar a los países en desarrollo cereales como ayuda alimentaria, adecuados para el consumo humano y de un tipo y calidad aceptables, o su equivalente en efectivo, en las cantidades anuales mínimas especificadas en el párrafo 4 de este Artículo. Cuando se suministre cereal en virtud del presente Convenio, se dará prioridad a los países o territorios con necesidades de importación de alimentos que están clasificados por el Comité de Asistencia para el Desarrollo de la OCDE como países menos desarrollados (LDC), otros países de bajos ingresos (LIC) o países de ingresos medianos bajos (LMIC).

2. A los efectos del párrafo (1) de este Artículo, "cereal" o "cereales" significa el trigo, la cebada, el maíz, el mijo, la avena, el centeno, el sorgo y el arroz, o los productos (incluso productos de elaboración primaria y secundaria) derivados de los mismos, así como leguminosas, sujeto a las disposiciones del párrafo (3) de este Artículo, y cualquier otro tipo de cereal o producto, adecuado para el consumo humano y de un tipo y calidad aceptables, que el Comité pueda decidir.

3. Los donantes podrán, a solicitud de los países beneficiarios, proporcionar cantidades limitadas de leguminosas contra sus obligaciones en virtud del presente Convenio, siempre que sean de un tipo y una calidad aceptables y adecuados para el consumo humano. El Comité establecerá un Reglamento para determinar el porcentaje máximo del equivalente en trigo de las aportaciones anuales mínimas de los miembros, según lo determinado en el párrafo (4) de este Artículo, que puede proporcionarse en forma de leguminosas.

4. Hacia el logro del objetivo fijado en el Artículo I, la aportación anual mínima, en equivalente en trigo, de cada miembro, sujeto al párrafo (10) del presente Artículo, será la siguiente:

<u>Miembro</u>	<u>Toneladas</u>
Argentina	35.000
Australia	300.000
Canadá	400.000
Comunidad Europea y sus Estados miembros	1.755.000
Estados Unidos de América	2.500.000
Japón	300.000
Noruega	20.000
Suiza	40.000

5. A los fines de la aplicación del presente Convenio, se considerará que todo miembro que se haya adherido al mismo conforme al párrafo 2 del Artículo XX está enumerado en el párrafo (4) de este Artículo, junto con su aportación mínima determinada conforme a las disposiciones pertinentes del Artículo XX.

6. Los miembros efectuarán sus aportaciones de cereales en la posición f.o.b. No obstante, los donantes se esforzarán, según proceda, en costear los gastos de transporte de sus aportaciones de cereal, efectuadas conforme al presente Convenio, más allá de la posición f.o.b., particularmente en situaciones de emergencia y en el caso de entregas a países de bajos ingresos, deficitarios en alimentos. En todo examen del cumplimiento de las obligaciones de los miembros en virtud del presente Convenio se hará debida referencia al pago de esos costos.

7. Las aportaciones en efectivo con arreglo al subpárrafo (b) del Artículo IV:

(a) se utilizarán en la medida de lo posible, para comprar cereales a países en desarrollo. Se dará preferencia a los miembros en desarrollo de los Convenios sobre el Comercio de Cereales y la Ayuda Alimentaria, dándose prioridad a los miembros en desarrollo del Convenio sobre Ayuda Alimentaria. No obstante, en todas las transacciones realizadas con aportaciones en efectivo, se tendrá especialmente en cuenta, al decidir una fuente de suministro, la calidad del cereal, las ventajas del precio c.i.f. que representa recurrir a ese proveedor en particular, las posibilidades de una entrega rápida al país beneficiario y las necesidades específicas del país beneficiario.

(b) no se utilizarán normalmente para comprar un cereal del mismo tipo que el país que es la fuente de suministro ha recibido como ayuda alimentaria bilateral o multilateral durante el mismo año que la compra, o en un año anterior si el cereal así recibido en esa ocasión sigue utilizándose.

8. En la medida de lo posible, los miembros planificarán por adelantado sus aportaciones de forma que los países beneficiarios puedan tener en cuenta, en sus programas de desarrollo, el probable ingreso de ayuda alimentaria que recibirán cada año durante la vigencia del presente Convenio. Además, los miembros deberán indicar, en lo posible, la parte de sus contribuciones que aportarán en forma de donaciones, así como el elemento de concesión de toda ayuda que no se haga en la modalidad de donativo.

9. Si un miembro no puede proporcionar la aportación especificada en virtud del párrafo (4) de este Artículo en un año determinado, sus obligaciones se aumentarán a la aportación del año siguiente, sujeto a las disposiciones del párrafo (6) del presente Artículo.

10. Los miembros facilitarán regularmente al Comité informes oportunos sobre la cantidad, el contenido, la distribución y las condiciones de las aportaciones que han hecho conforme al presente Convenio.

ARTÍCULO IV

Modalidades de las aportaciones de ayuda alimentaria

La ayuda alimentaria aportada de conformidad con el presente Convenio podrá suministrarse en cualquiera de las modalidades siguientes:

- a) donativos de cereales;
- b) donativos de dinero en efectivo destinados a la compra de cereales para el país beneficiario;

- c) ventas de cereales pagaderas en la moneda del país beneficiario que no sea transferible ni convertible en divisas o bienes y servicios utilizables por los miembros donantes 1/;
- d) ventas de cereales a crédito, pagaderas en plazos anuales razonables escalonados en 20 años o más y con tipos de interés inferiores a los tipos comerciales vigentes en los mercados mundiales 2/;

en el entendimiento de que esa ayuda se prestará, en la medida mayor de lo posible, en forma de donativos, especialmente en el caso de los países menos desarrollados, los países de bajos ingresos per cápita y otros países en desarrollo afectados por dificultades económicas graves.

ARTÍCULO V

Distribución de las aportaciones

1. Los miembros podrán, en lo que respecta a sus aportaciones conforme al presente Convenio, designar a uno o más países beneficiarios.
2. Los miembros podrán hacer sus aportaciones de modo bilateral o por conducto de organizaciones intergubernamentales y/u organizaciones no gubernamentales.

- 1/ En circunstancias excepcionales, se podrá hacer una exención no superior al 10%. Podrá prescindirse de esta limitación con respecto a transacciones a utilizar para la expansión de la actividad económica de desarrollo en el país beneficiario, siempre que la moneda del país beneficiario no sea transferible o convertible en un plazo inferior a 10 años.
- 2/ En los acuerdos de ventas a crédito, se podrá estipular el pago de hasta el 15% del principal, en el momento de la entrega del cereal.
3. Los miembros prestarán debida consideración a las ventajas de encauzar una mayor porción de ayuda alimentaria por conductos multilaterales, particularmente el Programa Mundial de Alimentos.

ARTÍCULO VI

Equivalentes en trigo

1. A los efectos del presente Convenio, todas las aportaciones en virtud del Artículo III se valorarán en términos de su equivalente en trigo. La valoración tendrá en cuenta, cuando sea pertinente, el contenido de cereal de los productos y el valor comercial del cereal o producto con relación al trigo.
2. Las aportaciones de arroz se valorarán en términos de su equivalente en trigo de conformidad con la relación de los precios internacionales de exportación entre el arroz y el trigo. El Comité establecerá una Regla para la determinación anual de la equivalencia en trigo del arroz.
3. Las aportaciones en efectivo en virtud del subpárrafo (b) del Artículo IV se valorarán a los precios internacionales vigentes del mercado de trigo. El Comité establecerá una Regla para la determinación anual del "precio internacional vigente del mercado".

4. El Comité establecerá Reglas para la determinación del equivalente en trigo de las aportaciones realizadas en formas que no sean trigo, arroz o efectivo.

ARTÍCULO VII

Modo de efectuar las transacciones de ayuda e impacto sobre el comercio y la producción agrícolas

1. Los miembros se comprometen a realizar todas las transacciones de ayuda conforme al presente Convenio de manera que no causen perjuicio a las estructuras normales de la producción y el comercio internacional.
2. Los miembros se asegurarán, en particular:
 - (a) de que la provisión de ayuda alimentaria internacional no esté vinculada directa o indirectamente con las exportaciones comerciales de productos agrícolas a países beneficiarios;
 - (b) de que las transacciones de ayuda alimentaria internacional, incluso la ayuda alimentaria bilateral monetizada, se realicen de acuerdo con los "Principios de Enajenación de Excedentes y Obligaciones Consultivas" de la FAO, incluso, de ser apropiado, el sistema de Requisitos Habituales de Comercialización" (Usual Marketing Requirements - UMR).
3. Los miembros actuarán, según sea apropiado, de acuerdo con las Orientaciones y Criterios respecto a la Ayuda Alimentaria, aprobados por el organismo rector del Programa Mundial de Alimentos.

ARTÍCULO VIII

Disposición especial para necesidades de emergencia

1. El Comité examinará regularmente la situación de la alimentación en los países en desarrollo.
2. Si al parecer, debido a un considerable déficit de producción de alimentos u otras circunstancias, un país o región determinado experimenta necesidades alimentarias excepcionales, el Comité considerará la situación. El Comité podrá recomendar que los miembros hagan frente a la situación aumentando el volumen de la ayuda alimentaria disponible.

ARTÍCULO IX

Comité de Ayuda Alimentaria

1. El Comité de Ayuda Alimentaria, constituido por el Convenio sobre Ayuda Alimentaria del Arreglo Internacional de Cereales, 1967, continuará funcionando a los efectos de administrar el presente Convenio, con los poderes y funciones previstos en el presente Convenio.
2. El Comité estará integrado por todas las partes en el presente Convenio.
3. El Comité nombrará un Presidente y Vicepresidente.

ARTÍCULO X

Atribuciones y funciones del Comité

1. El Comité examinará la forma en que se han cumplido las obligaciones contraídas en virtud del presente Convenio;
2. El Comité intercambiará en forma regular información sobre el funcionamiento de las disposiciones de ayuda alimentaria que se adopten de conformidad con el presente Convenio.
3. El Comité podrá recibir información de los países beneficiarios y celebrar consultas con los mismos.
4. El Comité emitirá informes, en la forma necesaria.
5. El Comité establecerá el Reglamento que sea necesario para el cumplimiento de las disposiciones del presente Convenio.
6. Además de las atribuciones y funciones especificadas en este Artículo, el Comité tendrá las demás atribuciones y desempeñará las demás funciones que sean necesarias para el cumplimiento de las disposiciones del presente Convenio.

ARTÍCULO XI

Sede, reuniones y quórum

1. La sede del Comité estará en Londres.
2. El Comité se reunirá por lo menos dos veces al año, en conexión con las reuniones obligatorias del Consejo Internacional de Cereales. Se reunirá también en cualquier otra circunstancia que su Presidente decida, o a petición de tres miembros, o según se requiera en el presente Convenio.
3. Para constituir quórum en cualquier sesión del Comité, será necesaria la presencia de delegados que representen las dos terceras partes de los miembros del Comité.

ARTÍCULO XII

Decisiones

Las decisiones del Comité se adoptarán por consenso.

ARTÍCULO XIII

Admisión de observadores

Cuando sea conveniente, el Comité podrá invitar para que asistan a sus reuniones abiertas como observadores, a todo país no miembro y a representantes de otras organizaciones internacionales.

ARTÍCULO XXIII

Retiro y readmisión

1. Todo miembro podrá retirarse del presente Convenio al final de cualquier año, notificando por escrito su retiro al depositario, por lo menos noventa días antes del final del año que se trate, pero de conformidad con el presente Convenio, no quedará por ello exento de ninguna de las obligaciones contraídas que no hayan sido cumplidas al final de ese año. El miembro informará simultáneamente al Comité de la decisión que haya tomado.

2. Todo miembro que se retire del presente Convenio podrá volver a participar posteriormente mediante notificación al Comité. Como condición para volver a participar en el Convenio, el miembro será responsable de cumplir con sus obligaciones anuales completas, a partir del año en que el mismo vuelva a participar.

ARTÍCULO XXIV

Vínculo del presente Convenio con el Convenio Internacional de Cereales, 1995

El presente Convenio sustituirá al Convenio sobre Ayuda Alimentaria, 1986, prorrogado, y será uno de los instrumentos constituyentes del Convenio Internacional de Cereales, 1995.

ARTÍCULO XXV

Notificación del depositario

El Secretario General de las Naciones Unidas, en su calidad de depositario, notificará a todos los Gobiernos signatarios y a todos los Gobiernos que se hayan adherido cada firma, ratificación, aceptación, aprobación o aplicación provisional del presente Convenio, así como cada adhesión al mismo.

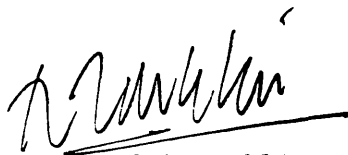
ARTÍCULO XXVI

Textos auténticos

Los textos del presente Convenio en los idiomas español, francés, inglés y ruso son todos igualmente auténticos.

I hereby certify that the foregoing text is a true copy of the International Grains Agreement, 1995. According to paragraph 3 of its Preamble, the Agreement consists of two separate legal instruments, to wit, the Grains Trade Convention, 1995, concluded at London on 7 December 1994, and the Food Aid Convention, 1995, concluded at London on 5 December 1994. The original of the Agreement is deposited with the Secretary-General of the United Nations.

For the Secretary-General,
The Director and Deputy to the
Secretary-General
in charge
of the Office of Legal Affairs



Ralph Zacklin

United Nations, New York
10 May 1995

Je certifie que le texte qui précède est une copie conforme de l'Accord international sur les céréales de 1995. Ledit Accord, aux termes du paragraphe 3 de son Préambule comprend deux instruments juridiques distincts, à savoir la Convention sur le commerce des céréales de 1995, conclue à Londres le 7 décembre 1994, et la Convention relative à l'aide alimentaire de 1995, conclue à Londres le 5 décembre 1994. L'original de l'Accord est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

Pour le Secrétaire général,
Le Directeur et Adjoint du
Secrétaire général adjoint chargé
du Bureau des affaires juridiques

Organisation des Nations Unies
New York, le 10 mai 1995

Certified true copy XIX.41(a)(b)
Copie certifié conforme XIX.41(a)(b)
May 1995